ler section 159 of the Customs Act. 962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 563, dated the 25th July, 1987, amending Notification No. 122-Cus. dated the 11th May, 1963, so as to Frender liquid helium gas kept in containers eligible for remission of duty on such deficiency as may occur on account of natural causes and storage, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-4588/87]

I. Spices Board (Amendment) Rules, 1987.

II. Notification of the Ministry of Commerce.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): Madam, I beg to lay on the Table-

I. A copy (in English and Hindi) of the Ministry of Commerce, No-tification G.S.R. No. 661(E), dated the 17th July, 1987, publishing the Spices Board (Amendment) Rules, 1987, under section 40 of the Spices [Placed in Li-Board Act, 1986 brary. See No. LT-4611/81]

II. A copy (In English and Hindi). of the Ministry of Commerce Notification S.O. No. 725(E), dated the 17th July, 1987, making amendment in paragraph 5 of the Open General Licence No. 18/85-88, dated the 12th April, 1985, published Notification No. S.O. under the 319(E), dated the 12th April, 1985. [Placed in Library. See No. LT-4612/ 87]

MESSAGE FROM THE LOK SABHA

The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987.

SECRETARY GENERAL: Madam. I have to report o the House the

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following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987, as passed by the Lok Sabha at its sitting held on the 10th August, 1987."

Madam, I lay the Bill on the Table.

MOTION FOR APPOINTMENT OF A JOINT COMMITTEE OF BOTH HOUSES TO ENQUIRE INTO THE ISSUES ARISING FROM THE RE. PORT OF THE SWEDISH NATIO-NAL AUDIT BUREAU RELATING TO THE BOFORS CONTRACT TO SUPPLY 155 MM HOWITZER GUNS TO INDIA

THE DEPUTY CHAIRMAN: Now, we take up the Motion for appointment of a Joint Committee. Shri Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): Madam, Deputy Chairman, to whom do I address my...

AN HON. MEMBER: To the Chair.

THE DEPUTY CHAIRMAN: Order please. You can address the Chair. now.

SHRI JASWANT SINGH: I would happily address the Chair, if anybody from the Ministry of Defence were present.

THE DEPUTY CHAIRMAN: Yes, you can address. There are other Ministers who are sitting there. He is coming from the Lok Sabha. So, you can start.

SHRI JASWANT SINGH: With your permission, madam, can I desist for a minute until the Leader of the House finishes his conference?

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THE DEPUTY CHAIRMAN: No.

SHRI JASWANT SINGH: Until the Leader of the House finishes with his conference. You have to just instinctively say 'no' , to whatever I say. There are conferences being held in the House. I am making a simple request. 2

THE DEPUTY CHAIRMAN: No House. Order discussion in the please.

SHRI JASWANT SINGH: It is a Ι only revery simple request. quested for order in the House, when the Leader of the House is himself holding a conference and you said no.

THE DEPUTY CHAIRMAN: I did not say no. I said you start.

MINISTER OF FINANCE THE AND THE MINISTER OF COM_ (SHRI NARAYAN DATT MERCE TIWARI): Madam, I am very sorry. The officiating leader of the Opposition was here standing. Therefore, I had to listen to his important advice.

SHRI JASWANT SINGH; That is why I made the request that if the leaders of the Opposition and the Government are conferring, I appeal. to the Chair that I desist from my presentation.

THE MINISTER OF HOME AF-FAIRS (SHRI BUTA SINGH): We . are most attentively waiting for the words of the hon. Member.

SHRI NARAYAN DATT TIWARI: But I am very thankful to you for your advice. I hope everybody will heed his advice.

THE DEPUTY CHAIRMAN: Everybody is attentive now and will listen to you. So. please start.

SHRI JASWANT SINGH: Madam Deputy Chairman, I am grateful for the consideration shown by you, as by the Leader of the House as indeed by the treasury benches and the Ministerial ranks. I am also gratified that the Minister of State for Defence is now rushing into the House.

T do I made the appeal because believe sincerely that this is an exceptional debate that we are participating in here. It is exceptional in circumstance, it is exceptional in import and it is exceptional in consequence. Personally I would have been happier if the occasion for such a debate in the Parliament had not ever arisen.

Just last evening my distinguished colleague, the former Minister of State in the Ministry of Defence. Shri Arun Singh, made an impas. sioned and a deeply felt intervention. I do not fault his cause, indeed in part I share it. He was good enough during his intervention to refer to the honour that I had of serving the colours.

THE DEPUTY CHAIRMAN: Mr. Jacob, somebody is talking to you. Will you please ask them to go and take their seats? Please sit down.

SHRI JASWANT SINGH: Madam. I was saying that he was kind enough to refer to the honour that I had of serving the colours. I am afraid, however, that my good friend "Bot a bit lost in his own impassioned plea. We admire his sense of loyalty, such a rare commodity in these bleak days. But it would be presumptuous of me to even venture to suggest to him that there does exist a hierarchy of loyalties, Indeed he himself was mindful of that hierarchy of loyalties, when he said that "Our country is larger than any individual it is larger than any party and it is larger than any system". Thereafter, for him to have suggested that the discomfiting of a single individual is tantamount or amounts political destabilisation of the to country was overstretching the argument. Of course, the assence of our present concern is not the technical merit or demerit of a medium artillerweapon system. That might not be the essence of our concerns but they are also not extra neous to our anxiety. Indeed they are an integral part of them. He advised us to desist. I differ, with respect, on principle. If a Parliament, any Parliament were ever to give up its role and function as an unflinching and "unrelenting iconoclast then it would be abdicating its primary responsibility.

This debate, Madam, therefore, following upon the Government's motion is not about heroes and heroics. It is essentially about the integrity, intelligence, alertness versus sanguinity of our Government. Whether our Government brought honesty, good sense and despatch to a subject of a particular public anxiety or was it laggard and evasive? Is our Government to be faulted on this account or is it to be applauded.

Madam Deputy Chairman, a number of statements have been made in both Houses inside the Parliament outside the Parliament. The Prime Minister has made statements, the present Defence Minister has made statements. Indeed the leader of the House in his new incarnation as the Finance Minister has also made a statement in the Lok Sabha. I do not want to refer to the statements made in both Houses of Parliament because that would be taking up my time as also repeating of what has already been said. I am nevertheless constrained to refer to two or three statements made by the Prime Minister on this controversy. outside the House, in the intervening period of the two parliamentary sessions. After the receipt of the report to RRV from Sweden, the hon. Prime Minister on 30th June has said-and this is what confuses us and makes it mandatory on the Government to ex. plain its position-that to a great extent the Swedish Government report has vindicated what he has said of what the Government has said. This is a point made by others also and I fail to understand where the vindica. tion of the Government's stand arosa

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from the RRV. This also further confuses us. The Prime Minister says in an interview to "Navbharat Times" and he repeats it in an interview to one of the pictorial journals: "Let me tell you' informs the Prime Minis_ ter to the country, what he feels has happened and if what he feels has happened is already a matter of record, then why this charade of a Parliamentary enquiry. He says, what he ' feels has happened is that whoever signed the agents contract and it says it was signed in 1977, it must have been signed for an absurdly high figure. Madam, with great regret I have to point to the statement made by the Prime Minister voluntarily in the Lok Sabha the other day. The Prime Minister there has said, neither he-I do not have the exact wordsnor members of his family were involved etc. I was in the gallery of the Lok Sabha when this statement was made. I must in all honesty and candidness admit. I as an Indian felt diminished as a consequence. Of course, I am a political adversary of the Prime Minister. I don't hide it. But that such a days has occurred in India when the Indian Prime Minister has had to stand up, in Indian Parliament and has had to vouch for his credibility and honesty it diminishes not just the status of the Indian Prime Minister, of the office of the Indian Prime Minister, it makes me, ลร an Indian, feel smaller that my Prime Minister, even if by circumstances, is being forced to make such a humiliating state And you know, what is ' ment. even more tragic—and a number of Members have referred to it, it is tragic to all of us here-that outside, people do not still believe this statement. It is tragic in the extreme. I will go along with just one more statement made by the Prime Minister recently in Rajkot. I don't vouch for the exactness of the statement because it is reported in the newspapers. The Prime Minister on 9th August. 1987. at Rajkot said, "It is understandable and categorically clear that the Opposition is not interested in finding the factor ?? (Intermention)

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THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ PATIL): Madam, in this House, we have found so many, Members referring to the newspapers and reading out from the newspapers. One does not know whether the statement which appears in the newspapers is authentic or not. (Interruptions)

SHRI RAM AWADHESH SINGH (Bihar): If it is not contradicted...

SHRI SHIVRAJ PATIL: The rule and the convention in the House iś if a statement has to be relied upon, if it is to be referred to, it should be authenticated. If a Minister makes a statement, that statement has to be authenticated by the Minister. Unless it is authenticated, it is not relied upon. The rule is that if a book is to be referred to, that book should have been written by a personality which is recognised. Now, here, every now and then, references are made to the newspaper reports. We have all respect for the newspapers but, Ma. dam, I want to submit very humbly that we cannot refer to the newspapers reporting in this fashion. (Interruptions)

श्री राम ग्रवधेश सिंह: यह जो दिखा रहे थे... (व्यवधान)... ग्रखबार ग्रापके पक्ष में हों तब तो सही बोलता है लेकिन जब ग्रखबार का बयान ग्रापके खिलाफ जाता है तो कहते हैं कि हमारा नहीं है यह ग्रयोंटिक नहीं है। ऐसी कोई प्रक्रिया है क्या ?

SHRI V. GOPALSAMY (Tamil Nadu): Madam, I am afraid, Mr. Deba Prosad Ray has come here to threaten my friend.

THE DEPUTY CHAIRMAN: Mr. Ray, you go back to your seat.

थी राम ग्रवधेश सिंहः मैडम... (व्यवधान) **उपसभापति** : अपको मैंने एलाऊ नहीं किया । ग्राप बैठ जाइये । ग्राप क्यों बार-बार उठ रहे हैं ।

श्री राम झवधेश सिंह: अथोटिक का सवाल जो इन्होंने उठाया है यह कैंसा है ?

उपसभापति : आप बैठ जाइये । विना वज्ह आप उठ जाते हैं।

श्री राम ग्रवधेश सिंहः जो इनके पक्ष में जायेगा सही ग्रौर जो खिलाफ में जायेगा गलत । ... (व्यवधान)...

THE DEPUTY CHAIRMAN: Let me speak. Unless a report is authenticated, it cannot be quoted. However, if there is any report, it can be referred to and if it is not correct, the Government can contradict.

SHRI JASWANT SINGH: There is a simple point Madam, as reported in the newspaper and until today, not contradicted by the Government and indeed, the Government has an opportunity to contradict it. The Prime Minister on 9th August 1987 said. "it is understandable and categorically clear that the Opposition is not interested in finding the facts". This is " a statement which is pregnant with controversy. It is, of course, of questionable syntex and innovative grammar. But, that is not the point. The point is that if the Prime Minister's approach to the issue is as loaded as it is, then, of course, our approach to the whole question of Committee of the Parliament becomes even more difficult. I listened to the hon. the Defence Minister piloting the discus_ sion in the Lok Sabha with great attention. I sat through the debate for the days that debate took place there, with a view to educating myself, on what was taking place on an issue of great importance. The hon. the Minister of Defence, for whom I have high personal regard, by his long parliamentary career, brings grace to his office. He has also administrative acumen and long experience. I was

looking forward, Madam, that the Minister of Defence in his interven. tion, would put forward to the public and to the Parliament arguments of such excellence and stimulating flavour that the debate would be lifted out from the morass in which it is at present and we would be sunk addressing ourselves to the real issues which are confronting us. I must in all honesty, admit with a sense of disappointment, that the hon. much Defence Minister chose, instead, ŧΟ in petty debating himself engage points. He made three assertions in the other House that we must not start with questioning the bonafides; we must rely on acts and we must. not politicise the question. It might be that my understanding of what you said is at fault. But this is my understanding. This is : political body; we are not a 'gosala'. To the extent we are engaged with the politics of the day and an issue which is deeply political, which has torn the nation as no other issue has done for the last four months as speaker after speaker has referred to it. It does not then lie in the Defence Minister's mouth to suggest not to politicise it. I am totally in agreement with him when it comes to reliance on facts and when it comes to questions of bonafides. I do not approach this discus. sion by questioning anybody's bonafides. I have the fullest faith on the bonafides of the hon. Defence Minister and his team and indeed, the entire Defence Ministry and the Armed Forces. The question is somewhat different. Let me briefly refer to what the Leader of the House, in his proxy role as the Finance Minister, informed us about this controversy. He said a team of Reserve Bank Offi. cers had gone to find out facts which, in fact, a telephone call to our Ambassador in Switzerland could have established. The team of Reserve Bank Officers did not need to go. He did not shed light on a crucial aspect. Some suggest of the Government's connivance with Mr. Chadha in escap. ing from India. Now, Hon'ble Shri Narayan Datt Tiwari was only performing a proxy role in the sense that

he had only just taken over the Fin. ance Ministry. The Finance Ministry had been in charge, until the other day, of the Prime Minister. When the Prime Minister was, the Finance Minister, Mr. Chadha who is an acknowledged, established agent, consultant or whatever managed to leave the country. We are not any the wiser how it happened. All that we know is, the Prime Minister, on 30th June again, in an interview, said, "What could we have done? He left earlier. We cannot take short cuts." etc. etc. Madam, the two statements that have been made by the hon. Defence Minister and the Minister of State in Rajya Sabha and Lok Sabha differ in emphasis and in detail. The essential words that are made consis. tently by the Government are that they had "assurances" and "contraitments". These are the words used. Indeed, in an earlier debate in the Lok Sabha, the hon. Minister for Defence took pains to point out that when there was a "commitment" from so honourable a man as the late Swedish Premier, why should we start questioning. So the first point that sticks, on the emphasis, is this about "commitment". Secondly, about insufficient "evidence"; "evidence has been lacking". And thirdly, that this Government, our Government, has "consistently" and "vigorously" followed up matters and that it is on account of the "insistence" of our Government that whatever progress has been made has been made. Ι would like to rebut each of these three assertions on the basis not of my figments of imagination, but of facts. Firstly, about "assurances" and "commitments". I would like to quote from an interview given by Mr. Aberg. He is Principal Permanent Secretary of the Ministry of Foreign Trade in the Government of Sweden. Repeat. edly we have been told that Olofe Palme gave us assurances, he gave us commitments. He is what Aberg says:

"It all happened at the private visit which Palme paid to the Gandhi family. Even the wife and kids

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were present on that occasion and there was only Palme present. Ι had this information by word of mouth from Palme personally."

He further goes on to say-

"On the occasion when Palme said this to Gandhi, it was only on the ground of a verbal undertaking from the Managing Director of Bofors. Mr. Martin Ardbo, that Bofors ... have given the Government of India a written undertaking but that the Government of India says that that written undertaking of Bofors is corroborated, supported, committed, by the Swedish Government is wrong..."

So the question which was asked of Aberg was: Was anything in writing never given? Aberg says that what Palme did on the occasion was that he passed on an understanding from Bofors to Gandhi...

SHRI SHIVRAJ PATIL: I am sorry to interrupt my friend. What is he doing now. He is quoting; he is quoting from a magazine. Is it allowed?

THE DEPUTY CHAIRMAN: No, it is now allowed.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Why not? What is wrong? It is very strange.

SHRI SHIVRAJ PATIL: I will be bound by the ruling of the Presiding Officer.

THE DEPUTY CHAIRMAN: You cannot quote unless it is authenticated.

SHRI JASWANT SINGH: I authen_ ticate it now.

THE DEPUTY CHAIRMAN: It is the convention of this House. Unless it is authenticated you cannot quote.

SHRT PARVATHANENI UPEN. DRA: No. no. Ho takes the responsibility. You can ask him for the s**ou**rce.

SHRIMATI RENUKA CHOW-DHURY (Andhra Pradesh): Madam, is there a parliamentary procedure to authenticate a statement?

THE DEPUTY CHAIRMAN: He can make a reference but not quote. He cannot quote all the time. A reference may be made. He cannot go on quoting again and again.

PARVATHANENI UPEN-SHRI DRA: You can ask for the source.

SHRI DIPEN GHOSH (West Ben_ gal): The point is that the Prime Minister in this House said that Bofor undertaking, Company's written undertaking, was corroborated to him by Olofe Palme. But there is a statement in the press from the Swedish Government that it was not corroborated by Olofe Palme, it was a simple verbal statement, it was a private talk that he was referring to. Who is going to authenticate it.

SHRI PARVATHANENT UPEN-DRA: Let them deny it. They are denying so many things. Let them deny this also.

श्री राम अवधेश सिंह : महोदया, यदि ग्रापकी रूलिंग मान त्री जाए तो इस सदन का कोई भी सदस्य कुछ बोल ही नहीं सकोगा। अप ग्रपनी रुलिंग दीजिए।

उपसभापति : आप बैठ जाईए । आप सुनतेनही हैं, बोलते ही जात हैं . . . (व्यवधान)

SHRI JASWANT SINGH: I will re. peat what I said. This is what Aberg says. Palme himself never promised anything. A question is asked. Is there documentation in writing? To which it is said, No. Later on there has been information in writing. At this point of time when visits occurred, all was verbal. Of course, Bofors had made, had given, a commitment because they are the vendors and they wanted to sell their wares. But the question here is different. Repeatedly it has been pointed out, and the honourable Defence Minister also

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as said, that they have the commitsent of the Swedish Government, which is wrong. On 28 April, the rime Minister in this House says, "I vould like to reconfirm what the wedish Government has told us reently...."-this is on 28 April and ou want the confirmation of this also, Ladam?-"...about a week or ten lays ago before the debate in this Iouse, that there are no middle men is confirmed by Mr. Olofe Palme to ne and that Bofors has reconfirmed his to me". This was put across to Is. Anita Gradin, who is currently he Minister of Foreign Trade in the tovernment of Sweden. She listens o this statement very carefully and hen without hesitation flatly denies hat the Swedish Government had lone any such thing. Madam these ire naturally there ore, remarks for is to be aggrieved about. for us to be concerned with, as to where actually ur Government stands. I go further, m the question of evidence now.

Repeatedly we have been told that he Government has not been able to ct because there has not been suffieint evidence. I do not rely on any ther source but the Report of the Swedish Audit Bureau. I would like o ask of the Government: Where did he cause of action first arise? We ave painted a picture that it was the eal, it was the enthusiasm, and it vas the insistence of the Government of India which has resulted in all hese facts being found out. On the ontrary-I am disappointed-the cruial evidence is the letter of April 24, written by Bofors to the Government ٥f India. But there is not single mention of that letter of 24th April in the honourable Minister of State for Defence's statement in the other House or in this House. Why is there not a men-tion? Why is there not a mention of that letter of the 24th April either in, the Lok Sabha or here when part of the text of the letter is contained in the Report itself? It is misleading of the Government, therefore, t0. suggest that it was their enthusiasm for finding out the facts which resulted in the institution of inquiry by the Swedish Audit Bureau. Here is what the Swedish Government itself has said on the subject:

"The Report of the National Audit Bureau was referred to an examination of the records underlying the amount delivered to the Indian Ambassador in Stockholm by AB Bofors concerning certain payments in connection with the Howitzer contract signed with India in 1986."

This is a statement of the Ministry of Foreign Affairs of the Government of Sweden of 4th June, 1987. This is a statement of the Government of Sweden which says that it was on the specific aspect of the letter of 24th April that the whole inquiry needed to be set up. According to the National Audit Bureau-I am quoting only select parts of it—an agreement exists. This is the Swedish Government's covering note: "An agreement exists on settlement of commission subsequent to the owitzer deal and information exists that considerable sums have been disbursed referring to this contract." "There been..."-please mark these hað words-"...other payments made by Bofors during the period in question the purpose and recipient of which it has not been possible to clarify available with the aid of the data the National Audit Bureau."" I would like to venture and say here that the amount involved of pay-offs is not fifty million dollars, is not fifty crores of rupees, but there are re port-that the figure has crossed Rs. 120 crores and what we have to. day is only the admitted portion of the payments made.

Now. Madam, here is what is called the "Instructions to the National Audit Bureau". "After consultation as part of the instruction to the National Audit Bureau to carry out an audit of the records underlying..."-What therefore, is the text of the letter of the 24th April? Since you have rung the bell, I won't go through the full text.

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THE DEPUTY CHAIRMAN: You can sum up now.

SHRI JASWANT SINGH: I won't go through the full text of the letter of April 24 because it is already with you. It has been published in past. My point is that there are portions of this letter which have not been published. References to these portions are contained in the Audit Burvau's report itself. One assertion that has been made in this letter of April 24, which has not been referred to at all by the Government in either of the statements, is about reimbursement of consultant services within the areas of marketing and counter-purchasing. What is the finding? The finding of the National Audit Bureau is that in the supply contract there is an agreement on counter-purchasing. But according to A.B. Bofors, no such counterpurchasing has taken place so far-Secondly, about the amounts involved, here is what the Audit Bureau report says. Bofors states that the $cost_s$ of winding up amounted to 2 to 3 per cent of the orders of the sums, that is, S.E.K. or Swedish Kronor, 170 to 250 million. All this money was disbursed during 1986.

I should put it to you, Madam, that ihis information was already available with the Government, by inference and clearly enough, on 24th of April itself. Indeed, I, with due sense of responsibility, after publication and making public of the report of R.R.V. spoke to our Ambassador in Stockholm. He confirmed to me that the fact of 2 to3 per cent of the total value of the contract had been made available by Bofors to him on 2th of April itself. What has the Government been doing since 24th of April? If the Government was in knowledge of this, why did the Go vernment not immediately do two Why did it not imsimple things? pound the passport of Shri Chadha? Why did it not immediatily ask Bofors to provide full details? Why did it choose then a circuitous route of asking the Swedish Government to enquire into information that had already been made available to the Government of India? This is about evidence.

My next point is about vigorous efforts, etc. etc. I will be very brief now. Chronologically, the evidence of vogorous efforts, for which there is so much of dobut, has been put into question by the incidents of July 3 onwards. This has been referred to by various speakers in this House and in that House. We have

every right to ask as to what actually transpired between July 3 when Mr. Bredin, an official of Bofors, meits with a high official of the Ministry of Defence. That high official, imbued with a sense of purpose, instructs Mr. Bredin in words to the effect that the kind of reply that he had personally brought, is an insult to India and we will not accept it. I admire that official for the stand he took. Mr. Bredin consults him and then it is decided that senior officials, including the Principal Legal Adviser of Bofors, would arrive in India over the weekend and be available for conference by Monday, the 6th. What is it that takes place on Saturday, the 4th? (Time bell rings). Such an important decision was taken by the Government and now it does not lie in the Government's mouth to say that they are, of course, entitled to change their mind. Of course, the Government is entitled to change its mind on anything. But on substantial issues like this. it is different. The Prime Miinster says: "What is the point of talking to Bofors when they will not talk to us?" If Bofors will not talk to the Prime Minister of India, if the Prime Minister of India is unable to elicit how facts from Bofors, the vindors does the Government expect a committee which has been instituted to investigate facts and which have already been established, to go through the basic task which has been given to it? If I were to read, it will take time and you will start ringing the bell.

THE DEPUTY CHAIRMAN: You 'have already taken more than the time allotted to you.

SHRI JASWANT SINGH: The task given to the R.R.V. by the Government of Sweden and the tasks which the Government of India has now given to our Parliamentary Committee are similar. If the same tasks were given to the R.R.V. and the R.R.V. has already come forward with its findings, what do you wish to do with the Parliamentary Committee? Madam, I have difficulties on principle, on the very institution of this Committee of the Parliament. A decision is taken because some important issues are called to account. You wish to institute a Committee to encuire into a matter that has already been investigated, further details of which it has not been possible for our Prime Minister himself to obtain as he himself admitted, by a Committee which cannot summon foreign nationals, cannot liaise with foreign Governments, cannot summon even its own Ministers...

THE MINISTER OF DEFENCE (SHRI K. C. PANT): I want to just correct my friend. It can summon foreign nationals and he knows it.

SHRI JASWANT SINGH: It cannot summon even its own Ministers.

THE DEPUTY CHAIRMAN: Please conclude now

SHRI JASWANT SINGH: And yet we wish to give it the appearance as if it is an answer to all of our problems. Madam, my principal objection to the institution of a Parliamentary Committee is no longer about timings or the details or the clauses what powers you give us or do not give us. My principal objection is the difference between the Executive and the Legislature. A decision is taken by the Executive. It is the responsibility of the Executice to resolve the problems following it. We can certainly examine, we can cer-

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tainly be the watchdog of the Executive. But the Párliament cannot be passed on the responsibility of doing a job which is the job of the Executive to do. If there has been a muddle, if mistakes have been made, if payments have been made amounting to Rs. 50 crores which are admitted, it is the Executive's responsibility to find out those facts. It is no longer with the Parliament and you cannot transfer the responsibility in that.

THE DEPUTY CHAIRMAN: Now I will have to call another Member.

SHRI JASWANT SINGH: I am concluding, Madam. If you wish to arrive at the truth, I make two simple recommendations; they are contained in my Motion of Amendments. We do not need to go into instituting a Joint Parliamentary Committee. We need only unanimously resolve in this House and the other House that the two Houses of Parliament unanimously resolve and call upon the Swedish Government to furnish to us immediately the excised portions of the Audit Bureau's Report. It will immediately do away with any need for constituting a Committee because the facts are already known. Secondly, Madam. let the two Houses of Parliament unanimously resolve and ask upon Bofors to furnish full facts in the matter, failing which their contract We need to be very be cancelled. categorical here. Madam, that what might technically be a feasible proposition as far as the weapons contract is concerned is politically no longer tenable. If we do not recognise it, we are making a mistake. And I appeal to the hon. Minister of Defence not to take the line which he has been doing that because legal issues are involved, because moneys are involved, therefore, a country like India is stymied in dealing with an arms trader like Bofors. The issue is not money. The issue is the status of India and it does not lie with Bofors-what is Bofors, an armament manufacturer-and when it comes to asking for information which relates

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to our own purchases, the Government of India comes forward to us and says that they cannot obtain information about weapons that they have themselves purchased from the seller. It is an amazing statement for the Government of India to make, and it is an amazing, incredible admission of incompetence. (Time bell rings). Madam, we have had very high price to pay for all this. This controversy has extracted a very high price from this nation, and that high price can never be courted in purely or only or ever in money terms. The high price is evident in the edgy atmosphere inside this House. The high price is evident in the tense edginess throughout the country that obtains today. Let me conclude, Madam, without your ringing the bell. I suggest to this Government, to my good friend, the Raksha Mantri, and the hon. hon. Minister of State, and indeed to my esteemed friend, the former Minister of state, that truth is a cleansing process, face it, go through with this process, you do not need a Parliamentary Committee for that. Facts already stare you in the face. Act on them. Let it be said after here...

THE DEPUTY CHAIRMAN: I am very sorry, Mr. Jaswant Singh, you cannot go on like that.

SHRI LAL K. ADVANI (Madhya Pradesh) He is concluding, Madam.

THE DEPUTY CHAIRMAN: You cannot go on speaking and taking the time of others.

SHRI JASWANT SINGH: Let it be said that the only coin in the realm of India, that has currency, is minted from truth, trust and openness and not from the questionable alloy of temporary convenience.

SHRI P. N. SUKUL (Uttar Pradesh): Madam Deputy Chairman, I am really thankful to you for giving me this chance for speaking on

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this important and highly controversial subject.

Madam, it is also a very peculiar case we are discussing in this House and its peculiarity is not only due to the fact that for the first time such a Parliamentary Joint Committee is going to be or is proposed to be appointed to make necessary probe into the affairs of the Bofors Company or the contract we have had with them for supply of guns. It is peculiar also because it was at the instance of our opposition friends that this Joint Committee was conceded by our Prime Minister.

It was in fact our own friends from the Opposition parties who had demanded originally that such a Joint Committee should be appoined and when this Joint Committee has been agreed upon in the Lak Sabha and it going to be agreed upon here too, our Opposition friends say it is of no consequence. They do not want to join it. It is a peculiar case because as our hon. friend Shri Babul Reddy was saying yesterday from that side that the Joint Committee must not look like a Committee of the Congress Party only. But who is going to make it look like a Committee of the Congress Party only? It is the Opposition themselves. They are themselves saying one thing and undoing the same in the same breath and it is a peculiar case which has provided the maximum possible leverage to our Opposition parties to malign the Government, to abuse the Prime Minister, although they do not have even an iota of proof either against the Prime Minister or against the Government.

Madam, when negotiations for this contract stated in 1977, it has been mentioned in the Audit Bureau's Report that the initial negotiations for this deal started in 1977, the Congress Government was not in power. The weapons system was fested in 1981 and it was only after due consideration and protracted negotiations that in March 1986 the issue was clinched

and the deal was finaly signed. And, Madam, what was the position in 1977 regarding payment of commiss in such deals? It is only from university that Congress Government decided to d away with the services of middle nen and not to have such provisions in the contarcts themselves for payment of commission to middlemen. Otherwise, before 1986 in all such contracts, in all such deals, it was provided specifically in the contract itself that so much commission would be payable and 80 be commission would much. paid. Mr Jaswant Singh was talking about the enthusiasm of this Government. It was because of the enthusiasm of this Government that in 1980 it was decided by the Government unilaterally hat we will not have the services of any middleman Even today, in in Defence deals. contracts pertaining to other Ministries such comnissions are paid daily; provisions are there. But it was only with regard to the Defence deals that the Government of Shrimati Indira Gandhi decided in 1980 not to have the services of any middeleman so that the money of the people of this country is not frittered away on middlement or agents. That is why I said it is a very important question.

As I said, during the last 4 or - 5 days, because of this case, because of the submarine case and because of the Fairfax issue, the opposition parties who had been cooling their heels almost since the last Parliamentary elections, got a chance to attack the Government, to malign the Government, although as I said they do not have any proof against any member of the Government or any members of the Defence Ministry. Yesterday they were saying about the reaction of the Prime Minister of the reaction of the Governmen that the report made by the Swedish Radio was false, baseless and mischievous, as was said by the Government at that time, and they were criticising it. What was

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false, mischievous and baseless, and what was the report actually? The Swedish Radio announced that Bofors company had secured that deal 0.Y bribing senior Indian politicians and key Defence figures. Till date you cannot point out wrich Indian politician or which Defence figure; there is nothing to prove And yet the**v** are going on maligning the Government; they are going on abusing the Government in their own way. And when they do it. I am remined of what the great philosopher opinoza has written in his famous book 'Ethics." He says: "Each person judges of things according to the disposition of his own brain, or rather accepts the affection of his imagination as real things." This seems to be very true today after hearing whatever the opposition freiends have to say without any proof. What they are saying is the affection of their imagination which to them seem to be real things. But for behaving in such an irresponsible manner, and condemning or criticising the Government without having adequate proof for that, our friends in the Opposition are really doing a disservice to the country and to the people of this great land.

Mr. Jaswant Singh was just reading out from the report of the National Audit Bureau, and specially the letter of 24th April 1987. What do the Bofors say in that letter? I am "The statement made by quoting: A.B Bofors that no middleman, representative, agent was used by Bofors to represent the company with the Indian authorities to win the contract in 1986 was correct." This was the vindication of which he was talking about. Here we stand vindicated; Bofors themselves admitted in that very letter that he was quoting.

I quote: "Contract negotiations and other contacts took place directly between the Ministry of Defence and Bofors. Secondly, no middleman was used to win the contract of 1986." This' is given in this very letter. This

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vindicates our stand that there was no middleman in the deal. There cannot be a middleman unless both the parties agree to have the services of a middleman. If a person is engaged by only one party, he cannot be called a middleman. Middleman means one to whose persuasions, to whose terms, to whose services, both the parties agree. Only then you can say that there is a middleman. Here, neither our Government agrees that there was a middleman nor the Bofors company says, as has been quoted in the report of the Swedish National Audit Bureau, that there was a middleman. It is here that the stand of our Government has been vindica-I further quote: ted.

श्री चतुरानन मिश्र (बिहार) : एक मिनट ग्रगर ग्राप इजाजत दें।

श्री पशुपति नाथ सुकुल : इसके बाद तो ग्रापको बोलना ही है।

श्री चतुरानन मिश्र : ग्रभी उन्होंने कहा है कि मिडलमैन नहीं था। तो तोन मैन होते हैं एक गवर्नमेंट, एक सब्लायर जिसे हम कान्ट्रेंक्टर कहते हैं ग्रौर तीसरा मिडलमैन । तो मिडलमैन नहीं था ग्रापकी बात सच है तो जो रुपया बोफोर्स कम्पनी ने दियां है क्या वह रुपया गवर्नमेंट ने लिया है ?

श्री पशुपति नाथ सुकुल : मैं ग्रभी बताता हू कि किसको दिया। उसी लैटर में बोफोर्स कम्पनी ने कहा है मिश्र जी----

I again quote from this very letter, as reproduced in the Swedish National Audit Bureau report-"Bofors has not made any payments of the kind alleged by the media. Those payments that were made during the time in question and possibly have given rise to erroneous conclusions were in accordance with the contract for the reimbursement of consultancy services within the areas of marke-

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ting and countrepurchasing. payments referred to by the Swedish Radio were made to a Swiss company and are completely legal and in accordance with the Swedish currency regulations and other relevant Swedish regulations. The stated payments have not been paid to any Indian company or Indian citizen and have no connection with the winning of the contract of 1986." $\mathbf{Thi}_{\mathbf{S}}$ is the position. . Now, the question is, -in the face of what has been stated by the Bofors company and the Swedish Naional Audit Bureau and also the fact that certain payments were made, to whom the payments were made. Since we do not have the names of the beneficiaries, since we do not have the details of the payments, we are still not in a position to say who is responsible for this. Yet, without any sense of responsibility, our hon. friends from the Opposition start criticising condeming and maligning Shri Rajiv Gandhi and his Government. Not only this. The leaders of almost all Opposition parties,--whether it is the Janata Party or the Telugu Desam Party or the BJP-have said that the Prime Minister is personally involved or those close to him are involved. On the 8th of this month, Mr. Advani said at Ahmeda bad that the Prime Minister is involved. It is because of such wild allegations that the Prime Minister had to vouchsafe in the other House that neither he nor any member of his family accepted anything by way of bribe in the deal. Mr. Jaswant Singh was just now saying that the Prime Minister should not have done this. that he should not have explained his position. If he cannot explain his position in the Lok Sabha or in this House, where is he going to do that? Do you want that like you, he should address public meetings and he should contradict you there? It is a serious matter and that is why this is going to be entrusted to a Joint Parliamentary Committee That is why, the Prime Minister did the correct thing in explaining his position in the Lok Sabla. I am proud him that he did so. I am proud that he came out with this categorical statement. In the face of this categorical statement, if something otherwise is proved today, what will happen to Parliament, to the Prime Minister? Can you imagine?

That is why he has made this categorical statement Yes, you prove. let it be proved and repeatedly he has made it clear that strongest possible action will be taken against all those who are found to be guilty in this matter of receiving payments, commissions from the Bofors Company. So, I will advise my opposition friends to wait patiently for the final outcome of this probe join us in the probe, joi, the Committee you demanded, make the probe, come to certain conclusions and then suggest what action needs to be taken by the Government in the matter. And do you know when the Prime Minister agreed for the constitution of this Committee? This was on 4th of June, after the report of the Audit Bureau had come. Before that he had not agreed Before that he said, perhaps the Committee would not be able to do its job so well, the Government would do it. But on the 4th June when this report of the Audit Bureau came and it was indicated therein that certain payments had been made. then he said, no now a Joint Committee should be appointed so that \cdot the Parliament n akes the probe, not the executive. On the one hànd. Mr. Jaswant Singh criticises and condemns the executive and on the other hand, he suggests that the executive should go on with that so that they can go on criticising, condemning and maligning them in future. We wan you to be associated, we want you to do the needful, to come to the proper and right conclusion, as to who got the money, why he got the money, how much he got and so on We also want you

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to suggest what further action can be taken in the matter, what needs to be done. But the opposition friends are not inclined to join the Committee which they have themselves demanded on one pretext or the other. As the hon. Minister explained yesterday, almost all the relevant points, all the genuine of the opposition demands have already been granted by amending the terms of reference And what is there in the terms of reference? The proposed Committee can examine whether the procedures laid down for the acquisition of weapons and systems were adhered to in the purchase of the Bofors' guns. The Government has also agreed to let the Committee have the services of the Comptroller and Auditor General of India and the Attorney General of India. The investigating agencies have been placed at the disposal of the Committee. Now it is for the Committee to use them in the best possible manner. (Time bell rings). Also they have demanded that the Committee should be allowed to go to foreign countries and the Government have agreed that the sub-Committee can go. Now if our opposition friends say that the Ministers should also be made to appear before the Committee, you see, our Constitution is based on the British pattern and under the Westminister type of Government, Ministers do appear parliamentary not before Only officers appear committees. before the parliamentary committees. Why? That is because the Ministers are already exposed in the House to the questions of Members. On any subject you can ask the Minister, you can get the information vou want. Officers cannot come here. They cannot give answers directly in the House. That is why those officers can go and appear before a parliamentary committee. That is the Westminister type of functioning of the committees and that is why it will not be proper or necessary to have Ministers appear before the proposed Committee.

[Shri P. N. Sukul]

So. Madam, before I wind up. 1 will request my friends of the opposition to join the Committee. to help the Government, to help the Parliament in pinning down the persons really responsible for this deal or for frittering away 1 P.M. our money. Unless you cooperate with us. unless you are there in the Committee. what will happen is it will be a committee either of Congress Party or of allied parties. Then whatever it does, tomorrow you will be in a position to find fault with its findings saying that it is a Congress Party Committee. On the one hand, you do not want to join the Committee, and on the other hand you condemn the Committee because it is without you. This is not proper, Madam. So I will join m_v hon Minister and my hon. friends from this side in requesting my learned friends from the Opposition to join the Committee and help in the probe and thereby serve the nation. and not to put any blame on any person. in an irresponsible fashion unless it is finally proven who is guilty and who is not guilty. Thank you.

श्री वीरेन्द्र वर्मा (उत्तर प्रदेश) : म्रादरणीय डिप्टी चेयरमेन महोदया मार्च सन् 1987 ईसवी में तत्कालीन रक्षा-मंत्री भारत सरकार को जर्मनी की राजकीय फर्म से पनडब्वी खरीदे जाने पर 30 करोड़ रुपये कमीं शन दिये जाने का टेलेक्स प्राप्त हुन्ना था। उन्होंने उसकी जांच बैठाई। मार्च सन् 1987 से लेकर और ग्रब तक इन पांच महोनों में सारा हिंदूस्तान, हिन्दूस्तान की जनता, संसद्, दोनों सदनों को इन खबरों ने झेकझोर दिया है।

सबसे पहली बार 16 ग्रप्रैल को स्वीडन के राजकीय रेडियो ने यह घोषणा की कि बोफोर्स कम्पनी ने तोपों की खरीद में अनुचित धन दिया है कमीशन दिया है। भारत सरकार ने 17 अप्रैल को यह घोषणा की कि 🔩 यह सर्वथा झूठ है गलत है निराधार है श्रौर सरकार को बदनाम करने वाला प्रचार है। माननीया, 20 ग्रप्रैल को बोफोर्स

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कम्पनी ने स्वयं स्वीकार किया कि उसने स्विस कम्पनी को कमीशन दिया है। मेरी समझ में नहीं ग्राता कि बोफोर्स कम्पनी से हम कुछ माल खरीद रहे हैं और वह हि-दूरतान की कम्पनी को नहीं बल्क स्विस कम्पनी को कमीशन दे रही है। इसका क्या मुतलब है कि माल हम खरीद रहे हैं, कम्पनी माल बेंच रही है ग्रौर वह स्विस कंपनी * को कमीशन देते हैं ? तो क्या माननीय राज्य रक्षा मंत्री यह बताने की कृपा करेंगे कि किन कारणों से स्विस कम्पनी को किस ग्रा-धार पर यह कमी शन दिया गया ? 3 स कम्पनी के कौन-कौन डायरेक्टर ग्रीर सद-स्य हैं. उसका क्या वास्ता है ?

माननीया, 24 अप्रैल को यह स्वीकार करने के पश्चात बोफोर्स कम्पनी ने, स्वय भारत के प्रधान मंत्री जी ने सेना के उच्चा-धिकारियों के सामने यह कहा कि यह मिथ्या गलत है बेबुनियाद है और 28 हें, तारीख को पार्लियामेंट के सामने भी इसी हीं प्रकार का बयान दिया। ग्रप्रैल की 20 तारीख को विन चड्ढा के बावत यह निकला कि वह कमीशन एजेंट हैं और विन चड्ढा ने दिल्ली के कोर्ट में एक बयान-हल्फी दी कि 3-1-1986 से मैं बोफोर्स वम्पनी का एजेंट हुं । दो लाख रुपये प्रतिमास 31 दिसंबर, सन् 1990 तक मझे बोफ़ोर्स कम्पनी कमीशन देगी। किस काम के 'लिये कमीशन देगी ? चड्ढाका क्या वास्ता था? जब विन चड्ढा ने बयान दिया तब क्या सेरकार को इसकी जानकारी नहीं थी ? माननीया वह विन चड्ढा ग्रपना मकान, ग्रपनी मसीडीज कार, अपना सब सामान बेंचकर भाग गया ग्रौर भारत सरकार यही रही । पासपोर्ट, भी उसका वैलिड रहा। उसके चले जाने के बाद उसके पासपोर्ट को इम्पाउन्ड करते सारी दुनिया की एम्बेसीज में यह हैं। खबर भेज दी कि कहीं भी विन चडढा और उनका लडका मिले तो उन्हें पकड़ा जाय और हिंदूस्तान वापिस भेजा जाय । इसी यिन चड्ढा ने ग्रमेरिकन एप्बेसीज में जाकर अपने किन्हीं दस्तावेज को प्रमाणित कराया **और तब भी यह कह रहे हैं कि उसको पकड़** कर भेजां जाय । उसने दो लाख रुपये. महीने का जो एग्रीमेंट किया था, जो बयात-हल्फी है उसकी, उस हिसाब से 31 दिसंबर. 1990 तक एक करोड़-बीस लाख उसके

बैठते हैं । 50 करोड किस कार्य के लियेन उसे दिये गए । पह इतनी बंड़ी रकम वह कम्पनी किस काम के लिये उसे दे रही हैं यह रक्षा मंत्री जी धताने की ुपा करें।

माननीया, हिन्दुस्तान के वर्तमान प्रधान मंत्री ग्रौर स्वीडन के स्वर्गीय ग्रोल्फ पाल्मे की बातचीत हई, दिसम्बर, 1985 में और जनवरी, 1986 में झौर यह तय हुआ कि बोफार्स कम्पनी के गाथ हम जो सौदा करेंगे उसमें किसी प्रकार का कोई कमीशन नहीं होगा। पर्व प्रधान मंत्री श्रीमती इंदिरा गांधी जी ने भी यह घाषणा की थी कि सन 1980 के बाद किसी प्रकार का कोई कमीशन वएजेंट इन सौदों की खरीद में नहीं होगा। लेकिन 5 साल बाद फिर इसी ही प्रकार की 🛥 बातचीत दो प्रधान पंलियों के बीच होती है तो क्या 5 साल तक ये लोग फिर कमी झन और सौटों में एजेंट बनते रहे। क्या स्रावश्यकता थी जब पर्व प्रधान मंत्री निर्णय ले चुकी थीं ? तो रक्षा मंत्री जी यह बताने की क्रुपा करेंगे कि जो अनबंध बोफोर्स के साथ भारत सरकार ने किया था, उस अनुबंध में आपने यह शर्तदर्जकी थी कि नहीं, लिखी थी कि नहीं कि बीच में कोई कमीशन एजेंट नहीं होगा। अप्रगर नहीं लिखी तो उसका कारण बताने की ्पा करेंगे और जो अनबंध आपने किया है, उस अनुबंध को इस सदन के पटल पर भी रेखने की ^{ुं}पा करेंगे ?

माननीया, संसद के दोनों सदनों में ही नहीं, बल्कि म्राल इंडिया रेडियो, म्रौर टेलिविजन पर भो ागातार ये घोषणायें होते। रहीं कि जो कुछ लिपक्ष के लोग 👘 कह रहे 🛩 हैं, यह सब निराधार है, झुठा है ग्रीर बद-नाम करने के लिये है और इस आधार पर कांग्रेस वर्किंग कमेट ने एक निर्णय लिया कि सरकार को अस्थिर करने का अपोज शन का मानने या, मैं स्राप के माध्यम इराँदा है । से सभर्ग माननीय सदस्य जो ट्रेजरी बेंचेज पर बैठे हैं, उन्हें बता देना चाहता हूं कि हमारा इरादा सरकोर को ग्रस्थिर करने का .नहीं है । हेमारा इरादा है कि देश की रक्षा के कार्य में एक नए पैसे का भी कमीशन कोई न खाये । हमारा इरादा है कि देश की रक्षा के लिये जो भो खरेद को जाए उसकी क्वालिटो उत्तम होनो चाहिये । लेकिन

[11 AUG. 1987] Committee to enquire 206 Bofors, contract and hands of

म्रापने फैसला भं विया म्रौर फैसले के बाद भी आपके एजेंट लगातार खाते रहे और उल्टे हमी को म्राप वहें वि हम झुठ वह रहे हैं। आपने कमांडर्स के सामने भी कह दिया कि शायद हम सब झठे हैं। रक्षा संचिव अभी उपस्थित नहीं है, 20 ग्रप्रैल को रक्षा सचिव ने यह बयान दिया था वि अगर यह साबित हो जाता है वि रक्षा सौदों में दमीशन एजेट बनाये गये तो इस फर्म को डिस्क्वालिफाय कर दिया जोयेगा । जानना चाहता हं दि जब यह साबित हो चका है कि इस फर्म में ऐजेंट हैं, उन्होंने ख्द माना है कि ब सीशन दिया है, मैं तो कहता हं कि रिश्वत द है, जब यह स्वे-कार कर लिया तो भारत सरकार और भारत के मंत्री यह बतायेंगे कि जिस फर्म को डिस्क्वालिफ ई या ब्लै, लिस्ट वरने का सर-कार का इरादा था उस सम्बन्ध में क्या वार्यवाहे को गई है ?

हम यह भं जानना चाहेंगे कि आज जो भें इसके जांच बरे, ग्राप वरें या संस-द य समिति वरे, वह जांच वरे कि बोफोर्स कम्पनी का इन ऐजेंटों के साथ विस प्रकार क्या लेन_देन का पत व्यवहार हुआ, क बात उसमें साबित हुई, किन कारणों के लिये इनसे अनुबंध किया गया, कितना धन उनको दियाँ गया ग्रीर विःतना धन दिया जाना बाके है।

जब बहुत ग्रावाज उठे तो हमारे सर-कार ते स्वीडन के सरवार से प्रार्थना के कि ग्राप इसके जांच करायें। स्**की**डिश सरकार के ऐफिशियेंसे, उसके कुशलता के मैं तार फ करता हं कि एक महीने के ग्रंदर उन्होंने अपनी रिपोर्ट दी और रिपोर्ट में बताया कि 50 वरोड रुपया दिया गया वर्म शन वरा । इस गरीब देश वा 50 वरोड़ रुपया वर्म-शन में ऐजेंट खा जायें जो कि अपने विवास के लिये विदेशों से वर्जा लेता है, यह हमारे लिये दुख और अफसोस की बात है। यह चैलेंज है हमार सरवार के सामने। क्यों खाया जा रहा है और कैसे खाया जा रहा है ?

रायटर नाम को प्रसिद्ध त्यूज ऐजेंसी ने स्टांबहोम से यह सूचना दी थीं कि लोटस नाम की कंपनी को स्विटजरलैंड में 30 या 40 करोड रुपये का कमीशन दिया गया ।

[धी बोरेंन्द्र वर्मा]

आपने जांच कराई है रायटर को इस खबर को ? हम क्या इन खबरों से ग्रापको डिस्टे-बिलाइज करने को कोशिश करते हैं ? क्या हमारा इरादा यही है ? इस देश की रक्षा करने में हम आपसे कम नहीं हैं। देश के एक एक पैसे को बचाने में आपसे हम पोछे नहीं हैं। तुमारा इरादा देश को रक्षा करना है। ग्रापसे किसो भो हैसियत में हम पोछे नहीं हैं। গ্রীর এর

हमने मांग को थो कि एक संसदोय समिति गठित की जाए । लेकिन किन-किन कारणों से प्रधान मंत्री जो ने उसको रिजेक्ट किया था । रक्षा मंत्री जी ने ग्रस्वीकार किया था, उन कारणों पर भो श्राप प्रकाश डालने को कृपा करें। हमारा इरादा उस समय भो यहो था जो ग्राज है। किन कारणों से आपने अस्वोकार किया था ? क्या हम झूठ बोल रहे थे ? हम ग्रापको अस्थिर बना रहे थे ? हमारा इरादा वहो था जो आज है और इसोलिये मान्यवर, जब ग्रापने यह घोषणा को 🔩 है तो उस घोषणा में हमारा हित कम सिद्ध होता है।

📲 देश के हित में है, देश को रक्षा के हित में है ग्रौर कांग्रेस पार्टी के हित में है, ग्रापके नेताग्रों के हित में है कि हम इस देश को जनता के सामने ग्रापको तस्वीर साफ हो। सारो जनता के हृदय में, सारे देश को जनता के दिमाग में जो ग्रापको ग्राज तस्वोर धूमिल है उस धूमिल तस्वोर को साफ करने को खातिर यह जांच ग्रापके हित में ग्रधिक है और हमारे हित में कम है। हम तो देश के हित में कह रहे हैं और ग्रापके इंटरेस्ट में भो यहो है कि इसकी सही तौर पर जांच हो। इसलिये कमेटो ऐसो बननो चाहिये जो जनता को दिखाई दे कि वह निष्पक्षता से कार्य करेगो ।

🔢 🖓 ग्राप) लाये ग्रानुपातिक प्रणाली, जाहिर हैं भापकी मेजोरिटी है, ग्रापका ग्रध्यक्ष बने, भ्रापका बहुमत है प्रोपोशनल रिप्रजेन्टेशन से आपकी कमेटी में संख्या अधिक होगी, भ्रपोजिशन की कुम होगी । मेरी यह गुजारिश है ग्रापके जरिये रक्षा मंत्री जी से कि ऐसी कमेटी बैठानी चाहिए জী संतृजित हो । दोनों सदनों के

[RAJYA SABHA] Committee to enquire 208Bofors contract

मौर वे ग्रपना चेयरमैन स्वयं चले जो कि **विष्पक्षता के ग्राधार पर काम कर सके** मौर जनता को यह विश्वास हो ि यह कमेटी बिल्कुल सही है और सही कार्य करेगी। मैने मांग की है कि ग्राप अव्यक्ष अपोजिशा का बनाइये न आप इसके लिए तैयार हैं और न ग्राप संतुलित कमेटी बनाते के लिए तैयार हैं।

अब मेरा एक सजेशन है, व्यक्तिगत मजे-शन है, मेरे दूसरे साथियों ने कहा है कि संतलित कमेरी आप बनाइये बेहतर से बहतर माःमियों की, वे खुद ग्रपना चेयरमैन मुने ग्रौर ग्रगर ग्राप उसको इताजत नहां देते तो कमेटी किसी सुप्रीम कोर्ट के जज को चेयरमैन चुन ले। ग्रगर यह मुमकिन हो सकता है तब पबितक में 🚛 इस ह प्रति विश्वास जागृत होगा, तभी जाता में यकीन जागेगा। दो बातें कह कर मैं अपनी बात समाप्त करूंगा । **रा**नेवोर्गं जो चीफ ग्राफ इन्फरमेशन, नोबेल इंडस्टी जिसकी बोफोर्स कम्पनी हैं, ने कहा है भारत सरकार यदि चाहेगी तो ष्ठम संभी प्रकार की सूचना देने के लिए तै। ार हैं । स्वीडिंश गवर्नमेंट के पास सारी सुचनाएं हैं। नेशनल म्राडिट ब्युरो के पास सारी सुचनाए हैं, बोफोर्स के पास सारी सुचनाए हैं और सेन्ट्रल बैक म्राफ स्वीडन के पास भी सारी सूचनाएँ हैं, ग्राप क्यों नहीं लेते हैं। ग्राप कोई कम्पनी के कर्जदार हैं ? क्या ग्राप बोफोर्स कम्पनी के नीचे दबे हुए हैं? ग्राप यह कह सकते हैं कि हम ब्लैकलिस्ट कर देंगे, डिसक्वालीफाई कर देंगे। ग्राप ब्लैकलिस्ट होने लायक हैं । ग्राप यह कह रहे हैं कि यह सौदा हम को केसिल नहीं करना है। वह **ग्राप**्को हर प्रकार की सूचना देने को तैयार हैं इसलिए कि उनसे शायद ग्रौर माल खरीद लिया[.] जायेगा।

एक बात जरूर चाहता था कि पत-डुब्बियों में जो 30 करोड़ रुपये का कमीशन खाया गया, वह तो राजकीय. फर्म है, यह तो बोफ्रोर्स भी नहीं है। इसकी जांच भी द्राप समिति के सुपुर्द कर दें। ग्राप बोफोर्स की जांच के लिए भी पहले तैयार नहीं थे, ग्रब जांच के जिंग बैंगार हैं। इसलिग आप इसको भी

ामिति के सुपूर्द कर दें जिससे आगे चल गर गहराई से उसको देखा जा सके। हत म्रावश्यक बात है तोपों को, एम्य्-नशन को खरीदे जाने की मेरी समक्ष ां यह नहीं झाया कि झभी हमारे राज्य ांत्री जो उठ रहे थे उनसे कहना चाहुंगा के वह अपने जवाब में बनाने की पा हरें कि जो ग्रनुबन्ध हुग्रा एम्युनिशन बरीदने के लिए । इस तोपों को दिया ाया सीमल कम्पनी को जो इटली की हर्म हैं ? ग्रौर दिया गया बेल्जीयम के ारा। ग्रापने डायरेक्ट क्यों नहीं दिया ? प्राज के हमारे रक्षा विभाग के उच्च प्रधिकारी यह कहते हैं कि यह नान डेपेंडेबल हैं, ट्रीचरेस हैं । उस कम्पनी को ब्लैक लिस्ट कर दिया जाये। महोदया, **नें** आखिरों बात कहना चाहता हूं । विलालो का हमारा जो प्राटिलरी स्कुल है उसने 5 जनवरी, 1987 को एक लेटर लेखा है। उस लेटर की संख्या भी आप जानते होंगे । यह लेटर जी० ग्रो० इन सी॰ साउदर्न कमान्ड को लिखा है जिसमें उन्होंने लिखा है कि जो ये ग्रापकी तोपे हैं इनमें ये-ये दोष हैं इन तोपों की तवम्बर दिसम्बर, 1986 में ट्रायल को गई थी। ऐसी स्थिति में मैं माननीय मंत्री महोदय से कहना चाहंगा कि वे पह बताने की <u>इ</u>पा करेंगे कि देवलाली के ब्राटिलरी स्कूल ने ट्रायल के बाद इन तोपों के बारें में जो सुचना दी हैं, क्या ग्रापने उसकी जांव की है ग्रौर उस संबंध में क्या कार्यवाही की है ? क्या ग्रापको इस बात की भी जानकारी है कि जिन बोफर्स वालो से म्रापने ये तोपें खरीदी हैं, इन तोपों के वारे में पाकिस्तान के टेक्नीशियन्स ग्रौर पाकिस्तान के डिफेन्स परसोनल को ट्रेनिंग दी জা रही है ताकि वे जान सके कि इन तोपों को किस प्रकार से चलाया जाता हैं ? मुझे उम्मीद है, माननीय मंत्री जी जो बातें मैंने उठाई हैं उनका उत्तर देंगे। मैं यह भी वहनां चाहता हूं कि जिस प्रकार की संसदीय समिति का ग्राप गठन करना चाहते हैं उससे कोई लाभ नहीं होगा। आप इस पर पूर्नीवचार करें ग्रौर सभी का सहयोग लेने के लिए एक संत्लित कमेटी का गठन करें।

] Committee to enquire 210 Bofors contract

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, should I start now or should I break up and speak after lunch also?

THE DEPUTY CHAIRMAN: The average time i_s about 10 to 15 minutes. You can continue for two-three minutes more.

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SHRI JASWANT SINGH: Madam, since the discretion is entirely yours and since we are keen to listen to her intervention rather than fracturing her speech...

THE DEPUTY CHAIRMAN. She does not need your recommendation. You please sit down.

SHRIMATI JAYANTHI NATA-RAJAN: Madam, you want me to speak now

THE DEPUTY CHAIRMAN: Yes. About ten to fifteen minutes is the average time and you can take fifteen minutes. It does not matter. I won't ask you to stop in between and then we will break...

SHRIMATI JAYANTHI NATARA-JAN: Yes. Madam. Madam, I rise to support the Government Motion. The whole of yesterday and most of today, I have been listening to mУ colleagues from both sides of the House, discoursing learnedly, some times acrimoniously upon the merits of the motion Sometimes, Madam, quite often in fact, I felt with great respect to all my colleagues that we strayed away from the main text of the motion, from a discussion of the motion which is, if I may remind the House, whether to appoint а Joint Parliamentary Committee to go into the question of the Bofors deal. While this is the text of the motion, what we have really done is to conduct an inqurisition into the bona fides, of the Prime Minister and his Government. I said once before, Madam, during the previous debate on the Bofors a_s many of us have said that the allegations being made were haseless mischievous and ma-

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licious and I wish to repeat and reiterate that the allegations being made against the Prime Minister and his Government are still baseless, are still mischievous and are still malicious. (Interruptions)

Madam, I want to repeat in the consideration all the interruptions also. (Interruptions)

THE DEPUTY CHAIRMAN: Since you are refuting all their arguments straightway, so, naturally, they are agitated. You can continue.

SHRIMATI JAYANTHI NATARA-JAN: While apparently we are discussing a motion on the appointment of a Parliamentary Committee, in reality, what we are really doing is casting largely unsubstantiated allegations against the person of the Prime Minister and his colleagues in the Government and this is why it i_s mischievous becau instead of confining themselves because to /the facts, most of my colleagues have dealt only with the Prime Minister and the Government withgoing into the real question out which is yes, it is a fact without going into the real question. Yes, it is a fact that certain things have occurred. It is a fact that we have admitted it and therefore, the question is that we should, the country should, both the Houses should get to the truth of the matter and that is the debate which we are now discussing, Madam, and we should not lose sight of this debate. I think it was Mr. Advani who pointed out, that though in a different context, the issue was basically a political one. Though the overall implications of the issue have wide-ranging political, economic and administrative implications, the issue is basically political. We all know this and , therefore, it is that the bonafides are being questioned ' and when the questioned. bonafides are being before going into the text of Motion, I would like to answer the question

that was raised by Mr Dipen Ghosh who said, "What moral authority does this Government have to continue?". I wish to answer him with one simple statistics. Madam, during the elections, the General Elections held in 1984, the total valid votes polled were 11,54,78,261. Out \mathbf{of} this, the percentage of valid votes obtained by the Congress Party was 49.04. May I stat_e some more statistics, Madam? 11.42 crore voters, some 32 lakhs more than the 1980 elections, cast their ballots in favour of Congress-I, to put 401 out of its 485 nominees in the eighth Lok Sabha in an unprecedented mandate for the Party in the next five years. There *per was a swing around of seven the cent of votes in favour of Congress-I compared to the last had increased elections and it its representation by 62 seats. Out of 485 nominees, 401 were elected this time against 339 in 1980 though polling was held this time for only 508 Madam, one more statistics, seats. without taking much more time of this 'House. (Interruptions)

The IMRB poll conducted in 1980 has shown that 62.7 per cent of the people in this country wanted Mr. Rajiv Gandhi as their Prime Minister. 8.2 per cent of the people of this country wanted Mr. Vajpayee as their Prime Minister. 3.1 per cent wanted Mr. Chandrashekar, 2.2 per cent Mr. Charan Singh and 4.4 per cent about others. Then, this i_s my answer, Madam, to the question of moral responsibility. We have the mandate. the largest ever mandate, of the people to continue in this Government. (Interruptions) Madam, I seek vour protection from Mr. Singh.

श्री राम ग्रवधेश सिंह : *** 🖁

SHRIMATI JAYANTHI NATARA-JAN: Madam, I would like to answer. He certainly does not think it is relevan^t. But the mandate of the people

***Expunged as ordered by the Chair.

as brought us here. If that is not reevant, I would like to know what is relevant. Then, Madam, the question of the constitution \dots (Interruptions)

THE DEPUTY CHAIRMAN: You continue. (Interruptions)

श्वी जगेश देसाई (महाराष्ट्र) : मैं ग्रापको कहना चाहता हू कि ग्राप बारभ् बार इन्टरेप्ट न करें। ग्रा५ बार बार इन्टरेप्ट करते रहते हैं ग्राप यह समझ लें।

श्री राम ग्रवधेश सिंह : इररेलेवेन्ट बात करते हैं।

श्रीजनेश देसाई : श्राप कौन से रेलेवेन्ट प्रण्न पूछते हैं । श्राप को इस तरह से नहीं करना चाहिए ।

SHRIMATI JAY, NTHI NATARA-JAN: Madam, may be lunch will make him feel better. (Interruptions)

SHRI JASWANT SINGH: Now, it is close to 1.30 and there is lack of patience in the House. We would like to hear...(Interruptions)

THE DEPUTY CHAIRMAN: You like to hear. But there are interruptions.

SHRI JASWANT SINGH: Possibly after lunch ... (Interruptions)

THE DEPUTY CHAIEMAN: All right. We will break for lunch and will meet again at 2.30. I hope there would not be any interruption thereafter.

The House then adjourned for lunch at thirty minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, the Vice-Chairman (Shri Jagesh Desaj) in the Chair.

SHRIMATI JAYANTHI NATARA-JAN: Mr. Vice-Chairman, just before lunch recess despite the best efforts of an honourable Member who is fortunately not here, I was trying to point out that the reason why this Government continues to govern is the massive mandate of the people that we received in 1984, and according to the Constitution of India, I need hardly remind this honourable House, we hold office for five years and there is no provision in the Constitution for a recall. It is for us to hold this mandate in a responsible way and discharge our obligations to the people. So much has been said about the amount that has gone by way of alleged bribe, by way of commission. The honourable Member who spoke just before me also said that so much of this Rs. 50 crores could have gone towards the millions of poor people in this country. Yes; I have one question to ask. I have some figures here. We spent on the General Elections in 1952 a sum of Rs. 10.45 crores approximately, in 1962 about Rs. 7.32 crores, in 1967 about Rs. 10 95 crores, in 1977 about Rs. 30 crores, in 1980 about Rs. 56 crores and in 1984 an estimated Rs. 100 crores. Of course, these figures are purely approximate. I have to say just one thing. If this is the amount that we spent on elections in 1984 when we received a massive mandate from the people and under the Constitution have come to power to govern over this country for a period of five years, by what moral authority can the Opposition now ask that an amount of Rs. 100 crores or more be spent once again on General Elecbefore the term has gone tions through? The speakers before me have already dealt with the alarming drought that has been faced by this country. We know that much of the Plan expenditure is going to be thrown away by the expenditure that is going to take place on drought. On drought relief so much of the Plan expenditure and the Plan estimates are being reapprised now.

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In this view of the matter would it be moral, would it be correct would it be expedient, even sensible. for this country to demand a fresh poll especially when we received such a massive mandate from the people? I have read two lines in a book about what Panditji used to say about this Government I just want to take a little liberty with that and quote before this House:

> "क⊰ा इसलिए लोगों ने चुनवाया था हमें,

बन जाए नझेमन, तो कोई आग लगा दे।।"

Is this the reason why we have been brought here? Is this the reason why the people gave this mandate? In the face of vague and unsubstantiated charges should we run away from power? No. As a proud Member of this Parliament, as member of the Congress (I) Party, I say that we will stand here and we will fight and we will show that we are right and that we have done right and that our party and our leader and our Government have done no wrong and, what is more, those who are guilty will be punished. This you will know when the truth comes out.

SHRI NIRMAL CHATTERJEE (West Bengal): The mandate was not for Bofors!

SHEI V. GOPALSAMY: The truth has already come out against you!

SHRIMATI JAYANTHI NATA-RAJAN: \mathbf{S} ome time ago, during the previous debate on the Bofors controversy, I had made a reference to the problem having taken the analogy of the story of a blind man searching in a dark room for a black cat which is not there! Now the outlines of the cat have emerged and there seems to be some irregularity having taken place. Sir,

a distinguished Tamil scholar and leader, Shri Annadurai, once said:

"Sattam oru iruttarai; adil •

vakkilin vaadam oru vilakku."

The translation i_{15} that law is a dark room and the arguments and the knowledge of the lawyer are like a lamp that lights up the dark room. In the same way,... (Interruptions).

SHRI V. GOPALSAMY: Complete the whole thing.

SHRIMATI JAYANTHI NATA-RAJAN: You complete it.

SHRI V. GOPALSAMY: He said that the poor cannot get that light at all. The torch is not available to the poor at all...(Interruptions)... She was quoting Dr. Anna. Because she quoted Dr. Anna, I am only completing the sentence... (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You can do it in your speech. Please ₅it down. Now let her continue.

SHRMATI NATA-JAYANTHI RAJAN: I would once again like to compare the present situation with that only. We were gropping in a dark room. The outlines of an irregularity have appeared. The Government has acted in the most prompt manner possible to light the lamp of truth in the dark room. Sir, most of the speakers before me have gone over the facts in detail and I am not going to waste the time of this honourable House bv going into those facts once again. The honourable Minister has assured the House and they have acted at the earliest point of time. We are prepared to find out the truth and we are trying to light lamp of truth in the dark room. But it seems as if the winds of political expediency, as if the enlightened self-interest of

e Opposition, are now trying to uff out this lamp. Yes, you accuse ... (Interruptions) ... You accuse of trying to hide the truth. But I y, Sir, with conviction, with the urage of conviction of the Motion at is now being debated before this ouse, that we are trying to find t the truth while you are running vay from the truth by refusing to sociate yourselves with inthis iry and out of political motives d for political reasons you are tryg to snuff out the lamp of truth at we are trying to light and the ople and history will be your dge.

THE VICE-CHAIRMAN (SHRI AGESH DESAI): Please conclude

SHRIMATI JAY. NTHI NATA-AJAN: Sir, I have not even beun... (Interruptions)... Sir, they d not allow me to speak... (Interuptions)... Anyway Sir, I have two ore points.

THE VICE-CHAIRMAN (SHRI AGESH DESAI): You have already ken thirteen minutes. I will give bu two minutes more.

SHRIMATI JAYANTHI NATA-AJAN: Sir, before lunch, they ever allowed me to speak at all.

SHRI NIRMAL CHATTERJEE: ir, normally she is capable of betr judgement. But let us not enter to that now. Let us hope so and we her some more time for that.

SHRIMATI JAYANTHI NATA-AJAN: I may just remind the ouse that we have founded our arliamentary democracy on the Vestminster model, on the pillars of he Westminster system, and there is to doubt about it. But we have ur own glorious traditions and the fillars of the parliamentary demoracy of this country have been a esponsive government, a constructive and well-informed Opposition and a responsible Press. To take been the last first, the Press has less than responsible in this case. Sir, Mr. Gadgil made a very illuminating speech in the other House which I would not repeat here. But the point is that most of what the . Press has said in other countries has, on a survey conducted, been found to be untrue on investigation and very often it suits the Press which is in the hands of certain vested interests to make unsubstantiated allegations. It was also observed in the other House and I won't repeat it here. A time was when the proceedings of the Houses of Parliament used to be the source of newspaper, reports. A time now is when newspaper reports, particularly foreign radio reports, are the source of proceedings in this Parliament. This is a matter of shame. I feel that not only the press has been less than responsible, but the opposition has not been constructive. They have abdicated their constitutional duty in a parliamentary democracy to function as a proper, constructive and informed opposition. I will set out the reasons why I say this in just one minute. Sir, let us take a cold, hard and dispassionate look at what has happened with special. reference to the behaviour of the opposition. Right in the beginning, when the Swedish Broadcasting Company made a particular report, choas broke loose in Parliament and many accusations were hurled. A parliamentary probe was immediately demanded. I can read from the speeches of various learned leaders of the opposition such as Mr. Indrajit Gupta and Mr. Dinesh Goswami-I do not want to waste the time of the House by reading all that—who demanded a parliamentary probe. Not only that they demanded a parliamentary probe, they said that it was the only way of getting at the truth. Mr. Goswami very eloquently said that Parliament should not abdicate its responsibility. It should not hand over its respon-

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sibility to two Judges of the High Court or of the Supreme Court. We should zealously guard our rights. It is for us to probe and, therefore, let us proble. When a prima facie case emerged and, acting with the promptitude, the Prime greatest Minister announced a parliamentary probe, even before the terms of reannounced, certain ference were said that they parties opposition not participate. Without would even looking at the terms of reference, they said that they will not participate in it. After the terms of reference were given and the debates were going on in Parliament, they started criticising the terms of reference. I need not go into that now. They said that...

SHRI JASWANT SINGH: This is an admirable point which has been made by my esteemed colleague. Simply put, it is like this that if the Government of India can change its mind to summon Bofors from 3rd July to 4th July, as explained and discussed by the Political Affairs Committee, then surely the opposition can also change its mind from one event to another. So much has taken place in the middle. That has been the substance of her argument. Perhaps my esteemed colleague...

SHRIMATI JAYANTHI NATA · RAJAN: I just want to take up from there to add that if the opposition can accuse the Government of lack of bonafides because it has changed its mind, then I am certainly entitled to accuse the opposition also of lack of bona fides for changing their mind. Sir, as I was saying, the moment the terms of reference were brought, they started objecting to them. I will come to that in just one minute. We are all aware and we need not go into that in any great detail that in the Lok Sabha how far the Government went to accommodate every request of the

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opposition. Even the press which is . well known for being partial to the Government, said—practically every editorial said-that it is now for the opposition to join the Government if they want to find out the truth. After that, having found that it would look a little odd, a new tactic has now been adopted by which the credibility of the gun, the worthiness of the gun, has now been released to the press. There is mention of a private letter. We do not know. It is for the hon. Minister to refer to the letter. Was such a letter addressed or not? I am not going into it. I have to ask the hon. Minister only for one clarification. If there was a letter, was there a reply to such a letter? Were the defects rectified? If there was а letter to the Army Headquarters or the GOC, as Mr. Virendra Verma has mentioned, was there a reply? Did they deal with it? If so, why isn't anybody picking it up? They know that in that case the truth will come out. I would like to have the hon. Minister's clarification on that point.

Eleven hours after having decided to boycott the probe at that point of time, they have now started a campaign, carefully orchestrated, by which the capacity of the Government itself is being questioned.

We are now in a situation where they say in this House-if you look at some of the Amendments that are proposed to the Motion-that "we will still boycott this Committee unless you give in to certain of our requests." And what, Sir, I ask, are these requests? Every single request, if I may say so, is against the rules. I would just like to say a few words about the Committee, Sir. In this, we all know, we are aware that the present motion, the Joint Parliamentary Committee that is proposed is unprecedented. It is the first of its kind. There has never been a Committee like this before. What are the Com-

ttees Sir? They are the way by nich the valuable time of these two ouses is saved. Much work is done these Committees. And they also t as a watchdog over the Legislare. The Executive is also accountae to the Legislature. Sir, I need t mention before this House, bee so many distinguished Members the Committee on Public Under ngs, the Estimates Committee and e various other Comittees that act a watchdog and to see that the ecutive is accountable to the Legisure and the adm rable way they nction. Sir, in all these years it has ways been the rule and I can quote e authority, Mr. Shakdher who ys proportionate representation on e Committee depending upon the mber of Members who are in а jority of the Hous, will always be e composition of the Committee. , despite the fact that Members the ruling party have always been a majority in all these Committees, Estimates Committee, the Public dertakings Committee, the Public Committee have come out counts th various reports that have been arply critical of Government and Members have always arisen ove party considerations and have orked together for the common wele of this country. So many times e Opposition has hurled charges ainst us. Do you have a monopoly patriotism? I want to ask the Opsition, through you, Sir; Do you ve a monopoly on sense of justice? e you the only people who have e conscience? Look at the record the Committees that have funcned till today in this House, Sir, ere was the controversial Kuo oil al. The Committee was headed by : Bansi Lal, a Member of the Coness Party. There was that report. en recently. Sir, a Cabinet Minishad to resign because of the re-Committee in rt of a particular nich the ruling party was in a maity. Sir, the point that I am trying mak_e is a simple one. The rules ve already proviled to see that ere is Executive accountability to

the Legislature. What we are doing now is unprecedented. We are setting up a : Committee for a specific purpose. We already have Committees for all the possible purposes that you can conceive of. What we are setting up a. Committee now for is a specific pulrpose, to go into a specific deal. Let us not set a dangerous precedent of arming this Committee with powers to make a roving enquiry. Let us not set the dangerous precedent of giving this Committee unprecedented jurisdiction and powers because that will be harmful to the Legislature. Let us address ourselves to the specific issue in guestion. And as far as the specific issue in question is concerned, the rules are very clear. As far as these rules are followed, as long as these rules are followed, no accusation can be hurled on the ground of the majority of the ruling party. Sir, I need not once again go linto the question of the Chairman being from the Opposition, Sir, I can take you to the rules. The rules are clear. The Chairman is always nominated by the Speaker according to Rule 200 or some thing of the Lok Sabha Rules. Then, Sir, much has been said about . the power to summon the Ministers. We all know that it is against the convention, it is against the rules. It is not done. The hon. Raksha Mantri has given an undertaking that those Ministers who want to, who wish to, they can apear before the Committee. The same applies to the foreign nationals. Sir, there is, to my mind, an extremely disturbing amendment. And that is that both the Houses pass Resolution calling upon the Gova ernment of Sweden and the Bofors Sir, I just details. to give us the have a very serious doubt. Suppose both these Houses pass a Resolution and the Government of Sweden still give us the details for refuses to whatever reason, then what will be the status of the Parliament of this country? What will be the status and what will be our respect, what will be the international respect that we command in these circumstances?

RENUKA CHOW-SHRIMATI DHURY I want one clarification. (Interruptions).

VICE CHAIRMAN (SHRI THE JAGESH DESAI): The Minister will clarify.

SHRIMATI RENUKA CHOW-> DHURY: She has yielded the floor. I just want to ask one thing. Number one, at the outset my hon. colleague has said that she took up the question of having spent the amount on elections and that they came with a thumping mandate after having spent Rs. 100 crores and asked is it justified now for the opposition today to ask for a fresh mandate in view of spending so much in terms of monetary amount. She also quoted an authority, S. L. Shakdher, who said in the present case the issue is not one of administrative accountability but of political accountability and therein lies the difference between the opposition asking for a fresh mandate or not. We are saying that it is moral turpitude and you cannot equate that with hundred crores of Indian rupees. (Interruptions).

VICE-CHAIRMAN THE (SHRI DESAI): Those are your JAGESH views.

SHRIMATI JAYANTHI NATARA-JAN: Sir, there is one more point I have to make and then I will conclude. Sir, much has been said that the truth has already come out, that facts are already available, it is for the Government to go into it and arrive at a particula'r conclusion. The Government is already suspect. It is very clear from what has been said inside this House and outside. In fact Mr. Upendra went on to accuse all of us on this side of having sold the country for a few crores of pecuniary gain, as if he is privy to all our bank accounts. The point is that you have also pre-judged us and, therefore any report that is forthcoming from this Government will be

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suspect. You have already gone on record saying that Parliament should not give up its responsibility to a judicial officer before the Fairfax Commission. But this is a very important matter and this Joint Parliamentary Committee is the only way in which the Opposition can associate itself with any kind of inquiry of this kind and I want to ask the Opposition, knowing this why are you running away from it, and if you think that we are going to whitewash the whole thing we are not going to allow the Ministers or foreign nationals to give evidence, write a minute of dissent. truth come out. If we But let the are not afraid of truth, why are you Therefore, Sir, this is the afraid? only way by which the opposition included and I accuse the can be Oppotision of abdicating their responsibility, of abdicating the trust that the people have put in them, just for the sake of political expediency. In conclusion, I wish to sav that the question of electoral mandaimportant. It is for the te is verv opposition to have its say. No doubt minority is importhe voice of the Government has to tant but the govern and it is for the Government to have its way. And this adversastop at a point of rial role has to time. We are a developing country. This adversarial role has to stop beyond a particular point of time because the development of the people is most important and it is also important that we establish not only the bona fides but also the fact that this country is moving ahead and in this developmental stage this adversarial stance has to be abandoned at some point of time and the Government should be allowed to function.

Sir, I will just finish after quoting two lines: Prof. Jennings notes that Governments tend to regard the Opposition as a break on a car going uphill whereas the Opposition thinks that the car is going down-hill. Still in the net result all that tre Opposition can be until a mandate from the people of five years is complete, is a

break. They may think that the country is going down hill. But we think we are taking the country uphill. But the break can never become the steering wheel or the man sittle the hind the steering wheel.

श्री चतुरानन भिक्ष : उपसभाध्यक्ष महोदय, चूंकि सरक र की श्रोर से इस बोफोर्स केस के बारे में प्राइना फसो केस मान लिया गया है, इसलिए उसकी मेरिटस पर में नहीं जाना चाहता। यह तो जब कमेटी स्थापित हो जायगी, तब उसकी मेरिट्स के बारे में जाएंगे। ग्रभी जो कमेटी कायम हो रही है, उसकें टर्म्स ग्रीर रेफरेन्स को बातों की तल्फ जाना में उचित समझता हूं क्योंकि बाद में जब मौका मिलेगा, उसकी तफसील में उस समय जाउना।

वैसे कल यहां हमें अरुण सिंह जी का भाषण सुनने का मौका मिला, जो हमारे भतपूर्व रक्षा मंत्री भी रह चुके हैं। उन्होंने बोफोर्स तोप के बारे में, गन्स की तकनीक के बारे में, उनकी रेन्जे के बारे में बहुत सा बातें कहीं। लेकिन मेरा ऐसा ख्याल है कि अभग सिंह जी ग्रौर शासकीय पार्टी से एक गलती हो रही है, वह बोफोर्स के पूरे रेंज को नहीं समझ रहे हैं। बोफोर्स की म्रसली रेंज है रेसकोर्स बंगलो ग्रीर टार्गेट है प्राइम मिनिस्टर्स फेमिली ग्रौर उसको एक मेडिसिनल क्वालिटी है कि विपक्ष में हम लोग पिछले जुनाव के ब_ेद बहुत एनिमिक थे, उसको भी काफी ट्रांसपयूजन ग्राफ ब्लड किया है। यह बोफोर्स का गुण है।

श्री विठ्ठलभाई मोतीरम पटेल (गुजरात) : ब फोर्स की सहानुभूति आधके साथ लगती है।

श्री चतुरानन सिश्चः हुमारी सहानु-भूति नहीं रहती ते ग्राप ये काम करते। हम मजबूत रहते तो ग्रापको पकड़ लेते। यह ग्राप क्यों नहीं समझ रहे हैं। मैं चर्चा करना चाहूगा कि बोफोर्स का किकबैक्स 80 करोड़ त्या 100 करोड़

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नहीं है। संगर 800 करोड़ भी रहता तो मैं उसकी बाद में चर्चा करता । मैं चर्चा करना चहता हूं प्राइम मिनिस्टर की, जिनके बारे में क्र'क भी श्रद्ध है स्रौर सारे देश ने पिछले चुनाद में उन्हें इतने वोट दि के बारे में गर्री शंका प्रकट के रहा है कि वह इनवाल्दड हैं।

एक सारनीय स्टब्स्य: , रह झा के, वजह से।

श्री चत्ररानन मिश्र : धन्यवाद । अगर हमारी ही वजह से सोचते हैं तो ग्रा^एको पता चल जाएगः। हम जानते हैं कि कुछ मेंबर चंकि मंत्री मंडल में परिवर्तन होने वाला है, उसके ख्याल से भाषण दे रहे हैं। लेकिन में आपसे कहना चाहूंगा कि हमारी सरकार की श्रोर आईम मिनिस्टर की विश्वसनीयता इनवाल्वृड है आर इनवाल्ंड है डिफेंस सीकेट्स, वयोकि बोफोर्स कंपनी के बारे में रिपार्ट आई है कि वह पाकिस्तान के लोगों को भी ट्रेनिंग दे *ही है। हम यह जानना चाहते हैं ग्रीर ग्रांध कहते हैं कि हम लोग ऊल-जलूल बात बताना चाहते हैं। दूसरी बात अभे मुझसे पूर्व ववता माननीय सटस्य नटराजन जी ने कही कि ग्राप वयों कहते हैं कि सरकार इर्स्ताफा दें। हम री पटीं ने सरकार के इर्साफे की मांग नहीं की है। हमने कहा है कि ग्राप फिर से चुनाव करवाएं। उन्होंने उसना भी विरोध किया है। उन्होंने संदिधान का उल्लेख विया है कि म्राप बहुमत रहते हुए किसी सरकार को इस्तीफा देने की बात नहीं कष्ठ सकते। लेकिन संदिधान का एक अनुच्छेद गनी खान चौधरी अनुच्छेद है, जिसे कानूनविद माननीय सदस्यों ने सम्भवतः नहीं पढ़ा है। जिसने बंगाल की हुकुमत को कहा था कि हम बंगाल की हुकू मत को बंगाल की खाइ में पेक देगे। उस आ पंकी अदल वहां गयी थी, ववत कानून कहां गया था, संदिधान वहां गया था, जिस दिन आधने चर्चा की थी कि प्रोपर्ली इलेक्टेड गवर्नमेंट को बंगाल की खाड़ी में फेंक देंगे। हम क्र. को कहना चाहते हैं कि हमने संविधान की रक्षा

[श्रो चतुरानन मिश्र]

की है ग्रापने नहीं। हमने बचाया है संविधान को । जब अपकी मेजोरिटी गवर्नमेंट को डिसमिस करने को बात चली थो तो हम दोनों कप्युनिस्ट पार्टियों ने कहा कि राष्ट्रपति. को यह ग्रधिकार नहीं है। नहीं तो हमें बंगाल की खाड़ी जाने की जरूरत नहीं थी हमने तो आपको जमुना में डुबोकर मार, दिया होता। इसलिए हम अापसे कहना चाहते हैं कि आप हमारी बातों को गम्भीरता से सुनिए। जो विषय इनवाल्वड है, उस पर आइए। कहते हैं कि डिस्टैबिलाइजेशन हो रहा है । Change of the Prime Minister is not destabilization? Who told you? Prime come and Minister can go. ग्रगर प्रतिकी पार्टी में डेमोकेसी रहती, प्रोपली इलेक्टेड पार्टी रहती तो हम कहते कि दूसरा आप लोगों में से कोई प्रधान मंत्री हो जाय।

श्चों के सं ० पंत : दक्षिण अमेरिका में एलेंडे साहब को हटाया गया, तो उसके पीछे एक साजिंग थी, यह तो अपाप मानते हैं। तो कनी-कभी तो व्यक्ति की बात ग्रा जाती है। यह बात नहीं कि कमो नहीं ग्राती।

3.00 P.M.

श्री चतुरःनन मिश्रः यह चात ठीक हैं । उसी परिस्थिति को ध्यान में रखते हुए हमारो पार्टी ग्रौर हम कम्युनिस्ट लोग समझते हैं कि डिस्टेबिलाइजेशन हो रहा है। लेकिन सबसे बडां डिस्टेबिलाइजर कौन है? सबसे बड़ैा डिस्टेबिलाइजर तो त्राप खुद हैं। किसने यह मौका दिया? किसने कहा कि बोकोर्स काण्ड में घुस नहीं दिया गया ? किसने कहा कि कोई मिडिलमेन नहीं है ? आपको तो लज्जा भी नहीं आती है ? किसने कहा था कि प्रमिताभ बच्चन को टिकट दो । हमने कहा था क्या? फिर जब जीत गए तो. सभी नाचने लगे। हमने कहा था कि आप नाचो ? अब दुनियां में सबसे खराब आदमी वही है, इसलिए हटा दिया । हमने कहाथा उसको हटाओं ? अभी एक लेडी मेंम्बर ने **कहा कि अपोजिशन के लोग अवडिकेट करते** हैं? अपनी रिस्पांसिबिलिटी को । जनता ने स्नापको

शासन करने का ग्रक्षिकार दिया है क्रौर सरकारी खजाने से रुपया चोरी हग्रा ग्रापको पता नहीं । लेकिन चौकीदार तो ग्राप थे खजाने के। ग्रापको ड्वमरना चाहिए कि म्राप ने कहा कि चोरी नहीं हुई । म्रापको इस बात की लज्जा नहीं है कि विन चढ्ढा यहां से, चोरी करने वाले भाग गए और आप मुंह ताकते ही रह गए और हमको कहते हैं कि हमने मदद नहीं की । क्या हम , लाठी लेकर मारने जाते उसको ? चोर बोले जोरों से। ग्राप गाल बजा रहे हैं। थोड़ी सी तो लज्जा म्रापमें होनी चाहिए ।

ग्रापने टोटल डिस्ट्स्ट पैदा किया है। हमको विश्वास नहीं है कि ग्राप के साय जाएं । इसका कारण समझ लोजिए । कल कुछ माननीय सदस्य ग्रापके दल के जिस ढंग से बोल रहे थे, जिस ढंग से पंत जी ने भाषण किया, पाटिल साहब ने भाषण किया तो हमने सोचा कि शायद कुछ रिधिकिंग ग्रापके काम में है, इसलिए हम लोग कुछ रेस्पोंड जी करने लगे । फिर लोग तालियां देकर कहते हैं कि कुछ हुन्ना ही नहीं। पहले आप ंसाबित तो होने दो । वे आपके हैं प्रधान मंत्री नहीं हैं, सारे देश ने उनको चुना था। अच्छे साबित हो जाएं तो ग्रन्छी बात हैं, ज्राप पहले⁻ से हो क्यों ढोल पट रहे हो? ग्रब विश्वनाथ प्रताप सिंह ग्रापके साथ नहीं हैं, इसलिए वे सी०ग्राइ०ए० के हो गएँ। लेफिन जब तक वे थे श्रीपके साथ वे क्या कर रहे थे ? वे पकडते थे बडे बडे एकाधिकारी घरानां के लोगों को, फिर कहते थे कि माफी मांग ली, इनको छोड़ दीजिए। तो मैं पुछना चाहुंगा कि किस कानून के मातहत ग्राय उनको छोड़ देते हैं ? ग्राज भी दिल्ली हाई कोर्ट ने नोटिस दी है, आपने पढ़ा है ? ... (व्यवधान) मैं आज के टाइम्स झाफ उद्धरण इन्डिया से द रहा **Z**--"The Delhi High Court today directed the Government to inform wheinvestigation ther the launched against the industrialist, Mr. L. M. Thapar for his alleged violation ٥f FERA was still pending or not?" हाई कोर्ट ने सरकार को नोटिस दिया है थ।पर के केस पर । स्रापने क्या उसको छोड दिया है ? कैंसे हम ग्राप पर विश्वास करें ? बोफोर्स के धुसखोरों को हम पकड़कर लाभी दें और ग्राप ग्रामनेस्टी दे दें तो क्या लाभ ?

हम कम्युनिस्ट प जाब में खुन से इतिहास, लिख रहे हैं। ग्राप टैरोरिस्टों से हमको नहीं बचा सकते हैं। स्राप कहेंगे पता तो लगाकर दीजिए कि किसने मारा? हिन्दू-पुस्लिम दंगों पर ग्रापना कोई कंट्रोल नहीं है, कड़वे तेल का भाव 36 रुपए किलो हो गया है, उस पर म्रापका कट्रोल नहीं है, शायद बोफोर्स बम की पालिश करने के लिए कड़वा तल जा रहा है। ग्राप किस मज की दवा है ? ग्राप ग्रगर चाहते हैं कि स्राप पर विश्वास हो तो एक उदाहरण कायम कीजिए, एक क्राधार कायम कीजिए। ग्रापके हित में है। ग्रमी भी हालत बिल्कूल नियंतण के बाहर नहीं हुई है, ग्रभी भी समय है कि हम कुछ कर सकें। क्राप लोग कहते हैं कि मिड टर्म इलेक्शन क्यों करें ? इसलिए कि कोई दूसरा उपाय गहीं है। फिर से प्राप्त जनादेश ही वर्तमान अविश्वसनीयता को समाप्त कर सकती है यही फिर से प्रतिष्ठा स्थापित कर सकती है। ग्रापकी प्रतिष्ठा से मतलब ग्रापकी पार्टी से नहीं इस देश से है । अभी आपकों जो बहुमत प्राप्त था राजकाज चलाने के लिए वह चला नहीं पा रहे हैं, जनता में गहरा ग्रविश्वास पैदा हो गया है । ग्रब मैं टाइम्स आफ इण्डिया के रिसच ब्यूरो ने जो कहा है वह मैं आपको पढ़ कर सुनाता हूं। वह ग्रापके पक्ष की बात भी है ग्रौर हमारे भी। यह 24 जुलाई का पत्र है।

उपतनावनक (शो जनेश देताई): अन्य जरातने । में को जने । आप ताटाइव खरन हो चुताहै ।

श्री जतवंत सिंह : यह इतना खूवपुरत बोज रहे हैं, इतना अच्छा बोज रहे हैं कि इनकी थोड़ा टाइन ग्री: दे दर्जिए ।

श्री चतुरानन मिश्र : मैं पांच-सात मितट में खत्म कर रहा हूं। यह रिसर्च ब्यूरो ने लिखा है, कम्युतिस्ट पार्टी का अखवार नहीं है, टाइम्स आफ इंडिया के एडी टोरियल में लिखा है कि विनक्ष के लोग जरा अल्लमंद से काम लें। आपके लिए में लिखा है अरुलनंदों से काम नें। जितने उन्होंने नवेश्चन पूछा

"Every third person was inclined to believe that the Prime Minister was shielding some of the people in Bofors deal these days"

Committee to enquire 230 Bofors contract

1/3 ग्रादमें ग्रगर इस देश के ऐसा कहें तो हम आप को फिर से चुनाव कराने को कहने के लिए ग्रायें ग्रीर ग्राप कहोगे चुन-चुप, थम-थम । क्या हम यहां डांस करने के लिए ग्रोये हैं । आप से कह रहे हैं सच वात सुनिये । आप पर ग्रविश्वास प्रकट हो गया है । <mark>अ।प चले</mark> ग्राइये टर्म्स ग्राफ रिफरेंस पर । मैं आप को कहना चाहता हूं कि हमारे क्या दिकश्तें हैं ग्रीर ग्राप क्या कह रहे हैं । पहले शिकायत है कि आए एक-एक कर क्यों कह रहे हैं। एक बार सोच कर सारे बात को कहिये जिस पर हम को भें। भरोसा हो । नहीं तो हम को शरु हो रहा है। हम संध बात कह रहे हैं हम को शह हो रहा है क्योंकि स्नापने कह दिया बोफोर्स से 67 तुभ्हारा कांट्रेक्ट हन रद्द नहीं कर सकते । याप गवर्नमेंट में हैं, याप बहमत में हैं, प्राइम मिनिस्टर के ग्रयोरिट है ग्राप घून लेने वालों का नाम पता नहीं लगा सकते तो इस कमेटे को क्या ग्रथोरिटे है? हम किसे पत्रड़ने के लिए जायेंगे। त्राप कहते हैं हम नहीं पकड़ सकते हैं अपि जरा पकड़ लाद जिए । सरकार से कौन कमेटो बड़ो है । इसलिए हम आप से कहते हैं कि टर्म्स ग्राफ रिफरेंस में ग्राप यह रख दे जिए कि बोफोर्स का गच जो है उसका कांट्रेक्ट रद्द करना वाणिब है या नहीं । हम समझग ग्राप ग्रानेस्ट हैं । ग्राप कहते हैं स्वीडन में बोफोर्स ने जो गन बनाये, वे अदितोय गन हैं । तो स्वेडन क्या कोई लड़ाकू देश है? गन बनाता था हिटलर का जमने ग्रौर,मार गिराता था सोवियत यूनियन । विएतनाम ने बिना बो फॉर्स के अमेरिका को हरा दिया । ग्राप कहते हैं कि विना बोफोर्स के काम नहीं चल सकता। लाई बेंटिक ने बहुत पहले. सती प्रया खत्म कर दो थो। कांग्रेस पार्टी बोफोर्स पर क्यों सते होना चाहती है मेरे समझ में नहीं ग्राता। प्राइम मिनिस्टर से बड़ा है क्या बोफोर्स ? देश से बड़ा है क्या ? अगर आपका आदमें इस काण्ड में है तब हम को कुछ नहीं कहना है। हन को गहरां शत है। आप अपने टर्मे अपन रिफरेंस में यह रखिये कि मंत्रियों एवं प्रवान मंत्रे से भें कमेटी पुछ ताछ कर सकते हैं। अापने रेजोलू शत में नहीं रखा, मोशन में नहीं रखा । ग्रगर मिनिस्टर के इच्छा

[श्री चतुरानन मिश्र]

हो तो मिनिस्टर 👘 📖 है । यह वता हो है जैसा टेरेरिस्ट के इच्छा हो तो कोर्ट में हाजिर हो सन्ता है । अगर मानना है तो साफ-साफ मानिये दिल साफ ै तो भानिये कि भ्रहम इसको मानने के लिए तयार हैं। आभने क्या दिया ि अगर विदेश में यह बमेटा जाता चाहे तो अध्यक्ष से पूछ लोजिये । जो नगम करना है अध्यक्ष से पूछ लोजिए । 3 बार ग्रध्यक्ष से पूछने क बात नैट । ग्राप अध्यक्ष से बैंक सोट ड्राइविंग क्यों कराते हैं। अगर वह बड़े जाबिल हैं तो वह क्यों नहीं खोज करके ले आते ? अगर आप नहीं, पता लगा सकते तो हम को चेयरमैन-शिव दे दोजिए । अगर आप से पता लगे तो हम पता लगाने के लिए ग्राप के साथ हैं । स्राप कह रहे हैं कि हम से होगा नहीं और तुम्हें करने देंगे नहीं । यह अजीब हाल है । आप प्रधान मंत्री हैं, आपको किसो ने नहीं रोका है। दो तोन महोने कमेटी को रोक दे जिए और अगर आप से हो सके तो नाम पता ले आइए। बाद में कमेटी बनेगी। कमेटो बनेगो या नहीं बनेगो, यह कोई बड़ा बात नहीं है। लेकिन ग्रगर ग्राप ईमानदार, हैं तो हट जाइये, दूसरों को झाने दे(जिये । इसलिए यह जरूरी है कि कोई रास्ता तो निकले । इस कमेटो के टर्म ग्राफ रेफरेन्स को ग्राप देखिये...(व्यवधान) ।

श्री के॰ सी॰ पंताः एक ही दिवकत है, इस देश के लोग यह नहीं मानते श्रौर हमको ही भेजते हैं। जिस दिन ग्रापको भेजेंगे उस दिन ग्राप कमेटी चलाइये ग्रौर देश को भी चलाइये।

श्री चतुरानन मिश्रः मंत्री महोदय, जिस दिन हमको बोफर्सं से दोस्ती करने के लिए भेजगे उस दिन हम मरना अच्छा समझेंगे बनिस्पत जिल्दा रहने के । यह हमारी बात है, हमारी यही हालत है ।

ग्रव ग्राप कमेटी के दूसरे टर्म आफ रेफरेन्स पर ग्रा जाइये । यह मेटी विदेश जाएगी तो यह केन नाट होल्ड सिटिंग्ज, केन नाट रिकार्ड एविडेन्स । तो क्या यह कमेटी वहां प्लेट धोने के लिए जाएगी । हम यह तो कड सकते हैं कि इम विदेश में कोई डिसीजन नहीं लेंगे । लेकिन ग्रगर हम वहां मीटिंग नहीं कर सकते हैं, एविडेन्स रिकार्ड नहीं कर सकते हैं तो क्या हम वहां जान्स करने के लिए जाएंगे ? कौन बात करने के लिए हम वहां जाएंगे ? एसी रिडिकुलस चीज ग्रापने इसमें रख दी है । बोफर्स वाले हमें बोतल दें ग्रीर हम टनाटन उनको जरूर तोड़ डालें । ग्रापने यह क्या गोरख धन्धा बना कर रखा है ? ग्राप किस की रक्षा करते हैं, भगवान ही जाने ।

इसी तरह का एक विषय ग्रार है। हम नहीं चाहते कि ग्रभी सबमेरिन के बारे में कुछ कहें। हम तो अपीजीशन में हैं। आप छः यह ने बाद बता दीजिए। तब तक इलेक्शन भा नजदीक म्रा जाएंगे, फिर हम म्रापको लोत मारेंगे । इसमें एक खतरनाक बात हुई है । इस सबमेरिन का ब्ल्यू प्रिन्ट जो जर्मनी ने तथार किया वह उसने साउथ श्रफीका को सप्लाई कर दिया है। यह एक डेन्जरस वात हुई हैं हमारी डिफेन्स का ब्रेंच्यू प्रिन्ट साउथ अर्फ का को चला जाय, इससे बड़ी खतरनाक बात स्रोर क्या हो सकती है। पिछले दिनों ग्रापने नीति निर्धारित की कि हम सिर्फ सोवियत संघ क्रोर कम्युनिस्ट देशों से हथियार खरीदते हैं, लेकिन ग्रब यह बात नहीं हैं, पश्चिमी देशों से भी हम हथियार खरीदेगे। आपने कहा कि हम हर तरह का माल रखना चाहरो है। अब आपको यह बोफर्स का सांप, बिच्छू मिला तो आप बाप-बाप कहने लगे । कम्युनिस्ट देशों से जब ग्राप माल खरीदते थे तो एसा हंगामा नहीं होता था ... (व्यवधान) । हम का फी **ग्रापको बताएंगे**, हमारी बन्दूक मजबूत है ।

महोदय, में आपका ज्यादा समय नहीं लूंगा । ग्राप लोग इस सदन के माननीय सदस्य हैं, बहुत प्रतिष्ठित व्यवित हैं, देश भवत हैं, ग्राप हमें बताइये कि सबमेरिन का सीत्रेट बल्यू प्रिन्ट साउथ अफ्रीका के पास चला जाय ग्रौर भिनिस्टर साहब यहां पर इसका जवाब न देंतो यह क्या बात हुई ? ज्ञाप किस की रक्षा के लिए हैं। इस तरह से इस पर 17 सौ ग्रोर 18 सौ करोड़ रुपये खर्च हुए । हम आपसे बार-बार पूछते हैं कि उन्होंने ग्रापको इसका टेवनीकल नौ हाऊ दिया है या नहीं,

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ैक्तिन आप मौन व्रत धारण कर लेते हैं ।

श्री शिवराज पाटिल: हम जवाब देंगे । आप बार-बार सवाल करते हैं, हम जवाब जरूर देंगे ।

श्रो चतुरानन विश्व : ग्रापकी तरफ के गेग तो उचक-उचक उठते हैं । हम तो धर्य से सुनना चाहते हैं और इस डिबेट को ग्रच्छे ढंग से चलाना चाहते हैं । यह जो लोटस कम्पनी है, यह किस की म्राप उसका नाम क्यों नहीं लेते हैं ? क्या पह कोई जठा है ा। जिस तरह से झौरतों न ग्रपने जेठा का नाम नहीं लेते हैं उसी तरह से आप भी अपने जेंठा लोटस कम्पनी का नाम नहीं लें े यह लोटस कम्पनी किस की है? मैं चाहता हं कि आप इसके बारे में बोलिये। पि औं दिनों से विपक्ष से कुछ बातें हुई हैं । कुछ एमेन्डमेन्ट रक्षा मंत्री ने सदन के सामने रखे हैं जिसको हम लोग भी काफी गम्भीरता से लेते हैं। हम चाहेंगे कि हम अलग से बैठ कर या जैसे भी हो कोई रास्ता निकालें। हम लोगों को शक है आप उसे साफ कर दीजिये । ग्रापने इतने रूल्स रेगुलेशन्स रख दिये हैं ? हमारे हाथ-पांव बांध बोरे में बंद कर दिये हैं ताकि अन्त में कुछ न निकले तो आप लोग कहेंगे कि वाह, बाह, नुछ नहीं निकला । अब अगर आप राजनीति करते हैं तो हन भें राजनीति करते हैं। हम भो कोई भूता खाकर . नहीं पड़े हुए हैं। हुन भो यहे रोजनार करते हैं। इनलिये जगर अप इमानदारत से करना चाहते हैं तो थोड़ा इतके टर्म्स आफ रेफरेंस को अभेंड कीजिये और जनता का विश्वास प्राप्त को जिये । ग्रमो भो परि-स्थितियां याबू से वाहरे नहीं चले गई हैं । ग्राप कहते हैं कि ग्रापको सरकार इसका पता नहीं लगा सकते है। यह अलगे बार-बार घोषित कियाँ है। लेकिन अपर पालियामेंटे भो पता नहीं लगा सहतो या सारे भारत के लोग पता नहीं लगा सकते हैं तो यह अत्यन्त हों लज्जाजनक बात होगे । इपलिये **ये**ड अ।पके ह∗ में भ⁷ है कि आप इसके टर्म्स ग्राफ रेफरेंस में ऐसा

अमेंडमेंट क जिये ताकि हम लोगों का आप पर विक्वास बने स्रौर हम लोग भें उसमें जा सकें नहीं तो हम अपने जर में और स्राप स्रपने घर में। दोनों भाषणबाज ेवरेंगे, परित्य पालिक है ग्रापक भे **ग्रोर** हमारो भें। एह सिहाई तो यों हें गया जो दो तिहाई है वह हम सबमैरेन को रिपोर्ट के म्राते जाते लें लेंगे। धन्यवन्द ।

श्री सत्यपाल मलिक (उत्तर, प्रदेश): श्र मन्, मैं आपसे अपने अधिवारों क रक्षा चाहता हूं। मैंने कल से बोलने के लिये वहा है कि मैं भें बहस में हिस्सा लेगा चाहता हूं। नियमों के मुताबि में बोल सकता हूं . (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There are so many yet to speak.

श्री सत्यपाल मलिक : होगा, लेकिन यह महत्वपूर्ण मामला मुझे इस पर बोलने का मौका मिलना चाहिए ।

SHRI DIPEN GHOSH: Mr. Vice-Chairman, he may be allowed to speak on this issue.

श्री सत्यपाल मलिक : ब्रिटेक पालियामेंट में चचिल से लेकर (व्यवधान)

THEVICE-CHAIRMAN: (SHRI JAGESH DESAI): He belongs to Congress (I).

SHRI DIPEN GHOSH: So what? He is a Member of this House.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please listen to me. There are so many speakers in Congress.(I). After the list is over and if the time is there... (Inter. ruptions) It is for the Congress (I) Party to decide on who will speak on its behalf.

Yes, Mr. Madan Bhatia.

SHRI V. GOPALSAMY: His name is not appearing in that list.

श्रो लाल कृष्ण म्राडवाणा

समाध्यश्र जो, आपको बात सहा हा क . साआरणतया इस मामले को पार्टी और पार्दी के विष्स तय करते हैं । लेकिन आप इस बात से परिच्छित हैं कि यह जो बोफेर्ब का मामला है इसके बारे में सारे देश में चर्चा है, सारे देश में बहस है ग्रीर पार्टियों में भें नुआसेंज है। इन नग्रासेंज को ध्यान में रखकर में समझता हं कि सदन के सम्माने य सदस्य जिन्होंने ग्रापसे ञ्चलग भो निवेदन किया है बौलने देने के लिये ग्राप अपने अधिकारों का प्रयोग कर सकते हैं । ग्रगर ग्राप उनको बोलने को अनुमति देते हैं तो उससे मर्यादा का हनन नहीं होगा स्रौर यह देश के लिये अच्छा होगा।

DIPEN GHOSH: Mr. Vice-SHRI Chairman, one second...

PARVATHANENI SHRI UPEN-DRA: Don't gag Mr. Malik, Let him speak.

श्री सत्यपाल मलिकः पार्टीयों के न चाहने के वायजूद मेम्बरों को चेयर ने बोलने जा अधिकार दिया है। ब्रिटिश पालियामेंट में चर्चिल से लेकर माग्रेंट थैचर तक, अनेक प्रश्नों पर रुलिंग पार्टी के संदस्य अपनेः पॉर्टी द्वारा नाम न भोजने के बावजद बोले ।

MINISTER OF STATE IN THE THE MINISTRY OF PARLIAMEN-TARY AFFAIRS (SHRI M. M. JA-COB): Mr. Vice-Chairman, Sir this is not the British Parliament: this is Parliament of India. I have got a very long list of Members, and we have given some names to you. Other names are here. It depends upon the time available.

VICE-CHAIRMAN (SHRI THE DESAI): Exactly. That is JAGESH what I asserted.

श्री सत्यपाल मलिक : मेरा उसमें नः च है या नहीं ? 🗸

[RAJYA SABHA] Committee to enquire 236 Bofors contract

> SHRI V. GOPALSAMY, His name is not in the list. Why are they afraid?

> SHRI PARVATHANENI **UPEN-**DRA: Why are they afraid?

> THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down,

> It depends upon the political party. The Congress (I) has given a list to me, and accordingly I am giving the tme. If the list is exhausted and if time is available, then, I will take, not before that.

SHRI DIPEN GHOSH: One second.

· PROF. C. LAKSHMANNA (Andhra Pradesh); Just one second. He says that there is a further list. Then there is no question of exhausting the list.

SHRI DIPEN GHOSH: The fact is that the names of speakers which have been supplied by the Congress (I) Party its leader or the deputy leader or the whip, that list of names does not include the name of Mr. Satya Pal Malik, an hon. Member of this House.

SHRI THANGABAALU (Tamil Nadu): Who are you to ask? (Interruptions)

THE VICE-CHAIRMAN °(SHRI JAGESH DESAI): Please sit down.

SHRI DIPEN GHOSH: Just listen. (Interruptions) He has asked for permission from the Chair to speak on this lissue.

AN HON, MEMBER: Who are you?

SHRIMATI RENUKA CHOWDHU-RY: Who are you? (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. I am here.

SHRI DIPEN GHOSH: It is true normally the names of the speakers are supplied by the whips of the party and the groups and accordingly those members participate in the debate. But since already it has been recognised or it ras been accepted that it is a special situation and spe-. cial issue, everything is special. So, one hon. Member of the House has asked for permission from the Chair to speak. I hope the Chair would permit him to speak on this issue. (Interruptions)

THE VICE CHAIRMAN (SHRI JAGESH DESAI): The names have been given to me. After the list is over, then I can consider. Before that I cannot consider it at all, Mr. Madan Bhatia.

श्री सत्ययाल मलिक : नाम दिये गये होंगे लेकित (व्यवधान)

SHRI V. GOPALSAMY: Why can't you assure? The ruling party wants to gag the voice of this Member. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You see, I cannot assure. I have told you and again I repeat that if the list which is with me is over and if time is available. then I will corsider-his name along with other names. At the moment I cannot say whether I will give time to him or not.

SHRI DIPEN GHOSH: By that the ruling party will lose. If you want to shut the mouth, then the ruling party will lose.

SHRI SATYA PAL MALIK: I seek your protection. में इससे सहमत ि. . . (व्यवधान)

बिहारी वाजपेयी श्री ग्रटल जो, (जब्म प्रदेश) : उपस**माध्यक्ष** इते। तरह को घटना दूसरे सदन में भो गैम्बर को बोलने हई थो। एक नहीं **न गें**कि पार्टी से दिया उन्हें गया निकाल दिया गया।

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VICE-CHAIRMAN (SHRI THE JAGESH DESAI): He was not even a member at that time.

श्री बिहारी वाजपेयी: म्रटल दूसरे भैम्बर को बोलने गढी दिया जा रहा है इत आधार 👘 ाज्री पार्टी से उनके किल चया है। THE VICE-CHAIRMAN (SHRI

JAGESH DESAI): ं वायपे की . जी तो ब हत सम्झदाज ग्राम You are a Parliamentarian. He is a Member of the Congress(I). (Interruptions)

Please sit down. Please take your seat. I have heard it and I have given my ruling. (Interruptions) Please sit down. Please cooperate with me. Our debate was going on very smoothly. Please allow me to conduct the House smoothly. (Interruptions)

मलिक : मैं श्री ' संस्थपाल वाः क्योंकिः मेरे ग्राऊट कर रहा ਵੱ ग्र**धि**कारों दग हनन (व्यवधान)

माननीय समय संबस्य (इस सदन से बाहर चले गये)

राम ग्रवधेश सिंह : हमारो श्री <mark>ग्रापसे रिक्वेस्ट है</mark> छपा घर के उनको पांच मितट बोलने का समय दे दे जिये।

SHRI NIRMAL CHATTERJEE: I would just make an appeal to you. I would not take much of your time. (Interruptions)

SHRI THANGABAALU: Sir, he is a Member of the Congress party.

SHRI V. GOPALSAMY: So, what? His right should be defended. Why are you afraid?

SHRI THANGABAALU: We are not afraid.

SHRI V. GOPALSAMY: You are afraid. (Interruptions)

CHATTERJEE: SHRI NIRMAL Please listen to me. I am not trying to obstruct. You know our party is interested, as Chaturananji has indicated it is interested in the search for truth. As you know initially the Government's position was We cannot go beyond the rules. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please. I have given him time. Let him speak for just one minute.

SHRI NIRMAL CHATTERJEE: Then the Government in its wisdom appeared to be conceding that yes, notwithstanding the rules, because the situation is exceptional, certain concessions should be made. I have heard and I have discussed with the hon. Minister, Shri K. C. Pant and he also agrees to the position. In view of this extraordinary situation you want. to be clear of what? The Government, not you, wants to be clear that it is not suppressing any fact. Does it not behave the Government and the ruling party... (Interruptions) I am concluding. T am just asking. (Interruptions)

SHRI M. M. JACOB: You are obstructing the proceedings of the House

SHRI NIRMAL CHATTERJEE: No. Will the Government and the ruling party, please ensure that they do not suppress any voice of dissent in the House? Otherwise the people will be allowed to conclude that despite what the Government says. In fact, they are afraid of truth. Therefore, they are trying to ... (Interruptions) ... and my appeal to you is permit him. (Interruptions). The only conclusion I have to draw is that this Government is afraid of (Interruptions) him. We cannot help it.

SHRI MADAN BHATIA (Nominated): Respected Vice-Chairman. Sir, I have listened to the speeches of the hon. Members on both sides with

rapt attention. I rise to support this motion. But my respectful submission before you, Sir, is that the question before this honourable House is with regard to the establishment of a Joint-Parliamentary Committee to hold an investigation into various aspects of the Bofors deal. Barring one hon. Member on this side repreenting the B.J.P. whose arguments I shall deal with at the end, there is not a single Member on this side who has suggested that there can be a better or a more effective instrument of investigation than the Joint Parliamentary Committee to be established by Parliament. This basic fact has been conceded by all the hon. Members on this side except one hon. Member. The point of contention between the two sides is, so far as the hon. Members on this side are concerned, they say, and this is our case and my case, that this Committee has been established to find out the truth, the truth arising from the various facts which have emerged from the Audit Report. The Audit Report says the payments were made and beyond that the Audit Report is silent. This Committee is being established to find out who were the persons to whom the payments were made, to what extent payments were made and how these payments were made and when, were those payments made and what was the consideration for those payments. Apart from that one of the terms of reference is whether any procedures of the Government of India or any guidelines laid down by the Government of India were violated and infringed when these payments were made. And the Government says by means of this motion, we do not know these facts. We want to arrive at these truths and we shall hang those who are guilty of infringing the laws of the country. But let us find the truth and for that purpose it was your demand and we are not only conceding this demand but we accept the fact that under the Parliamentary democracy when these allegations have far-reaching political ramifications there can be no better .

and stronger political instrument for

arriving at the truth than a Joint Parliamentary Con mittee to investigate these matters. The hon, Members on this side have taken the stand; despite this particular motion you want to hide the truth-you are not interested to find out the truth you are trying to conceal the truth by establishment of this particular Committee. What are the grounds? I respectfully submit and ask myself what are the grounds which are being urged upon by the hon. Members on this side in support of their contention that this Committee which is sought to be established is not going to find out the truth; on the other hand, it is only an instrument to conceal the truth. The arguments in . support of this contention which have been urged upon before this hon. House are the terms of reference of this particular Committee. They say, look at the terms of this motion.' This Committee cannot find out the truth. This Committee is incapable of finding out the truth. So, the question before this hon. House is, is the stand of the Government right that this Committee is, in fact, sufficiently effective to find out the truth and in fact, it is the intention of the .hon. Opposition to scuttle the establishment of this Comm thee by-raising all kinds of pretexts and excuses in order to derive the political mileage and benefit out of rumours, whispers, insinuation and the campaign of political vilification which has been unleashed in this country, in the last three months? I am respectfully submitting, the Committee will find out the truth but it is for us to find out the truth whether this allegation is correct or whether the hon. Members on this side are right, that is the question. Let us find out the truth. Whether this Committee will be able to find out the truth or whether they are right that this Committee will conceal the truth? For that purpose, we have to go to the terms of the motion. So far as this motion is concerned, its terms can be divided into three aspects. One is the com-

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position of this Committee, the second is the scope of enquiry and the third is the procedure to be followed by this Committee. The allegation made by the hon. Member on this side is, I think, it was Mr. P. Babul Reddy, who said, who reminded this hon. House of a Committee which was established by the Chief Minister αf Karnataka and said that the Chief Minister of Karnataka said that this Committee would not include any Member of the Janata Party because this Committee is going to look into the allegations made against the Janata Party Members. I would like to submit, Sir, the memory of the hon. Member, on this side, who made this allegation and who put forth this precedent is rather short lived. In 1978, a Privilege Committee was established by the Lok Sabha to hold an enquiry against Mrs. Gandhi into allegations which not only constituted a breach of privilege of the Lok Sabha but which constituted serious offences under the Indian Penal Code. That Committee consisted of fifteen Members. Out of fifteen Members. only two Members from the party of Mrs. Gandhi were included. The remaining thirteen Members belonged to the Janata Party and their allies, presided over by their own Member. When the first letter was received by Mrs. Gandhi from this Committee to appear before it, Mrs. Gandhi sent a reply and I would like to read this. (Interruptions).

श्री राम ग्रवधेश सिंह : ग्रापकी प्रिविलेज कमेटी में विरोध पक्ष से कितने हैं ?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down.

श्री राम क्षत्रधेश सिंह ग्रापकी प्रिविलेज कमेटी में विरोध पक्ष से हमेणा कम रहते हैं।

SHRI MADAN BHATIA: I am not yielding, Sir

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. (Interruptions)

SHRI ANAND SHARMA (Himachal Pradesh): I am on a point of order. Sir, yesterday, before we started this debate, there was an agreement that no Member will be interrupted. But the interruptions are there. How to ensure that those who are seeking some clarifications are at least seated on their seats? Here, a particular Member goes on . changing from one seat to another. (Interruptions)... and the rules must be observed. (Interruptions).

SHRI MADAN BHATIA: Sir, Mrs. Gandhi wrote to this Committee a letter in reply and she said, "I have great respect and high regard for the Members of this Honourable Committee. But the hostility of the Janata Party towards me personnally has become almost its raison d'etre. Its proclaimed design to harass me, to denigrate me, to send me to prison on some ground or the other has become a part of its national policy and its This Honourprincipal occupation. able Committee consists mainly of members who owe allegiance to the Janata Party and I have reasonable apprehension of the influence of the Janata Party's openly declared antagonism on those members." But this objection of Mrs. Gandhi was totally ignored and rejected. One of the hon. Members of this Committee happened to be one whose name is being floated around by a section of the media and he was Mr. Jethmalani. Mr. Jethmalani was the leading light. (Interruptions).

SHRIMATI RENUKA CHOW-DHURY: How can you allow it?

SHRI MADAN BHATIA: He is a Member here. (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There are no allegations. If he says something like SHRIMATI JAYANTHI NATARA-JAN: Is he only referring to the Committee?

SHRI MADAN BHATIA: I am only referring to the proceedings of the Committee.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): You can go on.

BHATIA: Mrs. SHRI MADAN Gandhi ultimately was indicted by this Committee and Mr. Ram Jethmalani, in his report which he placed before the House, wrote: (Interruptions) He has said, "She has cast unwarranted aspersions on the integrity of the Committee." She raised this objection. He not only finds her guilty but with regard to her objections, he says she has cast unwarranted aspersions on the integrity of the Committee. Mrs. Gandhi is summoned to the Lok Sabha to put forth her defence. She repeats her objections. She repeats in particular the bias of one particular Member who had been making speeches and giving interviews to the various newspapers that Mrs. Gandhi is guilty even before the proceedings started of this Committee and she must be tried and convicted and this should be the policy of the Janata Party. Mrs. Gandhi made a specific mention of the statements made by one honourable Member of this Committee outside this Committee even before the proceedings had started and said: "Am I to be hanged on the report of this Committee?" Her objection was ignored and disregarded. She was not only expelled from the House on the basis of the report of this Committee of which 13 out of 15 Members belonged to Janata Party and their allies, she was even sent to prison. Not only she but there were two other persons also along with heri-Mr R. K. Dhawan and Mr. B. Sen.

SHRI V. GOPALSAMY: Thousands were imprisoned during Emergency by Madam Gandhi. What happened to Javanrakash Narayan? श्वी राम ग्रवधेश सिंहु: मेरा पाइंट आफ कार्डर सुनिए । पाइंट झाफ आडर यह है कि किसी कमेटी के निणय के बारे में क्या कोई हाऊस में ''शेस--शेम'' की प्रावाज लगा संकता है ? (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There were no allegations. I have heard you. Please sit down.

SHRI MADAN' BHATIA: Therefore, I am respectfully submitting, here is a precedent that merely because a committee is going to have a proportional representation under the precedents of this Parliament it caniot be said that such a committee is not competent on account of any possible prejudice on either side to 10ld an investigation into this particular aspect. Here is a precedent. am quoting this as a precedent. Desthe speeches , venomous oite peeches, which have been made on his side of the House elevating the whispers and the insinuations into hard facts on the basis of this precelent I can give this assurance and I tope the honourable Minister will agree with me that we shall raise no objection if this committee includes those who have made those even venomous speeches against the Prime Minister and against our party. (Interruption).

I respectfully submit the second point of contention between the two sides of the House is the scope of inquiry. It is said on this side of the House that the inquiry must also cover, if nothing else, at least an investigation into the submarine deal. There is the basic difference so far as the scope of inquiry is concerned. My respectful submission before you is that there is a fundamental difference between the Bofors deal and the subnarine deal. So far as Bofors deal is concerned, there is today a prima payments were facie evidence that The question is: who remade. ceived these payments? Why were these payments made? So far as the submarine deal is concerned, there is no evidence excepting baseless allegations...

SHRI RAM AWADHESH SINGH: What about the telex?

SHRI MADAN BHATLA: The . telex contained only an allegation; it contained no facts. This basic difference between the two transactions must be borne in mind before we can decide whether that particular transaction can be clubbed together with the Bofors deal for the purpose of investigation by one committee or not. In this regard I have a precedent to quote and I go to the United States where these committees are so powerful and where committees are established without any reference to the Executive. A Senate Committee was established and President Jackson was called upon by the House Committee to submit a list of civil servants who had been appointed with out the consent of the Senate. There were wild allegations of sweeping extension of the Spoils System against the President. And, Sir, what was the reply which was given by President Jackson? He gave this fiery reply which I would like to quote:

"You request myself and the heads of departments to become our own accusers and to furnish the evidence to convict ourselves. If you will either not make specific accusations or if, when made, you attempt to establish that by making free men their own accusers, you will not expect me to countenance your proceeding."

This is the fundamental difference between the two transactions. One is based on wild allegations and the other is based on prima facie evidence. The two transactions cannot possibly be mixed up together for the purpose of investigation by a Joint Parliamentary Committee. Let me give an example, Sir, from the Criminal Law. It is provided in the

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the Criminal Procedure Code that if an accused is tried for certain offenarising out of a particular ces transaction and if in the same trial he is tried for offences arising out of a distinct transaction this trial is bound to lead to prejudice and is liable to be quashed by the courts. If you mix up these two particular transactions for the purpose of inquiry by this Joint Parliamentary Committee, this will not only 'be against all parliamentary procedures, parliamentary precedents and investigative precedents and the Committees of Legislatures, but it is also bound to lead to political prejudice coming from one transaction into another transaction and it is bound to affect ultimately the judgment of the members of the Committee and, so, it is not possible.

VICE-CHAIRMAN (SHRI THE JAGESH DESAI): Mr. Bhatia, you please conclude now.

SHRI MADAN BHATIA: Please give me five minutes or six minutes more. Now, Sir, let us take another example. Suppose the Watergate Committee had said that they would not hold the inquiry into the Watergate scandal unless they were given the power to hold an investigation into the conduct of the Vietnam war by President Nixon. Would that have made any sense? It would have been the most preposterous and illogical response by that Committee and this exacly is what the demand is now.

SHRI V. GOPALSAMY: What a comparison!

SHRI MADAN BHATIA: The third thing is with regard to the procedure. It is said that the power is being given. to the Speaker to decide as to whether a particular official will be allowed to appear before the Committee or not. This particular provision in the . Motion or otherwise is not based on the whim of the Government. It is contained in Rule 269 and Rule 269

says that if a question arises whether a particular piece of evidence is relevant or not and should be admitted or not, it will be for the Speaker to decide that. What is the rationale for giving this power to the Speaker 'to decide upon the question of admissibility and relevance of a piece of evidence? This question arose almost, three hundred years ago before one of the greatest judicial minds that the world has ever produced. He was Chief Justice Marshall. Incidentally, it was Justice Marshall who laid down the dictum that if a piece of legislation is against the provisions of the Constitution, it is open to judicial review and is liable to be struck down by the Supreme Court and that is the dictum which we have followed in this country. That great judicial mind gave the rationale as to why the power should be vested in an outside party to decide whether a particular piece of evidence is relevant and admissible or not.

"No person will contend that in a civil or criminal case, either party is at liberty to introduce testimony he pleases, legal or illegal, and consume the whole term in details of facts unconnected with this particular case. Some tribunal must decide on the admissibility of testimo. ny. The parties cannot constitute this tribunal because they cannot agree. The Jury cannot constitute it for the question is whether they shall hear this evidence or not. It is necessarily the province of the court to judge the admissibility of evidence."

There is no question of any court being involved here. The power has to be vested in the Speaker. If your argument is that you do not trust the Speaker, this argument will amount to saying that you do not trust the parliamentary institutions of this country. If you do not trust the parliamentary institutions of this country, you do not trust the democratic framework of this country. If you do not trust the democratic framework of this
tect the officials of his Administration.

untry, you have no right to demand resignation of a democratically ected government.

Sir, I am on some very important ue and I beg to you to give me a w more minu es. Sir, the speech of hon. Member of Telugu Desam, . Upendra, with regard to the prolure has thrown up very vital issues. s speech has reminded me of Methy Committee which was estab. hed in 1950s in the United States the Senate to find out the commuits and the communist sympathisers; lifted the whispers and rumours to actual facts. He used that langue which no seasoned parliamentan will use.

PARVATH NENI SHRI UPEN-IA: I object, he cannot use my ech for an accusation.

SHRI MADAN BHATIA: He went the extent of using the words inating thereby that he had already ived at pre-determined political clusions. I say that his speech has ninded me of the proceedings of Mecarthy Committee What happen before this Committee? I will just e one or two examples. There was Hemmet who way called to apar before this Mecarthy Committee. was asked a question: "Are you commun#t?" He said: "Please let know what is the evidence against on the basis of which you are king an allegation that I am a nmunist." And what was the reply zen by Mecarthy? He said: "Well, w you have jold us that you will t tell us whether you are a memr of the communist party or not on e ground that if you told us, the swer may incriminate you. This is rmally taken by this Committee of e country as a whole to mean that u are a member of the Party. Therere, you should know considerably out the Communist movement, 1 sume." It was this approach which as adopted by the Mecarthy Submmittee which led President Eisen mon to intervene in orden to pro-

President Eisenhower issued general instruction and I quote those instructions. This is important in the context of the stand taken, by the Government that we shall fully cooperate and give assistance so far as our officials are concerned to this particular committee. But certain safeguards have to be there. President Eisenhower gave these instructions, "it is essential to efficient and effective administration that employees of the Executive branch be in a position to be comple tely candid in advising each other on official matters, you will instruct ~ your Departall such employees of ment that in all of the appearances before the Sub-Committee of the. Senate Committee on Government operations regarding the enquiry before it, you are not to testify to any such conversations or communications." The judicial bias and the political motivation of Mecarthy led one Senator Ralf Flanders to introduce a resolution in order to strip him of the Committee's chairmanship and censure him for his misconduct. And the famous jurist, Taylor, in his 'Grand Inquest' writes: "The Administration did nothing to aid him to bring to heel this man who was using his investigative power against the Army, the Presidency, the Constitution and the law itself. The legislative power of investigation was designed to scruti. nize, not to destroy the executive departments."

Then, Sir, I submit in this connection that the hon. Member, Mr. Jaswant Singh says, "Why are the Members on this side saying that this is not political? The whole issue is political." Yes, the issue is political. But , the investigation cannot be debased. as political investigation. This is the fundamental difference between the investigation and the ramifications of the conclusions of the investigation. In this context, in view of the speeches which have been made by the hon. Members on this side and the workings of bias which have been displayed by those narticular speeches I

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would like to quote Taylor again. He says: "Whatever may be the ultimate judgment or its usefulness in court, this privilege of giving the testimony has special value in non-judicial proceedings such as investigations where there are no specific charges or where the bounds of inquiry and accusation are nebulous. As we have seen, it was abusive inquisitions of precisely this type that originally gave rise to this privilege for it is in such proceedings that...."-this is very important, Sir-"....the witness is most completely at the mercy of political ambition, malice and blackmail, that despotically inclined politicians find opportunity to advance their ends by tearing down the basic fundamentals of democracy and freedom."

I respectfully submit, Sir, that these are the basic factors on account of which these checks have been provided. These checks have to be provided in view of the atmosphere which has been built up in this country.

Sir, I had submitted in the beginning that I shall deal with the argument raised by the hon. Member of the BJP at the end. Sir, this is my last point.

VICE CHAIRMAN THE (SHRI JAGESH DESAI): But be brief

SHRI MADAN BHATIA: Sir, I take very serious exception to the statement which he has made. He says: "There are facts which stare us in the face. Where is the need of constituting this particular Parliamentary Committee? It is the function of the Executive to find out the truth. The facts are staring us in the face and the Committee is totally unnecessary." Sir, it is this hon. Member who has moved an amendment to this particular Motion to which I would like to draw the attention of this hon. House. The amendment proceeds on the hypothesis that the Committee is necessary, the facts are not known but its powers should be increased

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Supposing, Sir, I have placed an amendment before you that this Committee I accept, but its terms of reference should be increased in this particular manner. But when 1 stand up from my seat and make a speech before you and before the Hon. Members and say this Committee is totally unnecessary because the facts stare us in the face and I suppress all reference to the amendment which I am seeking to make, won't you say, Sir, that I am guilty of political hypocrisy, won't you say that I am guilty of political dissimulation, won't you say that I am guilty of political chicanery? This is what the terms of reference indicate and to draw, the attention. thi_s I The terms of reference are: The Committee shall inquire into the following matters. This is the Motion before the House. Whether the proce-

 $\sim_{\rm S}$ laid down for the acquisition weapons was adhered to, (2) to ascertain the identity of persons who received and the purpose for which they received the payments of following amounts, (3) if there is a primy facie evidence whether in addition to the payment mentioned above, the identity of the persons who received such payments. And what is the amendment which is sought to be moved by this Hon. Member? He says at the end of the Motion, namely, this Motion I accept, but at the end of the Motion the following be added: For Paragraph (2) substitute the following: The Committee shall investigate and inquire into the following matters. The contract for the purchase of 155 howtizers from Bofers A B of Sweden. (2)Apart from others, the report of the national audit bureau of Sweden on the Bofors contract. Then all correspondence, communications, messages in respect of the above two defence contracts including the Sub-Marine. Th's is his motion of amendment. He wants this Committee to be established by means of moving this amendment. By this amendment he clearly makes it clear to this Hon. House that the facts are not known

Ers.

nd the Committee is required to be stablished. But when he stands up rom the seat and makes a speech efore the Hon. Members of this Iouse, he takes them for a ride and e says, the Committee is not necesary because the facts stare us in the What are those facts which ace. tare him in the face? Who are those eople? Has he named them? Has le given any particular facts in reard to the terms of reference which e himself proposes to amend? This s, I respectfully submit, a case of. olitical chicanery, this is a case of political hypocrisy, of political disimulation.

will, it is open to man to make a peech like this from the platform of he party to which he belongs, which s known for hypothisy and dissimuation on the people of this country. But he cannot take the Hon. Members of this House for a ride. I ressectfully submit, Sir, I join the apbeal made by the Hon. Members rom this side, in view of what I ave submitted that for the sake of ^arliamentary institutions, for the ake of democracy for the sake \mathbf{o}^{f} ountry, let us participate, join hands ogether, find out the truth and bring he guilty to book. This is the denand of the Hon. Prime Minister, his is the demand of the Party. But would make only one distinction. would make one difference. If you lecide to boycott in spite of everyhing, I will not go to the extent of greeing with some of the Hon Mempers on this side that Parliamentary . nstitutions in this country will go to he dogs. The parliamentary instiutions of this country have deep fouidations. They have stood many mocks. They will stand up and face nany knocks. The real strength of Parliamentary institutions is the peole of this country. It will be the people of this country who will deide whether this Government by the stablishment of this particular Comnittee sought to hide the truth or ou tried to scuttle the esablishment مستشمات مقارماتين

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political advantage from the campaign of political vilification, character assassination and political degradation which has been unleased by a blitzkrieg by a section of the media, helped by the Opposition parties. Thank you.

श्वी जसवन्त सिंह : माननीय सदस्य न मेरा नाम लेकर, मेरी पार्टी का नाम सुकर बहुत सारी बातें वही कुछ कडवी कुछ मीठी, उनका मह भर गया होगा। I only request you as Chairman to please ask him to repeat all that he said from the beginning, but this time slowly.

SARDAR JACJIT SINGH AURO-RA (Punjab): Mr. Vice-Chairman, I rise to speak against the motion. I have heard with great attention the debate on Bofors contract and the alleged kickbacks. There is no doubt that from both sides, large numbers of facts and arguments have been produced in order to justify the stands of the espousing parties.

[The Vice Chairman (Shri H Hana-Manthappa, in the Chair.]

I think the opposition has never said that there should be no Parliamentary Committee to go into the facts; but they have expressed their doubts whether this Committee formed, as it is intended to be in the motion, is really motiveted to find the truth and find the real facts. That

e main thing. Let us be honest and accept that the real problem today is that the Government is facing the loss of its credibility with the public in general and opposition parties in particular Bofors episodo is the latest symptom of this malaise. It started with Fairfax. I might also mention that a party which came into power on populous slogans and sympathy vote, has been treading on thin ice, or has been building castles on quicksand, without solid performance. Its inability to keep its promises and do justice was bound to land it into quagmire sooner or later which

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[Sardar Jagjit Singh Aurora]

which, I am afraid, it has. Therefore, the question for the Government today is how to regain the lost public confidence, reputat on and respect. ins cannot be done by cosmetic steps or by repeating that we are clean and not guilty. If the Government is clean, as it claims to be, it must go to the limit to prove its in-· > beginning nocence. 01 the Bofors episode, the Government has taken a highly aggressive and erensive attitude, blaming the opposition for being malicious. mis- 🔍 chievous and trying to destabilise the Government, and things of that nature. Any mention of illegal payment was totally rulled out in the arly stages in Parliament. But when the National Audit Bureau report came from Sweden and proved it otherwise, no real effort has been made to find the names of the recivients. I wonder if all the possible diplomatic efforts with the Swedish Government have been tried out and jailed. Have we really done our best with the Bofors Company and twisted their tail to find out the information which they obviously know but are supposed to be unwilling to give to us? It is very difficult to believe that. This is the reason why the good intentions of the Government are suspect. When the institution of a Parliamentary Committee was suggested by the Opposition, the information about the kickbacks was not known. Now that it is established beyond doubt, who is more competent to find the vital information? The Government machinery or the Parliamentary Committee. This is . the first question. I put it to you-I have not moved any amendment to the Motion-that it is the job of the administrative machinery as opposed to the Parliamentary Committee. On the other hand, an argument has been put forward from this side that if the Government tried and failed, sthe Opposition may turn round and say that an honest effort was not made and, therefore, you want this

job to be done by the Parliamentary Committee. To that extent, I am ready to accept this argument. But having decided that you want to find in and the whole truth, whi hedging that the Parliamen tary Committee should be formed in and such manner; why are you down such restrictions which the Committee incapable many, the truth for itself and everything, they may have to rethe matter to the Speaker before y take any action? Why are you concerned that if the Chairman of the Committee is from the Opposition, it may try and queer the pitch? I can assure you that the Opposition i_s just as keen as you are to get at the truth. The Opposition is just as keen and determined as you are to the credibility of the re-establish Government and the country.

SHRI K. C. PANT: General, one point. The test of that is whethe the Opposition join the Committee or not.

SARDAR JAGJIT SINGH AURO RA: The test of that is, are you ready to give this Committee the sovereign authority—I am using the 'sovereign' word in the - geneand in its leric sense not gal sense-that it can make its own rules, that it will have total, unfettered right to get information, to call upon anybody to give evidence? If this is ensured, I am sure, the Opposition would be delighted to join the Committee and find the truth. But if you are going to lay down restrictions, I am afraid, , it will be difficult for the Opposition parties and this is based on facts, on the record that this Government has chalked out for itself during the last two years. You may not agree. But at least it is my conviction that if you were to give this Committee the unfettered power to look into this question and you still have more Members than the Opposition would have, there is no reason that there is going to be any McCarthyism in this.

Having said all this, I would like , make a few ponts about the aspect of this problem. ilitary fter listening to the speech vesteray of Mr. Arun Singh about the uality and efficiency of the equipient and the way she contract was ade, - there are always teething oubles in the equipment that vou uy -I am convinced that the gun hat we have decided to buy is a ood one. However there is one pint about the supply of the amunition I believe the Bofors are ot known as producers of ammunion. There are two countries in the est, which are capable of producg this ammunition or have already roduced this ammunition. One is elgium and the other is Italy. We ave had very unfortunate experience This Company, SEMMEL. ith think, it is called in Italy, when rey provided us with 81 mm ammunion. There is some sort of inforation. I am not saying a rumour, lat the Bofors are possibly going tie up with this company for the ipply of ammunition and as vou ould realise eventually the supply ammunition would cost much more ian the actual equipment itself. herefore, I am only giving it as a ord of warning whether we should ust the kind of company which has ready let us down

to make one more I would like bint on which the hon. Member, hri Arun Singh, spent a lot of time. e wa_s telling us how ignorant ost of us were in matters of efence. I think he is right and 1 el that we are guilty to an extent not taking sufficient interest in le defence services, not only the eapons and equipment but in their onditions of service, the pays and what sort of life their ensions. milies have, whether they are able teach their children with the noluments that are given to them. 'e are always ready to give them t of bouquets after their perforance, but I suppose, like other ings, that is, at the time of need

you remember God and soldier and when the need is over both of them soon forgotten certainly are the servicemen are forgotten after they are retirtd. The last Pay Commission has been very unkind to them and the Government does not seem to realise how much unhappiness and bitterness it has caused among the ex-servicemen all over the country. at this stage, which. should be avoided dangerous to happen. The point I want to make is that if we want our Parliamentarians to take more interest in defence matter which they must there is a need to look into the so-called Defence Consultative Committee which we have at the moment. It does not have any great function, but it may be worthwhile for the Defence Ministry to consider that this Committee might be improved upon and given а worthwhile charter so that the members realise that they are doing something useful. (Time bellrings) I am just going to finish. I am not one of those who go on asking for five minutes more.

The last point I want to make is that on no account should we permit Bofors to get away with the excuse that they cannot disclose the recipient's name or names. If necessary, we should not flinch from abrogating the contract. The national morale encompasses the morale of the fighting services. If the Government fails to clear its name because of the unreasonable and un-cooperative attitude of the multinational firm, whose reputation even at this stage is somewhat unsavory and doubtful, the people will lose faith in it Are you ready to accept it?

SHRI DARBARA SINGH (Punjab): Sir, I have to place the facts before this House and with that I support this Resolution. A lot of controversy has been going on both inside the two Houses and outside on kickbacks in Bofors deal. On such

[Shri Barbara Singh]

sinster issues which involve the security of the country, defence of our country and our political system as such, we should rise above narrow party interest. I am sure all of us will do that. The Government has taken a number of steps to accommodate the Opposition's view point and above all to go into the deal. I wish to make it clear that every Congressman, each one of us on this side of the House, is committed to a clean public life and will always remain in the forefront in the fight against corruption. I do not want to go into the sources and causes of corruption, but I have no hesitation in saying that the main source of corruption is those vested interests who only want to make money by hook or by crook. Unfortunately, in this controversy this class has escaped our attention You cannot have 'a clean public life as long as vested interests dominate our economy. That is the basic point.

However, I will confine myself to the Bofors' deal with a view to convincing my friends of the Opposition that they should take a more realistic position. Let try to us know what the Government has done so far: The Lok Sabha has adopted a Resolution to set up a 30member Committee of both Houses to go into all aspects of the Bofors' deal. The Chairman of the Committee will be appointed by the This Committee will Speaker. be given all facilities to go into this deal. This Committee can set up a small Sub-committee with the permission of the Speaker which will go abroad for its investigation Here I will say that the Andhra Pradesh announced $alread_{v}$ Members have that a sub-committee will go to Switzerland, or wherever they want to go, and the Prime Minister has said that they can go on their own and there is nothing about that. The Finance Minister has announced that the Government will sign a memorandum of understanding with the

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Swiss Government leading to a treaty to obtain information about illegal Indian accounts in the Swiss banks. A case has been registered against Mr. Chandha's firm.

All these factors clearly bring out that the Government is keen to get at the deal truth. However, there are two points on which the Opposition is insisting, if their amendment are any indication. One, they want to enlarge the scope of the Committee to bring some other deals under investigation, including those which are already being investigated by the official agencies. Two, they want to waive the Official Secrets Act and they want that the Chairman of the Committee should be from the Opposition. The way some Members have argued about the enlargement of the scope of the Committee gives one the feeling that they want to examine all the deals since 1980. It is possible to set up such a committee, but by widening the scope of such enquiry, we will be exposing our defence affairs. At this moment this aspect should be carefully examined by the Opposition.

Sir, the demand for the scrapping of Official Secrets Act, and that too for defence matters, will be a bad Committee precedent. The has powers to examine any witnesses. Therefore why should you have this demand? Please think over it again and not be carried away by any emotions. The Government agreeing to set up such a Committee, the terms of reference of the Committee the stand which the Prime and Minister has taken make it clear that we have nothing to hide, we want truth and only truth. Our nation is passing through a crisis, and certain forces want to break our country. It is high time that all of us united to face these chal-These challenges are oblenges viously known to the Opposition as well, and they are creating a sense of insecurity in the minds of people at this juncture when the whole nation would like to stand as one man behind the Prime Minister against the onslaught of those neoimperialists who are having an eye on this great courtry for dismemberment altogether. Therefore, it is the duty of the Opposition that they join the Committee when the enlargement of the powers has been made.

And there has been always the act that all the committees which have been constituted previously, whether it is the Public Accounts Committee or the Estimates Comnittee or any other committee, it is n record, all those people who vere there, whether they belonged o the Opposition or to Government ide, have given reports unanihously, and there has been n^{0} issent at any time What is their ear when they will be there? They an point out, they can put the oints which they want to put before ne committee and say what inforation they have They are at berty to say any hing. And the port of that Committee will be nanimous, I hope so. As Chairman t the Public Accounts Committee, I now many things sot bogged down nd many people vere involved in is. We gave a uranimous report. hese were Opposition Members as ell. We unanimously gave the port against certain officers also at their deal was bad and that they ould be taken to task. If this n happen in all the committees hich are being constituted by the overnment, why can this committee so not work on that line and bring t the truth?

It is odd. I am sorry to say that e Opposition wants to hang on this fors in times to come so that they n beat the Government with this ck. That is not proper for the poicians that they should do this execise necessarily with an idea to molish the prestige of the Governmit. I again beseuch all of you

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appeal to the Opposition that they should join this committee and do this exercise. Whatever you have in mind, give it to the committee. Let the committee decide, whatever be the result of that. So, don't try to hang on and carry on this propaganda for times to come.

It will not be in the interest of the country. It may be in the interest of yours as you are explaining here, but it is not in the interest of the country. The country wants something else.

Have any persons here gone to their respective areas? Now drought ïs there. Have they spoken about it? Have they gone to help the people? This is the foremost task that should be taken up today are again today putting this case of Bofors which can be done later on. You have not gone to the areas where there is drought at its highest. I say, it *is shameful on the part of those who are explaining only Bofors, this deal, that deal. But what was the deal with the people, about whom you say. people will decide. They will definitely want that you should go to them to help in this drought. It may be in Maharashtra, it may be in Rajasthan, it may be in Gujarat. It is a highly explosive situation in which we should go and help the people.

Therefore, I would request the Oppoistion that they should join this committee and help it in finding out the truth.

Thank you very much.

SHRI V. GOPALSAMY: Mr. Vice-Chairman, Sir, I rise to oppose the Motion. It is the most unfortunate tragedy that statement after statement, all the statements made by the Prime Minister of India on Bofors have been drowned in the deluge of "truth, nothing but truth." When the statement of the Prime Minister of a country is re-

[Shri V. Gopalsamy]

false, where lies the credibility of the Government? I say the credibility of the Government headed by Mr. Rajiv Gandhi is in shambles.

Statement No. 1.

Our hon. Prime Minister made a statement on 20th April:

"I got confirmation back from Prime Minis'er Olof Palme that there will be no middlemen or agents involved. It is on that basis that this exercise was done. We have to take somebody's word as truth. And when a Prime Minister of a country assures us after having gone into in great depth with a company, that there will be no middle agents involved, then we have to accept somebody's words."

This was the statement of Mr. Rajiv Gandhi. But the Minister of Foreign Trade in Sweden, Mrs. Anita Gradin refuted the statement on April 29 at a Press Conference. She made it very clear the official position that Palme had merely conveyed assurance from the Bofors to the Indian Prime Minister and that there were no assurances on behalf of the Swedish Government. So, what happened to the statement of the Prime Minister? That has been proved to be false. And our Prime Minister, when he entered the Parliament that day, he emphatically stated that we have to rely on the assurance given by Mr. Olof Palme. Then is it possible to bring that famous Olof Palme to put him on the witness box? Is it possible?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): At that time •he was the Prime Minister.

SHRI V. GOPALSAMY: He could not be brought from the grave. That is why when you bury the truth thousand fathoms under, you try to tell the country that here is a man from the grave who could give testimony for the Statement made by the Weinlaton of Tudio

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Then again statement no.2.

Our hon. Prime Minister on April 20 told Parliament that the Swedish Radio story of April 16 emanated from Delhi. But this assertion was strongly refuted. Almost as soon as it came out, the head of the Swedish National Company, Mr. Ove Joanson, stressed that the radio report was based on information obtained in Stockholm. Mr. Jan Mossander, Staff Reporter of the News Department of the Swedish National Radio Company said that the statement in the Indian Parliament made by the Prime Minister to the effect that the story emanated in Delhi was completely false and complete nonsense. So this statement also has been proved to be false.

Here comes the next statement of our hon. Prime Minister, when he made a reference.

"Speaking to the Army Commanders in New Delhi on April 27, the Prime Minister said that Sweden had confirmed that there was no middleman and nobody was paid in Swiss bank,"

Mr. Vice-Chairman, Sir, my question to him and to hon. friends from the treasury benches who have been shouting and preaching sermons and going all the way up to the United States quoting many Committee re ports, is whether it is a fact or not that when the Prime Minister made : statement before the Army Commanders and also on the floor of the House that there was no payment there was no middleman, the com pany of Bofors had already handed over a report to the Indian Ambassa dor in Stockholm on 24th April itsel that payments were made not only to the agents, but also to others. It ha been verified by the Audit Burea Report. What is your answer to thi question when you have already re ceived the report? Have you no said that we did not know? You Ambassador was there and whethe that Amhaissador in Stockholm wa

idian Ambassador or somebody se's Ambassador, what you were dog? You simply concealed the truth. ou were simply si ting on the reort and you have guts and audacity) come to the Parliament and say no ayment was made. What is the nswer to this question? The report 'as already in your hands. You know ie truth because you are the culprit nd that is why you wanted to coneal the truth and you came here and old Parliament, no payment or no hiddleman was there. This stateant of the Prime Minister has also een proved to be false.

Mr. Vice-Chairm n, Sir, here comes the famous or notorious Mr. Vin Chadha, the agent of Boiors and boss of Anatronics General Corporaion. When this candal was exerising the minds of the people right rom Cape Comorin to Himalayas hroughout the country, when the Parliament was debating over the ssue, Mr. Win Chadha disposes of his Mercedes Benz and two bungalows and leaves the country on he 8th May. What is your answer o this question? Are you running a Government? You have got the report that payment I as been made not just to agents but to others on 24th April itself. Here is the agent, Mr. Win Chadha, he enters the Delhi airport and simply leaves India on 8th May and his family after some days also leave India. On 4th June, the Bureau submits its Swedish Audit report. The very next day on 5th June, the son of Mr. Win Chadha, Mr. Harsh Chadha, also leaves India and here comes our Prime Minister, Mr. Rajiv Gandhi and he meets the Leaders of the Opposition on June 17th and tells then, "you see, a case has been registered against Mr. Win Chadha." This is on 17th June. On the 17th June, Mr. Prime Minister tells all the Opposition leaders that a case has been registered against Mr. Win Chadha. But, Sir, it is very unfortunate that the same Mr. Win Chadha enters our Consulate in New York on the 29th June when the

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registerd been against him. The Government knows that Mr. Win Chadha has already gone to the USA He enters our Consulate in New York and gets the power of attorney and you say the Opposition wants to malign this Government. May I know from the Minister whether the Indian Consulate in New York is run by the Government of India or some other Government? Why you did not inform them? I say you allowed him to go from this country, to leave this country. After the horse has galloped out, you pretend to lock the stable. You have allowed him to escape. You have allowed him to get the clearance. the power of attorney from the Indian Consulate in New York. Mr. Win Chadha knows the truth. I am not sure whether Mr. Win Chadha is dead or alive. Nobody knows. Because he has disappeared as per your instructions, as per the instructions of the Government. He got the clearance from the Indian Consulate. I am afraid because this country has witnessed the episode of Nagarwala.

SHRI SHIVRAJ PATIL: Mr. Gopalsamy, this is really too much. This allegation is not correct' (Interruptions).

SHRI PARVATHANENI UPEN-DRA: H_e is expressing his doubt. If you are sure he is allive, tell where he is now.

SHRI SHIVRAJ PATIL: Please listen to me. He says Mr. Win Chadha has left this country at our instance. But this is not correct.

SHRI V. GOPALSAMY: I stand by it. Sir, this country witnessed the episode of Nagarwala and I am afraid, Mr. Win Chadha should not meet the same fate. Some of the statements made by our hon. Prime Minister about the payments, about the middlemen have proved... (Interruptions)

SHRI K. C. PANT: Sir, if Mr. Gopalsamy permits me, Nagarwala case is worth remembering. In the manning be for more from the Bank [Shri K. C. Pant]

and in the evening, he was arrested with all the money. (Interruptions)

SHRI NIRMAL CHATTERJEE: And the other day, he disappeared...

SHRI V. GOPALSAMY: Under mysterious and suspicious circumstances, he disappeared the next day. So, the modus operandi is to run a truck and finish anybody.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Gopalsamy, if you enter into interruptions, you will lose your time.

SHRI V. GOPALSAMY: Sir, I am not interrupting. So, the statement made by our hon. Prime Minister about the involvement of middlemen and about the payment of commission money has been proved to be false. Then why did he come to the Parliament saying that there was no middlemen and no payment has been made? It is because you believe in a particular dictum the dictum of the Information and Broadcasting Minister of the Third Reich of Germany. Tell a lie, repeat it, not once, not twice but ten times and it becomes a So, truth. Mr. Rajiv Gandha is following that dictum. Even Dr. Goebbels would become a pigmy before the statement of our hon. Prime Minister Mr. Rajiv Gandhi as far as this Bofors deal is concerned. Sir, Mr. Bretil Bredin, he came here. He had consultation with the Defence Ministry officials. He gave the offer that a full-fledged delegation including the President of Bofons would visit India. Whatever clarifications you want, they said, we are prepared to give. Who gave the assurance, who gave the offer? The Vice-President, the Project Coordinator of the Infantry Artillery and this offer was accepted by the Indian Government. That was conveyed to Bofors Company and it was conveyed to the Swedish Government. But on July 4, when Mr. Rajiv Gandhi landed India from Moscow. you took a right about-

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said, there is no need to bring any delegation from the Bofors. What is the answer to this question which was posed by my friend from this side? Giving sermons and philosophical lectures will not solve the problem, will not answer the question. From your side, I ask a queswhat for you accepted tion. the offer, what for you rejected the offer? You tell me. This Bofors Company witheld the names t_0 the Audit Bureau on the ground of conconfidentiality. This stand sumer was taken on June 11. Then, they changed the stand on 27th that the reciepients of the money have not permitted, the thieves, the swindlers, they have not permitted us to reveal the names. So, the Bofors Company is under cloud in many countries and here is a Government which from the very beginning, trying to justify and defend the Bofors company. Sir, because the audit report was released in Stockholm, you had no other go. That is why, you also released that report but names covering half a page are deleted at one place. Names covering three-quarter of a page are deleted. The report of the National Audit Bureau states emphatically that the payments by directly related to the Bofors are deal and an agreement exists bet-Bofors and concerning the ween settlement of commission subsequently to the F-77 deal and that a considerable amount has been paid subsequently...among others to A.B. Bofors' previous agent in India. Our Minister emphatically Prime hon. stated that there was no middleman of agreement. at the point Could we say that there might be one or many middlemen before the agreement, milliseconds before the agreement? Sir, the Bofors Company is guilty of misrepresentation The Company has violated the Bofors agreement because you have stated there should not be any middleman, there should not be any payment. case, Bofors have violated In that the agreement, committed fraud

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I would like to put four questions. I want to know, when it has been clearly established that payments have been made through an agent, reported the (1) Ha_S the agent amount to the income-tax authorities? No. It has not been done. It. will not be done. (2) As it was received in Switzerland, was it repatriated to India? "The question does not arise because they are concealing it. (3) If not, nad the agent the permission of the Reserve Bank to set up a company there, if it is his company at all⁹ (4) Had he its permission to retain the amount there? Thus, one or many have committed violation of our Incometax Law and foreign exchange law. It is a crime Bofors committed a crime and these people have also committed a crime Is the Government prepared te launch criminal prosecution? Have you requested the Government of Switzerland to order a full audit? No. Now you want to cover This is u)r. your strategy. This is the strategy through the Committee. The money i₃ in Swiss Bank and the swindlers, the economic offenders, the enemies people of India who have of the looted this money, should not escape with the money. When our hon. Prime Minister replied to the debates on the Finance Bill, I sought a clarilcation from the Prime Minister whether this Government will take steps to freeze the accounts in Swiss Banks as Madam Aquino of Philippines has done. For that question, the Prime Minister replied, "We will study what Modam Aquino has done and we will take our own action." Now, the Government could ay. "Yes, we are going to enter into a treaty with Switzerland." But Sir, the United States also entered nto a treaty with Switzerland in · 973. It took four long years. Then, after four years, Switzerland itself has passed a domestic legislation in .981 which came into force from 983. It is very clear. We need not to for a treaty. It is delay tactics.

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to escape with the money as you have allowed Win Chadha to escape from this country. Here, the former Public Prosecutor of Switzerland, Mr. Paolo Bernasconi, says—I quote his statement-"The only pre-condition is that there be, in the country that demands assistance, criminal already under proceeding way against the person suspected of havthe money. Even if ing received the person is unknown and criminal procedures are started against the 'unknown' person in the country that makes the demand, this assistance is available. It can ask if the money was transferred to an account in his name in a Swiss bank." The crimes have been committed on the soil of Switzerland and the bank is in Switzerland and also Article 11 of the domestic legislation of Switzerland says clearly, "any persons 'suspected' of complicity in a crime or 'under investigation' for it in his home country can be proceeded against in Switzerland." So, tax fraud is a crime but this type of fraud, corruption, is a crime; embezzlement is a crime. Is the Government honest to book the criminals? Is the Government prepared to straightway launch criminal prosecution, to register a case? Is the Law Minister prepared for that? That is why you say we are going in for a treaty so that by that time these economic criminals who have looted people's money can escape drawing the money from their accounts; you are paving for that. Ruling the way Party Speakers have stated, "The Opposition has taken a stand; that is why they are not going to participate in the committee." I say your Prime Minister, this ruling party, the Congress Party has taken a stand from the very beginning itself that the charges are false, there was no payment. You have come to the conclusion for your own benefit. That is why you deliberately mislead the country through Parliament. There **i**s a proverb in Tamil. (Time bell rings) The proverb in Tamil means

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that you cannot trace it. You form a committee and nothing will come out of it. Therefore, we cannot be a party to join the culprits in the committee. With these words I conclude.

SHRI PAWAN KUMAR BANSAL (Punjab): Mr. Vice-Chairman, the present opposition to the move 10 the Government to come before Parliament for the setting up of а Joint Parliamentary Committee io go into the question of alleged kickbacks or payments being made on any illegal account in the transaction relating to the acquisition of 155 mm Swedish Howitzer guns has startled everybody. Right from 17th April when the Swedish Radio first carried a news item to this effect, to the last day of the preceding Session, the Opposition had demanded vociferously the formation of such a committee. Rushing to hasty conclusions they had imputed all sorts of motives against the Government for not forming a committee on this. They had wondered why the Government was not conceding their demand when the Congress would be in a preponderant majority and could nave the chairmanship of the committee. The Government's stand in principle was that in the absence of any supportive material, it would not be worthwhile or prudent to form such a committee on the basis of a radio report alone. It, however, did not brush it aside. Committed to a clean public life, committed to the elimination of corruption in all the forms and spheres and eager to get at the truth in this particular matter, the Government requested the Swedish Broadcasting Company for more information. But it dilly-dallied and provided no information whatever. The Government also took up the matter with the Swedish Government and sought help to find whether or not any middleman had been involved in the transaction. It was on our Govern-.. . ..

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Government deployed their National Audit Bureau to examine the accounts of A.B. Bolors concerning the Howitzer contract signed with India. If Mr. Jaswant Singh finds occasion to say that the reference was not on the basis of the request of the Government of India, I would only urge him to read two lines from the letter of the Swedish Embassy which says—

"The National Audit Bureau examination was caused by a request from the Indian Government to the Swedish Government that an attempt be made to shed light on whether or not middlemen had been involved."

Sir, the Government persisted with its inquiry despite the assertion of AB Bofors that no payment of the kind alleged by 'the media had ever been made and that it was only legal payment which was made for consultancy administrative services. This and abundantly proved the bonafides of the Government and once it transpired that though no middle men as such were involved during the negotiations, payments we're, however, made in connection with the winding up of the dealings with some earlier agents, the Government had decided forthrightly and without any inhibition whatever to form this Committee this and to come to Parliament for purpose.

'receipt of the Immediately on Report, the Government discussed it with the leaders of the Opposition and also released it to the media. True to its policy of open Government and participatory democracy, the Government had nothing to hide and wanted to share the information available with the countrymen. It is a different matter that a section of the Press carried out motivated stories that the Government had released the Report some deletions thereafter making such distortions, falsefrom. It is hoods and persistent demonstration of importantibility that has made a

mockery of our parliamentary democracy and hour der ocratic institutions. Unfortunately, Sir, we tend to accept as gospel truth all that appears in black and white. Taking advantage of such tendencies and having а propensity for sersationalisation. а particular newspaler, whose propriecontinues to tor nurse a personal vendetta against the Government for not succumbing to his machinations, discards the sacred robes of responsible journalism and goes all out to give the impression of a serious crisis in country. In fact, efforts were even made and are continued to be made to create such a situation serving faithfully masters across the oceans whose interest it is to destabilize the country.

Sir, a story is floated that the Government had declined the offer of Bofors that a team come to India to disclose the full (letails of the deal. This is done to suggest as if the Government is guilty and is hiding something while the fact is that the persistently asked Government has for all the details in writing and the Government asked for details in writing because in case of an oral talk insinuations could be made again that the Govern nent is silencing those officials or fl at the Government is filtering their version to suppress the truth. I say this because our experience tells us that nothing could prevent the self-assuming puritans. the self-proclaimed repositories of virtue from disinforming the gullible people of India who obviously value morality most prociously. Will it not, therefore, be prudent to invite such a team, if necessary to depose before the Joint Parliamentary Com. mittee itself? This is what we have to ponder over. Instead of appreciating the move, the Opposition continues facts and revel in mudto distort slinging. The intention becomes clear when they level charges and allegations that by the formation of this. Committee the Government wants to discussion in Parliament, avoid a These thoughtless charges, in fact, amore the Onnocition which is really

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not bothered about finding out the truth, but is more interested in keeping the issue alive to drive maximum political mileage out of it. This what the Opposition, bereft of any ideological approach, has reduced itself to-obsessed with the burning desire to embarrass the Government on any conceivable account, unmindful of the injurious and baneful effects diatribe of their on the national prestige.

5. P.M.

Sir otherwise there is no reason to keep away from the proposed Joint Committee which the Government wants to set up to uncover the truth and to recommend action against the guilty. The proposed Committee would be the first investigative committee of its kind in the annals of our parliamentary history and by boycotting its deliberations on untenable grounds, the opposition would only demonstrate its calousness to. wards the nation's interests for serving their own petty ends. They would be guilty of stalling and strangling this new experiment of . parliamentary check on matters of immense national importance.

Sir, the Government have already conceded the Opposition's demand of enlarging the membership of the Committee to 30. But their claim to its chairmanship is unreasonable and usurpatory to say the least, because extending the concept further it could seek to justify even a preposterous demand of having the Prime Minister from amongst the Opposition. It is mystifying that a Committee reflecting the respective strength of the ruling pary and the Opposition according to the verdict of the people is not acceptable to the opposition and instead, they want the Committee to be dominated by them If they have no faith in the people's verdict, how do they have the audacity to claim for themselves the role of Vikramaditya and the virtue to hold blindfold the scales of justice? In their zeal, they forget that the Parliamentary

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Committees base their working and decisions not on the numbers or political affiliations of their members, on well-established principles but norms. What contraand accepted dicton, stands the Opposition takes is clear from their demand that the Speake'r and the Chairman should nominate the members of the Committee, but they should be deprived of their usual rights like the one referred to in Clause 7 of the Motion.

Sir, the demand to enlarge the scope of enquiry by the Joint Committee to cover all the defence deals of the past seven years including the German submarine contract is equally intriguing. It only betrays the opposition's penchant for a roving and fishing expedition for political purposes caring the least about the outcome or the futility of the exercise. If they mean business, they should demonstrate that their actions are not repugnant to what they loudly profess and should straightway join the Committee which will have the necessary powers to find out and decide whether the Bofors contract was in accordance with the well-established parameters, principles and procedures laid down for the acquisition of weapons and weapon systems and also unravel the truth about alleged illegal payments.

The demand to invest the Committee with the powers to summon Ministers is nothing but motivated, by extraneous considerations and runs counter to the well-established conventions that Ministers are [responsible to the Parliament as a whole and are not required to appear before the Committees of the Parliament which are otherwise entitled to summon any officer or inspect any document to ensure that the work goes on unhindered. The duty of the Government to render every possible assistance including making available the services of the Comptroller and Auditor General and the Attorney General of India have been specifically provided for in this Motion.

Sir the meetion hafare the country

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today is as to what were the acts of malfeasance, if any, committed in the 155 mm. Swedish howitzer guns contract and who were the persons guilty of receiving unauthorised payments in the form of kickbacks, commissions or bribes. It is the concern of each one of us to know the truth. The Government wants to uncover the truth more than anybody else because it was this Government that insisted upon the Swedish Government and the Bofors that contrary to the general practice the world over-Sir, I repeat, contrary to the general practice the world over - no middlemen should be involved in this deal and in the process brought down the price substantially. That proved its bonafides and its determination to buy the best at the most reasonable prices, and if some unauthorised payments were still made the Government is obviously keen to trace it to the end.

Sir, the report of the Swedish Audit Bureau does National raise some doubts, and these doubts are further compounded by the claims of confidentiality with regard to the Company's business operations.

Any reasonable person who has not pre-judged the issue and has followed the developments dispassionately would appreciate that the Government has not sought to be content or justify itself by merely seeking the formation of a Joint Parliamentary Committee. It has once again requested the AB Bofors and the Swedish Government for full particulars about all the relevant issues.

Sir, on the question of seeking information from Bofors, some of the friends on the other side have quoted Bofors saying that the matter is one of commercial confidentiality between them, that is the Bofors and their clients, that is India. On this wrong information or presumption, they have put forward an argument that if the Government is sincere in potting to the twith it ---

very easily by threatening to cancel the contract. Sin, this approach betrays a total lack of understanding of facts and these thoughtless responses and conclusions have, in fact, confused the issue, and misled the public. Even at the cost of repetition I would say that it is the Bofors which has so far refused to provide further information to the Government and we do hope that the Joint Parliamentary Committee would be able to cull it out. Sir, we all appreciate the nation's concern to have full information about this matter and also the right of every citizen to demand that every paisa of public money is spent judiciously and those guilty of corruption, misappropriation or of receiving unauthorised payments in defence deals are given the severest punishment. However, I see no justification the demand for the cancellation of the present contract because such a course would be counter-productive. The guns in question are undoubedly the best in the world, and not them on schedule would laving nevitably impede the modernisation process of our Forces and hamper our defence preparedness particuarly when such negotiations take extraordinarily long time to ١n ructify and already Pakistan is being armed with ophisticated weaions at an unprecedented speed. Any iew contract would also cost much nore because of the continued price scalation besides inviting a not very response from other avourable nanufacturers.

Sir, yesterday an hon. Member on he other side went to the extent of lleging that the decision not to erminate the contract was announcd to convey to the Bofors a message understanding that if f implicit ney do not declare the identity of ecipients, the Government on its art would not rescind the contract. his is nothing bu sheer irrespon-

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SHRI MADAN BHATIA: Probably there was a slip of tongue. It was not a Congres₅ Member.

SHEL PAWAN KUMAR BANSAL: I said an hon. Member on the other side. Sir, such allegations are levelled ad nauseam under the malefic belief that truth is perhaps the product of their virulent pronouncements. It is this belief which makes them twist and do violence to every single development and they do not want to join the Committee at the risk of losing such an opportunity to keep misleading the public. Before- Shri Rajiv Gandhi, who ha_s raised the national prestige and who has crusade launched а determined against corruption, made a personal statement in the other House there was a chorus of malicious judgments and venomous outbursts that silence was ominous and amounted to confestion. Once he makes a solemn declaration there, there is this barrage of innuendoes and hypocritical exclamations. This is what the Opposition is up to in desperation. Sir, the Government cannot act on impulses and has to view every issue seriously before taking any decision. This is the Government's responsibility as distinguished from that of the Opposition. It is in this conspectus that the Government has come to the Parliament for the constitution of a joint Parliamentary committee. It has nothing to hide and is committed to cleanse public life. The proposed Committee, I am sure, will be able to examine the entire gamut of the matter. The terms of recomference and jurisdiction are prehensive, just and fair. Its work would be onerous but important. It will endeavour to elicit the requisite information, cull out the truth and recommend action against the guilty. The Opposition also has a duty to perform. I do not claim competence that. But let to remind them of them arise and discharge it honestly instead of bogging down the demo-

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lar institutions and rendering irrelevant all that our founding fathers fought and sacrificed for. Thank you. SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Sir, on Vice-Chairman, behalf of Jammu and Kashmir National Conference I rise to support the Motion. I do so not because I am an ally of the Congress (I) at the moment, but I have certain fundamental reasons for supporting this Motion on the merits of the case.

Sir, it reminds me of the discussion we have had on the Fairfax problem in this House. I had told the **Opposition** at that time that they were going after the shadow and not the substance. I had told them at that time that instead of beating about the bush and asking for Parliamentary probe, they should confine their observations and suggestions to the Fairfax Tribunal that was being set up. They could have asked the Government to modify certain terms of reference and exactly that was happening now. Now. cries are being raised that the Thakkar Commission trial is being done in camera. Nobody knows what is These happening. things should have been taken up at that time. I feel, Sir, on the same analogy if the Opposition does not cooperate in joining this Commission, the same thing they will say after some time.

Sir, I have only three or four observations to make. I say, Sir, that on Tuesday, the 28th July, 1987, when the Opposition did not join • the dinner hosted by the Hon. Deputy Chairman, I went there to join that dinner. The Prime Minister also came there. He asked me - and I am saying this at the risk of being accused that I am divulging a private conversation but to tell the truth and to counter the untruth if I say this, I would be excused — the Prime Minister during our discussion asked me casually as to what had happened in Rajya Sabha on that

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developments had taken certain There was, what I call, a place. Ou_r communication gap. learned friend, Shri L. K. Advani, had proposed certain things to the Vice-Chairman and this was not properly communicated. I am narrating this incident to tell the House about the honesty of the Prime Minister about the issue. The Prime Minister at that very time told the Minister in charge, Mr. Bhagat and Shri N. D. Tiwari that they must start the dialogue the next morning with Shri Advani and other members of the Opposition so that the misunderstanding created on that day is cleared. In the same discussion, which lasted about 40 minutes, the Prime Minister mentioned abut this Joint Parliamentary Committee on the Bofors issue. I say it with all humility, with all sincerity, that the Prime Minister went out of the way and said that he would definitely like to have a discussion with the Opposition and if they want certain terms of UuETAO to be changed, that can be discussed and they will be changed and he said that he would definitely like to have a discussion with them and he asked the Ministers to have a discussion. Discussions were later held the amendments that the and Government has brought about are the result of those discussions.

By relating this incident, I am to say that the Prime trying Minister is being blamed now 85 he said in the other wh_{y} to House that he is not involved or his family is not invloved. If he did not say it, then Members and other people have been saying-and they have said so openly—that he has something to hide, and that is why he is not deny. ing the charges against him personal-But when he has said, that he ly. or his family is not involved. , it is being sarcastically mentioned.

SHRI V. GOPALSAMY: Why did he not say about the in-laws?

SHRI GHULAMRASOOL MATTO:

command that the Prime Minister honestly wants to k low as to who actually is the culprit in this case. I would to tell tho e critics who say like that Prime Minister has not said it about the in-laws or others, that he has already said it that he or his family is not involved. It obviously means that all others if they are found to be involved by the Parliamentary Comnittee will be punished, for which he has very categorically said that he would not leave anybody whoever is found to be involved in these kickbacks What else can he do? - T.I.

With regard to this Committee itself as if we are starting with the premise that battlelines nave been drawn; that the Opposition Will take one stand; the Government will take another stand. But the main objective is to know the trath and it is for the Committee to form its ideas and know the truth. In this connection, mention has been made about the P.A.C., the P.U.C. and other committees which work smoothly. Not only that; I would say based on my personal knowledge that in the Public Undertakings Committee last year, one important Member I this House whom I will name, Prof. Lakshmanna, was able to dominate the entire proceed. ings by his interest and insight in the matter and he carried all the Members, including the Chairman, along with him to know the truth about certain under takings. It is only a question of interest that Opposition will take. If they want to derive a political advantage of it, then it is a different story altogether. If they want to know the truth, they should sit together, pool their thoughts, pool their ideas. I say even one Opposition member will be able to carry the Committee with him, take the matter to its logical conclusion, that is to know the truth as to whom the payment has been made. But this is possible only when they co-operate, only when they join this Committee.

Having said this, I have one or two more observations. My first observa-

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tion is, while I support the Motion, as an ally of the Congress, I would Committee, have liked that in this instead of the Speaker being given the authority, the Committee itself had been given the authority to do whatever was required in his matter. I say this because the Speaker should not be embarrassed. But in any case, it is there. But I would make a request here when the curtain is being rung down, when the guillotine is being applied. I am happy that the Minister of Defence is here. I am a small try in this august House. I would request him and beseech him that he should convey to the Prime Minister, he should request the **P**rime Minister on my behalf, that when the curtain is being rung down, he should invite the leaders of Opposition parties tomorrow morning have a dialogue with them in regard to the points of difference. Mr. Babul Reddy was here yesterday. He made some positive suggestions in regard to this Committee. The points of difference can be narrowed down only if the Prime Minister calls a meeting of leaders of Opposition tomorrow at 10 a.m. and discuss the matter with them. I would request the hon. Minister of Defence to convey my personal regards to the Prime Minister, who is not here, and convey my request to him that he should invite the Opposition for talks so that the points of difference can be narrowed down.

I have also one more request to the hon. Minister. After the discussions, tomorrow, if the Opposition and the ruling party do not come to an understanding. when the Motion is carried-it is likely to be carried-he should keep ten seats vacant up to the last moment. The Opposition is entitled to a little over 8 seats. He should keep ten seats vacant up to the last moment. If, later on, at any time, the Opposition wants to join the Committee, they should be welcome. You should announce that they are welcome to join the deliberations of the Committee and only then the deliberations of the Committee can be

[Shri Ghulam Rasool Matto]

meaningful. I would also request that if he has to take into _account the allies like us, the AIADMK or other parties, they should be from out of the ruling party's quota and not from the ten seats which should be earmarked for the Opposition. Time is not lost. The hon. Minister should convey my request to the Prime Minister so that this matter is amicably settled and, tomorrow, the Motion is passed unanimously. This will help us in knowing the truth and bringing to book the persons who have taken the kickback and it will be known to the entire world. With these observations, I support the Motion.

श्री मोर्जा आशदि बेग (गजरात) : मान्यवर उपसभाध्यक्ष महोदय, सरकार द्वारा रखे गये इस संकल्प के सम्बन्ध में चन्द शब्द कहनां चहिंगा। सान्यवर; तथाकथित वीफोस घोटाले के सम्बन्ध में सच्चाई. सत्य को प्रजा के सरकार की लाने की निरन्तर चेष्टा तया सन्मख मनोवल यह दूध का दूध और पानी का पानी ग्रलग करके प्रजातांतिक मुल्य को प्रधिक बनायेगा, एक मजबत यह निशंक बात है। प्रश्न यह उदभवित है कि अया 155 एम० एम० तोपों की खरीदी में तथाकथित दलाली लिए जाने के संबंध में सरकार की मधा जांच ? क्या सरकार करवाने के संबंध में है ने समयोचित कायवाही करने मे किया है ग्रौर विलम्ब वया सरकार दोषियों को पक्ष में हैं दंड देने के उजाले विपक्षी मित्र सत्त्वाई के में सत्य टटोलने की कोशिश ं करें। मान्यवर, रेडियो ने को स्वीडन यया 16 ग्रगस्त प्रसारित किया कि इस यह समाचार सौदे में किसी विचौलिये ने दलाली 17 ग्राप्रैल खाई तो तत्काल को नहीं की ? मंत्री ने वान्ती प्रधान क्या 20 अप्रैल को बोफर्स क पनी से इस - ? संबंध में स्पष्टीकरण नहीं चाहा क्या देश के उसी दिन सर्वोच्च सदनों को इस ंसंबंध में विश्वास में नहीं लिया गया ि बया भारतीय दूतावास Ħ स्वीडिश सरकार ग्रौर बोफर्स वे.

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ग्रधिकारियों हकीकतें को तत्काल कहा ? प्रस्तुत करने को नहीं वयः । स्वीद्रिश भारत सरकार ने रेडियो प्रसारित किया जिसने यह समाचार संबंधित ਤ ਸੇ तथ्य तथा ਜ ਦ एजेन्ट के नाम षयोत्त तथा एविडेन्स की मांग नहीं को ? किन्त स्वीडिश कम्पनी रेडियो तथा बोफर्स के कोई ग्राधक जानकारी न टेने पर वया सरकार के दबाव पर मजबत स्वीडिश उनके ग्राडिट वयरो सरकार ने को জা'च नहीं दी तथा इसके कारण क्या सरकार ने 4 जुन, 1987 को वह ग्राडिट रिपोर्ट प्राप्त नहीं किया ग्रौर क्या रिपोर्ट जिस दिन प्राप्त हुई उस दिन प्रकाशित करके विपक्षी नेताग्रों को विश्वास में नहीं लिया गया और उसके बाद में 11 जुन को क्या यह जांच समिति का गठन करने के संबंध में लोक सभा के रुपीकर तथा राज्य सभा के चेयरमैन ,को विनती नहीं की? यह कौन क्या छिपाना चाहता है ग्रीर क्या यह कार्यवाही 👔 तथयों को छिपाने के लिए की गई या तथयों को बाहर लाने के लिए की गई? गिला है तब भी इनको कि तम वफादार नहीं हो । कल विपन जी रहे थे कि ग्राप ग्रगर सच्चे हैं कह समिति की मांग क्यों मंजर तो की इसका मतलब तो यह है कि समिति अगर न बनाम्रो तो शोर मौर समिति मातम । यह द्धारी नीति वनाम्रो तो समझ में नहीं आती। मान्यवर, प्रधान मंत्री श्री राजीव गांधी ने स्पष्ट शब्दों में कहा है कि बोफर्स सौदे में ग्रगर कोई बिचोलिया या भ्रष्टाचार का सबूत मिले तो दोषी व्यक्ति के काननों के खिलाफ भारतीय ग्रन्तगंत संख्त कार्यवाही की जाएगी, किसी बक्शा नहीं को जाएगा L इस संबंध में ग्रगर जॉच समिति का गठन हो रहा है तो बहिष्कार की बात करना प्रतिपादित करता 쿩 ? ग्रब देश क्या के समक्ष सच्चाई को लाने लिए के कौन रोक रहा है, सरकार या विपक्ष मान्यवर, यह तो ऐसी बात हई कि कि हमारे गोवों में एक कहावत है टेढा । नाच न जाने ग्रांगन कमेटी सच्चाई को सामने लाने के लिए बनाई

[11 AUG. 1987] Committee to enquire 286 Bofors contract

जा रही है। वह कमेटी सच्चाई को देश के समक्ष रखेी। लेकिन ये लोग उसका भी विरोध कर रहे हैं । इन लोगों की, विपक्ष हो, यह बात मेरी समझ में नहीं म्राती है । यह अत्यन्त दुर्भाग्यपूर्ण है**ेकि इस गंभीर प्रक**रण का राजनैतिक लाभ उठाने की चेव्टा विपक्ष कर रहा है। उन्होंने वगैर समझे--बुझे सरकार तथा सक्षम नेतत्व पर लांछन लगाने की विफल कोशिश की ग्रौर इसमें कुछ समाचार घराने ने शह दी जो समझते ग्रौर ग्रन्भव कर रहे थे कि श्री राजीव गांगी की प्रगतिशील नीतियों से उनके नेहित स्वार्थी को खतरा पैदा हो गया है जिनके हितों की वे रक्षा करना चाहते हैं । मान्यवर, द्वितीय विश्व युद्ध के वाद का सम्पूर्ण इतिहास अस्थिरता है इन षड्यन्तपूर्ण तरीकों का साक्षी है । राष्ट्र विरोधी शक्तियां हमारी पढतियों को ग्रस्थिर करना चाहती हैं । इमारे बीच में फुट तथा विभाजन करला कर हमारी एकता को छिन्न-भिर कर के लिए सभी प्रकार के साधन अपनाना चाहते हैं और इस दिशा में ट लोगों के विचार, भड़काने, गलत सूचनाएं देकर चरित्र-हनन करने तक के :यासों में लगे हैं। मान्यवर, संकीर्ण रजनीतिक स्वार्थों पर इस देश के व्यापक हितों का बलिदान करने का एक सुनिये जित प्रयास है, जिसको हम हरगिज बर्दाश्त नहीं कर सकते हैं । मान्यवर विपक्ष ने ग्राज प्रश्न उठाया है तो ब्या हम यह सौदा विफल कर दें । मान्यवर, मैं स्पष्ट रूप से यह कहना चाहता हूं कि भारत के चारों ग्रोर सुरक्षा क' वातावरण बिगड़ रहा है और महाशक्तियों की ग्राज होड़ शुरू हो चुकी है⊨इसलिये अ्राज . भारत को शस्त्रों की अनिवार्य ग्रावश्यकता है । लेकिन कुछ ताकतें यह चाहती हैं के हम दुश्मनों का <u>मु</u>हाबला न कर तर्के ग्रौर ग्राधनिक हथिरारों से नेस न हो सकें ग्रीर जाने-ग्रनजाने वेपक्ष के नेता इस साजिश में शामिल ोकर म्रफवाहों के बाजार को गर्म

करके न सिर्फ हमारी सुरक्षा बल्कि हमारे नेतृत्व की विश्वसनीयता को चुनौती दे रहे हैं । सौदा कैंसिल करने पर हम आधुनिक शस्त्रों से कम से कम दो वर्धों के लिये वंचित रह सकते हैं। यहां कहा गया है हमको बताया गया है । यह एक टैक्नीकल इन्फर्मेशन की बात है। यहां पर कल जो भाषण हुए हैं सरकार न उसमें अपना मंतव्य स्पष्ट किया हैं । मैं पूछना च।हता हूं कि क्या दो वर्षों तक हम किसी की राह देख सकते हैं। या हमारे पड़ोसी जो राष्ट्र हैं वे दो वर्षों तक यह देख सकेंगे कि भारत के पास शस्त्र नहीं हैं इसलिये हम उस पर ग्रात्रमण न करें। इस संबंध में हमें यह सोचना चाहिए कि किस तरह से हम ग्रपनी सीमात्रों की सुरक्षा करेंगे। इससे ग्रधिक ग्रच्छे कोई शस्त्र ग्रगर हमको मिल सकते तो उनको पर्याप्त रूप से लेने की कोशिश होती। लेकिन ग्राज हमारे जो जवान हैं, हमारे जो ग्रफसर हैं, टैक्नीकल बात जानने वाले जो लोग है उन्होंने यह कहा है । ग्रभी विपक्ष के ही हमारे एक ग्रानरेबल मेग्बर ने भी कहा है कि जो तोपें खरीदी गई हैं तोपें सर्वोच्च है, सर्वश्रेष्ठ हैं। हम देखते है कि ग्राज पाकिस्तान के पास ऐसी तोपें हैं कि लाहौर से बम छोड़ें तो अमृतसँर उसकी लपेट में मा सकता है । हमारे पास उसके ग्राक्रमण का मुकाबला कर के लिये शस्त्र नहीं हैं। क्या हम दो साल तक ऐसी शक्तियों के हाथ में खेलने के लिए तैयार हो सकते हैं । इस सौदे को कैंसिल करने का मतलव क्या यह नहीं है कि हमारी सीमाग्रों का असरक्षाकरण । मान्यवर, यह बड़ी ही दुर्भाग्यपूर्ण बात है कि ऐसी वातें भी कही जाती हैं जिससे हमारे जवानों का मनोबल गिर सकता है **उनक**े मनोबल को गिराने की चेष्टा की जा रही है। ये जवान, भारत का जो मानचित्र वे उसकी रक्षा करने में सक्षम रहे हैं । हमने देखा कि बंगलादेश के युद्ध में जब ग्रमेरिकी बेड़ा ग्राने लगा तो वह हमारे जवानों का मनोवल ही था

[श्री मोर्जी इर्शादवेंग]

जिसके कारण वे लौट गये । हमारे पड़ोसी देश, श्रीलंका में हमारे प्रधानमंत्री के सक्षम नेतत्व दुनियां ने देखा कि न सिर्फ हमने ग्रपनो सीमात्रों की रक्षा की बल्कि इस समय जो हमारे सैनिक वहां पर हैं उनका मनोबल कितना ऊंचा हैं। वे ग्रा ज दूसरे देशों में नाकर वहां की सुरक्षा की बात करते हैं। क्या उनके इस दढ मतोबल को हम गिराना चाहते हैं उनकी ताकतको हम खत्म करना चाहते मान्यवर मैं बड़ी गंगीरता से इस सदन के सामने कहना चाहना हूं कि राष्ट्रीय स्वार्थ के सामने सारे निहित स्वार्थ गौण हैं जब हम बात करते हैं राष्ट्रीय हित की तो राष्ट्रीय हित को अगर गहीं भी कोई खतरा हो तो हम उस**ा डटकर म**ाबला करेंगें। ये बातें स्पष्टरूप से सब के सामने प्रवानमंत्री जी ने कड़ी हैं सरकार ने लड़ी हैं सरलार के मंत्रियों ने हैं। उन्होंने बार बार इस बात को दोहराया कि अगर यह सही नहीं तो सत्य है उसको सदन के सामने पेश करें लोगों के सामने पेश करे। ग्रगर सरकार उस पर कदम न चलेतो फिर ग्राप...!

SHRI V. COPALSAMY: Are these speeches prepared by AICC? Everybody is reading a prepared speech, a written speech, including Mr. Darbara Singh, He was also reading a written speech. That is why I ask whether these speeches were prepared by the AICC.

थी मीर्ज़ा इर्ज़ादवग : ये लोग स्रमेरिका को स्रवना स्राक्ता समझकर... (**व्यवधान**)

ये लोग समेरिका को क्रयना म्रात्ता समझ[ा]र सोoाई010 को ग्रपना दाता समझलर इय तरह की बात करते हैं । ये लोग यह वात नहीं समझते हैं कि जो सच्चाई है वह हरदम है। उसको हम लोग यह नहीं कह रकते हैं कि यह सच्चाई लहीं। आपका पोचने का तरीका इस तरह का है। आपका माप-दंड जो सच्चाई का है वेर क्या है ग्रोर ' उसमें किस तरह से व्यक्तियों को नापा जाता है

यह मेरी समझ से परे हैं।.. (व्यवध्रान)....वह तो तब मालुम पड़ेगा जब ग्राप ज्वाइंट वमेटी में शामिल हों ग्रौर उस कमेटी के जरिये इसको साबित करें। प्रगर यह सत्य साबित होता है कि काग्रेस पार्टी का कोई इन्सान कांग्रेस नेतृत्व का कोई इन्सान प्रधानमन्त्री के परिवार क्म कोई इन्सान खुद ग्रगर कहीं भी इसमें शामिल हो तो हम यह कहना चाहते हैं कि घड़ी भार के लिए भी हम उनका साथ नही देंग (ध्यवधान) बैठ जा ये उच्चाई हमेणा श्रापको वडवी लगती है। ग्रभी भाटिया जी कह रहे थे समय-समय पर ग्रापने मापदण्ड बदले भाटिया जो अभी कह रहे थे हैं। इन्दिरा गांधी के खिलाफ प्रडयन्त्र रच कर उनको फंाने की बातकी जाए एस वक्त कोई समिति बनाई जाए तो वह समिति सच्ची थी ग्रौर ग्राज ग्रगर सरकार कोई बात करती है तो यह समिति गलत हो गई इसका बहिष्यार गरो । उनको 1990 तक इन बातों को फैलाना है और इन बातों को ले जा कर लोगों को कहना है कि देखिए सरकार ने यह घोटाला कर दिया है। लेकिन याद रखिये देश के लोगों का मनोबल बहुत ऊंचा है जब दब समय ग्राया है तब तब देश के लोगों ने इस बात की सक्षमतापूर्वक साबित प**र** दिया है। देखिए इस देश की जनता क्या चाहती है। मान्यवर इसी बात पर मुझे कुछ पंक्तिणं याद ग्रा रही हैं सिन में कहा गया है--**काक कुष्णः पिक** िष्णः को भेदो ि**कका कयोः।**

काक कुछणः पिक टणः का भदा एककाकयाः। सन्त-प्र गतकाले तुकाको काकः पिकोपिक :।

मान्यवर कौपा भो काला है ग्रौर कोयल भी काली है। इतां भेर <u>π</u>î तभी मालम पड़ना है जब वसन ऋत ग्राती है और दोनों के मुंह से गावाज निकलती है लख गालुम एडगे है पि कौग्रा कौन है और कोयल कौन है। तो 1990 में ही भारत की जनता दुध का दुध और पानी का पानी अलग कर देगी। उसकी वाह यह है कि ग्राज़ ग्राप लोग यहां बैठे हैं ग्रौर हम लेग यहां बैठे आज जो देश के प्रधानमन्ती श्री राजोव गांधी हैं उनको प्रजा ने प्रधानमन्त्री बनाधा है। न आपने बनाया है न' हमने बनाया है। उनको देश को जनता ने प्रधानमन्त्री

Committee to enquire **29**0 Bofors contract

बनाया है। मान्यवर सरकार को इस खत्म करने वाली ताकतों के साथ काम करें यहां बैठे हैं मुखौटा पहन कर बैठे हैं। कहरहे थे बार-बार अगर कुछ बत आती है तो ग्राप कहते हैं कि देश को डिस्टेब्लाइज करने वाली ताकतों से ग्राप बात कर रहे हैं। मैं यह कहना च हता हं आप देख लो आपक नेतांग्रों के भाषण यह बतौ रह हें हैं कि देश को किस तरह से म्राप तोड़ना चाहते हैं, देश को किस तरह से ग्राप खत्म करना चाहिते हैं । मुझे नाम नहीं लेना चाहिए एक राइटिस्ट पार्टी यहां पर बैठी है। उनका भाषण जा कर के देख लीजिए । चाहे वह ग्रहमदाबाद के साम्प्र-दायिक दंगों की बात हो, चाहे मेरठ की बात हो, चाई देश के किसी कोने की बात हो, ग्राग भड़काने की बात इन्होंने की है. देश को तौड़ने की बात इन्होंने की है, देश के विरोधी लोगों के साथ बैठकर हाथ मिलाने की बात की है। कहां हैं ग्रापकी देश भक्ति, म्रापका देशाभिमान ग्रौर ग्राप यहां बैठकर इस व्यक्ति के ऊपर नकता चीनी करते हैं जिसके खानदान ने देश कं लिए बलिदान किया, जिसके दादा ने देश के लिए बलिदान किया, जिसकी मां ने देश के लिए गोली खाई ? ग्रौर इसे ये कहते हैं। भ्रगर खाना होता तो 400 करोड़ खाए जा सकते हैं और यहां 60 करोड़ की बात हो रही है। मेरी यह बिनती है कि पक्ष के मिन्नों से कि ग्राज भी समय ग्रीर ग्रवकाश है कि म्राइये प्रधान मंत्री जी ने जिस बात को हैं, कहा है, सरकार जो ग्रापके सामने संकल्प लेकर ग्राई है उसमें ग्रर्थात् इस समिति के गठन में ग्रपना सहयोग दीजिए झौर खुद उसमें से सत्य बात निकालिये। हमने देखा है ग्रौर इविडेंसेज हमारे पास मोजद हैं कि जहां समितियों में विपक्ष के मित्र चैयरमैन पद पर बेठे थे वहां कांग्रेस के लोग ग्रगर दोषी पाये गये तो उन पर कदम लिया गया । इंदिरा गांधी ने भी लिया । जिस समिति का गठन हुन्ना था ग्रापके सम्मुख ग्रायी थी । कम से कम इतना तो बरतिए कि जो हमारी परम्परा है उसको निभाइये । इंदिरा गांधी जो को जेल में ले जाने के लिए, हर किस्म का दण्ड देने के लिए, जो कुछ ग्रापने किया. जांच समिति बनाई, लेकिन जांच

मामले में खब्चाई को सामने लाना है और सच्चाई हवा में बात करने से कभी सामने नहीं आती है। मैं यह कहनाचाहता हुं कि अगर किसी के पास तथ्य हैं तो . सामने रखे। सरकार ने समय पर कहा है कि तथ्य सानने आएगे इपकी जांच करावाएंगे और इस में ग्रगर कोई भी शामिल होगा उसके खिलाफ सख्त कार्य-वाही की जाएगी िसी को भी बखशा नही जाएगा। अब यह दूसरी बात लाते हैं। जब-जब समय आया है बेलट का जब जब वोट डाजने की प्रक्रिंग शुरू हई क्योंकि यहां पर प्रजातंत है परन्तु यह तो चाहते हैं कि प्रजातंत भी खत्म हो जाए देश के लोगों ने यह भी देखा पांच वर्ष के लिए उनको चुन कर के यहां भेजा ।-उन्होंने ग्रापस में लहाई कर के ढाई साल में वापस जनता के सामने ग्रा गए ग्रौर प्रब ग्राप यह कह रहे हैं क्योंकि उनको प्रभी से यह मानूम है कि सच्चाई अगर देश के समक्ष आ गई तो 1990 में जब वे जनता ले वोट लैने जायेंगे तो देश की जनता उन पर भरोसा नहीं करेगी । इसलिए यह मांग करते हैं कि लोक सभा भंग कर दो ग्रौर देश में मध्यावधि चनाव कर ने की मांग करते हैं। में समझता हूं कि ऐसी मांग करना एक मिथ्या परिकल्पना हो ग्रभिव्यंजना मात है। इससे अधिक हुछ नहीं है। ग्राप पहले कहते हैं, शुरू में आप बोले तो कहा कि राजीव गांधी इस में शामिल राजीव गांधी ने इस में पैसा खाया है, राजीव गांधी के परवार वालों ने पैसा खाया है लेकिन जब राजीव गांधी ने इस बात का खुलासा लोगों के सामने कर दिया और यह कहा कि मैं उसमें शामिल नहीं हु ग्रौर न मेरे परिवार का कोई सदस्य शामिल है तो विरोध पक्ष के लोग यह कहते हैं कि यह बड़ी अनुचित बात है, गम्भीर बात है कि राजीव गांधी को यह खुलासा देना पड़ा । इस पर मुझे एक शेर याद म्राता हे ---

वो कत्ल भी करते हैं तो चर्चा नहीं होता, हम प्राह भी भरते हैं तो हो जाते हैं बदनाम । ग्रगर इनका बस चले तो हमें आह भो नभरते दें। चाहे देश विरोधी ताकतों के ۵. ____

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[RAJYA SABHA]

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[श्री मोर्जा इर्शाद बेग]

समिति के समक्ष वे खुद आईं। इसलिए मान-**वर,** गैं चहता है झौर आज भों विपक्ष के नेता लोगों से मेरा हादिक म्रनरोग है कि इस बात को एक राजनीतिक महा मत बनाइये, अपना कोई स्वार्थ ने देखें, राजनीतिक स्वार्थ को न देखें लेकिन राष्ट्र के सर्वोच्च हित में ग्रपना सहयोग इसके अंदर दें । मझे फिर एक बात याद आती है। यदि समिति बनती है और समिति अपना निष्कर्ष देगी तो मुझे उसमें कोई शंका नहीं है कि न मेरी पार्टी का कोई व्यक्ति, न मेरी सरकार का कोई व्यक्ति, न हीं प्रधान मंत्री ग्रापको उसमें दोषी मिलेंगे **भौर** इसीलिए बाद में ग्रापको पछतावा न हो कि लोगों के सामने कहने के लिए विश्वास न रहे इसी लिए में आशा करता हूं कि आप इसमें सहयोग देंगे। बाद में फिर म्राप ही कहेंगे या शायद यह बात प्रचा के समक्ष ग्राएगी---जो एक शेर मझे याद आता है कि ---"बडा शोर सुनते थे पहलू में दिल का जो चीरा तो कतराए खुन निकला।"

मान्यवर, पूरा पहाड़ खोदकर चूहा निकलने वाली बात है । देश के गौरव, देग की गरिमा, सदन के गौरव ग्रीर सदने की गरिमा को मद्देनजर रखते हुए मैं ग्राशा करता हूं कि विपक्ष के मित्र ग्रीर नेता इस बात को स्वी हार करेंगे कि ग्रीर देश के सामने सच्चाई लाने के सरकार को जो चे छ्टा है उसमें ग्रपना सहयोग करेंगे मान्यवर, ग्रापने मुझे बोलने के लिए बहुत समय दिया इसके लिए मैं ग्रापका बहुत आभारा हं । धन्यवाद ।

SHRI KRISHNA KUMAR BIRLA, (Rajasthan): Sir, I rise to support, the Motion moved on Bofors.

Serious allegations have been made regarding the kickbacks. Such allegations have been made by the Swedish National Radio Company. In spite of the best efforts made by the Government of India and the persistent endeavours by the Government no specific names have been given. The Government had then moved

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the Swedish Government and through them they also made efforts so that specific names could be supplied. Could more have been done in the matter?

Many other questions have been posed. The Prime Minister had earlier insisted that in the deal, there should be no middleman. And after some efforts he got an assurance concerning this from no less a person than Mr. Olof Palme, the then Prime. Minister of Sweden; this assurance was given in January 1986. Then, Sir, this was also confirmed by Bofors on 10th March, 1986 that there was going to be no middleman. After some time the report of the Swedish Audit Bureau was publicised. This came as a great surprise to everyone, including the Government. The Government then moved the Government of Sweden and Mr Carl Johan Aberg who is the Permanent Under Secretary of State, Foreign Trade, has said that the then Prime Minister, Mr Palme had confirmed that there was going to be no middlemen. Can the Prime Minister be blamed in case he trusted and in case he puts his confidence in the words of the then Swedish Prime Minister?

There is no doubt that the Government is sincere to find out the truth, to find the names of the people who have taken the commission. With that intention a Joint Parliamentary Committee has been appointed. Could there be more evidence to show the sincerity of the Government? Will the Prime Minister appoint a committee. If it is found that his party has received the money, will it not expose his own party?

Sir, the prime suspect according to the newspapers is Mr. Win Chadha. Steps should be taken as early as possible with regard to his deportation. I would certainly agree with many of the earlier speakers that the efforts made by the Government of India in this direction need to be further strengthened. A case should be filed against him in respect of evasion of income tax and violation of FERA.

Sir, in my opinion, it is unfortunate that the Opposition has not agreed to join the Joint Parliamentary Committee

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because this is a work which all of us should see not from the partisan angle but from a common angle. In case the Opposition decides not to join the Committee, much of importance of the Committee will be lost. In this connection I would like to ment on that most of the demands made by he Opposition have been met by the Government. Thus size of the Committee has been increased. It has been decided that the Comptroller and Auditor General of India and Attorney General will also a sist the Committee and other agencies are also going -to assist the Committee. The Committee can also summon witnesses and receive evidence from foreign aid national agencies.

Sir, it has also been accepted by the Government that the Committee could constitute a smaller ub-committee which the could visit foreign countries with permission of the Speaker, As hon. Members might have read in the newspapers the Prime Minister has also said that in case the Opposition wanted to send any team to foreign countries they are welcome to do so. My appeal to hon, friends in the Opposition will be to work in а spirit of cooperation, in a spirit of give and take. There shoud not be any place for unnecessary doubles and suspicions. There should be no e fort towards maligning any particular pa ty because this has serious implications. The Bofors deal has been given worldwid > publicity. Wild allegations by Swedish radio and by some leaders in India have created an impression that the ruling party has become corrupt. Efforts have ween made even to find fault with the Prime Minister. Sir, there are some foerign powers behind this who are interested in desabilising this country. Hence in case the Committee could establish that no money was taken by the ruling party and in such matters whether it is ruling party or Opposition party I do not make any distinction in them - that no money was received by the ruling party money might have been received by the individuals — that will immediately raise the prestige of the country in foreign countries. Sir, our efforts should be to to go the bottom of the matter, to find out the truth and to punish the guilty. [would certainly anneal that the

Opposition Parties join the Committee and if, during the course of the investigation, any problems are faced by them, I have no doubt that solution will be found.

Sir, the Prime Minister has emphasised that there should be no middlemen. In my opinion, the stress should have been not so much on this but from a practical point of view on another matter. Every big company does need middlemen to look after its interest whether you call them middlemen or whether you call them agents. I would like to tell the House that there are a large number of exporters of capital goods from India also and they have also got their agents or middlemen, by whatever name we may call them, in those countries. In fact, our emphasis should have been: are the prices that are being offered to us competitive? Are the prices competitive in consonance with the quality of goods that are being offered? Sir. according to the statement made by Shri Shivraj Patil that prices are all right. As far as the quality of Bofors is concerned, it is better than the guns made in France. These guns are more automatic. They have more burst capacity. And Sir, apart from competitiveness, another emphasis should have been that for work done in this country, there should be no commission paid outside the country. After all, the work was done in this country. So, where is the question of paying any commission in Swiss Bank? There should have been nothing hanky panky. That should have been the main emphasis. Some people say cancel the order of Bofors. This will be an absolutely foolish step to do so. Why? Because Pakistan has already ordered for such guns. They have also received the delivery of such guns. Now, in case, we cancel the order, there will be a set-back of two years. In such matters, where the defence of the country is involved, where the security of the country is concerned, we should leave the matter to army and we should be guided by their views.

Lastly, Sir, I would only like to mention that we are facing a peculiar situation. There are four parties involved, Swedish Radio, Swedish Government, Swe edish Audit Rumon and Poters No.

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mese parties are not willing to supply names of middlemen. They are taking shelter behind the Swedish law. Bofors, apart from the Swedish law, I believe, also feel that ethics are concerned. My impression is that in case, Bofors were to disclose the names here, they will lose the credibility throughout the world because they must be doing simiar things in other parts of the world. The better way for Bofors would have been that they should have boldly said to the Prime Minister, to the Government that compare our prices and forget as far as the commission is concerned as that is our look-out. But they have very much behaved like what was stated in Mahabharata. That Ashwatthama has been killed - either the elephant or the man, I would say that let the Parliamentary Committee go into it in depth. Let them go to the bottom of the matter. The terms of reference are very wide and I have no doubt that with the cooperation of the Opposition, much could be achieved. I would certainly like to support Mr. Matto when he said that the Prime Minister should try to meet the leaders of Opposition and try to see whether this matter could be resolved. Thank you, Sir.

(Interruptions)

SHRI V. GOPALSAMY: Because he referred to Mahabharata, Mr. Dronacharya was killed.

SHRI KRISHNA KUMAR BIRLA: Bofors should have been more specific, that is my point.

PROF. NIRMAL CHATTERJEE: Mr. Birla, the hon. Minister for Defence is convinced that there is no case for any probe because this is a normal affair.

SHRI KRISHNA KUMAR BIRLA: If this be so, I would say that such normal affairs take place in West Bengal too, from where the Hon'ble Member comes.

SHRI BHASKAR ANNAJI MASOD-KAR (Maharashtra): Sir, I rise to support the motion....(Interruptions) Initially I had my reconnections

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formation of such a Committee (Interruptions).

भी सत्यपाल मलिकः उपसभाध्यक्ष महोदय, यह डिस्नःसन श्राज खत्म होगा या कल तक चलेगा? क्या स्थिति है ?

उपसभाध्यक्ष (श्री हेच हनुमनतप्पा): मलिन जो, म्राप बीठने । उन्हे बोलने বী'জিए ।

ं श्री सत्यपाल मलिक : उपसमाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। में यह जानना चाहता हूं कि ग्राज बहस खत्म होगों या कल तक चलेगों । अगर कल तेन चलेगी तो मैं उम्मीद रखं श्रौर बैठूं ।

उपसभाध्यक्ष (श्री हेच ० हन्मनतप्पा) : अभो ता में नहीं बता समता हूं।

श्री सत्यपाल मलिक : आप यह कैंस नहीं बता साते हाने डिस्टशन आज हागा या चल तन चलेगा। खत्म या मिनिस्टर का जवाब ेब हुगा।।

उपसमाध्यक्ष (भी हेच० हनुमनतप्पा) : आप का मालून हा जाएना । आप 5 मिनिट बैं।ठेर ।

SHRI NIRMAL CHATERJEE: That includes me? If I remember, Mr. Vice-Chairman, you promised me yesterday that I will get a chance to speak.

THE VICE-CHAIRMAN (SHRI н. HANUMANTHAPPA): Please sit down. I have allowed one. (Interruptions)

SHRI DIPEN GHOSH; If there iŝ time, he would be given. After all the speakers finish, if there is time, then he would be given. It was so said. You tell us what is the time fixed for it.

श्री सत्य पाल मलिक : उपसभाध्यक्ष महोदय, मुझे यह एशुरेंत चैयर से मिला है। आप बत इने ।

उपसभाष्यक्ष (श्री हेच० हनुमतप्पा) : मेंबर और चैतर के बेंच में यह मामला है। मैं िसी की वात नहीं चाहता

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Why don't you list n to me? Please it down.

श्री संस्थपाल मलिक: मुझे तो ज्ञाप बताहैं। सकतें हैं कि स्था स्थिति है ?

THE VICE-CHAILMAN (Shri H. HANUMANTHAPPA I told you to sit lown. I am putting it to Mr. Malik, It is between the Member and the Chair.

SHRI SATYA PAI MALIK : I seek your direction.

THE VICE-CHAIF MAN (SHRI H. HANUMANTHAPPA): Why don't you listen to me and sit own? I told you to please sit down for five minutes. You will know.

SHRI BHASKAR ANNAJI MASOD-KAR: Sir, I stand p to support the Motion Initially I h d some reservations about the formation of such a fact-finding committee. I had thought that the task of such a nature is not a political or legislative task. I was administrative task of the executive agency and executive Government. But after listening to the speeches (Interruptions) very forceful, fanciful and even farcial to some extent. I have revised my opinion and I do feel that the Government deserves to be congratulated for coming to this House with this Motion to forn a Joint Committee of Parliament. My reasons I will give. I will be brief, Sir because you are short of time and will merely state reasons as to why] feel that there is a just vindication in this resolution of the Government's , and. Firstly, Sir, I feel that the Goveriment, by proposing this Motion, is involving the entire House and through this House, the entire country into the process of settling controversy which has been unnecessarily raised and has been occupying the minds of the people for the last four months or over. A lot of dust has been raised. It was the duty of the Goevrnment, therefore, to take the House into confidence, to take the country in confidence and to see that the cloud, of dust are done first with. This the away js. principle and the first point. That is why I said that Government deserves to be congratulated, that although I had my ame and the state of the clay-

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ernment can constitute such a Committee or should, as a good politics, constitute such a Committee, I support the Motion that the Government has brought before the House. I am not going to say whe-

ther the Opposition should or 6.00 P.M. should not participate in this process. It lies in their best judgement to take such a decision as

they like. That is the only way democratic functioning can go on. With or without them the task can be done. Firstly, therefore, I feel this resolution furthers same principle and that is of a good Government, this resolution furthers the principle also of an open Government. nothing There is to hide. in Everything is open, not only the executive closets of the Ministers but within your sight and through this modality is being placed before you. You are welcome to join and investigate. I do not think any Government had dared to such an extent. I had no occasion to examine all the precedents. But the Indian precedents indicate that no Government had come out to investigate its policy by appointing such а committee. You will agree with me when you look to the terms of reference to this committee that more or less this is a sort of self-scrutiny of the action and policy of the Government. It is pursuant to high and noble principle that is being pursued before this House, that a Government, however strong in majority, can subject itself by its own motion to self-investigation. Therefore, I support the resolution on this first principle as I take it that this is the first and the basic principle of a democracy, that not only should we be tolerant to the Opposition views but we should take Parliament into confidence and through Parliament the whole country, the whole nation when public issues require it.

Secondly, I feel this particular motion and the principle underlying it support the Government stand and it is in furtherance of some basic policy decision by which this Government is standing and ruling this country. And that is this that there shall be purity in adminstration and purity in politics. We want a clean Government. We want a pure Government, a

[Shri Bhaskar Annaji Masodkar]

Government above doubt, and that can only be achieved if the Government subjects itself to such a scrutiny on its own. This i_8 the second aspect of the present motion.

Thirdly, on which there cannot be any debate democracy behoves a sort ot accountability. Democracy involves public accountability. And how else can accountability in such a situation full of accusations wanton and wild, be discharged? I ask honourable Members on both sides who have given learned speeches, who have given fiery speechs, forceful speeches in this House and I was listening to them attentively: How can accountability be discharged by the Government? Do you mean to say that if Government were to have investigation by any other agency, that will satisfy the doubting members of this House? On the other hand, the Government herein is ready to put all the fact before the elected members of this House, before a committee of this House, and in that process putting itself in the hands of the committee. What more a popular Government is expected to do? What more is expected of a good Government? Accountability no doubt is basic principle of any democratic functioning. We must, I think, congratulate the leader of the Government for daring such an experiment for accountability to the people. It is really ironical that Member after Member from opposition is trying to be sceptical about the intentions of the Government: it is really painful to listen in the House to the charge that the Government's intentions are oblique or that the Government's attempt is a cover-up, while the position is just the reverse. On the other hand, the Government is placing the scrutiny in the hands of thirty Members. Although the Government is supported by the strongest possible majority, thirty Members can decide the fate of this Government' policy. What more does the Opposition want? What more does the country want? What more do the people of this country expect? I had myself thought, when this debate was going on, that there should be a smaller Committee, say a Committee of five

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people, akin to a judicial investigation. But here is a Government which broad minded, which is open which wants to do justice, which wants to be fair, not only wants to be fair, but also wants to establish that its actions were fair, in all its perspective and which has come out, after the persuation from the Opposition, to accept the figure of thirty Members. It is such a large Committee and everyone is having one vote and by that vote the fate of Government policy will hang, the democratic credibility of this Government will hang. Such a daring experiment has been put forth through the mechanism of this Motion and yet I find parliamentarians opposing this Motion. I can only say....(Time bell rings) as some of the Members have said, that those who oppose are afraid of the result. Truth strikes them hard. Fortunately, Sir, the Motion has a focal point and that is the Audit Bureau Report. It has been now and then quoted here and I do not want to repeat all that. Sir, that Report, if the learned Members or both sides of the House were to consider carefully, leaves many matters for investigation and that investigation possibly, as some of the Members had suggested, could have been carried out by different agencies. But on the first principle, I feel that the Government did well in bringing the issue before this House taking it into confidence and through this House the whole country into confidence. Sir. I wont take more than two minutes and I am looking at you for getting only two minutes more.

Now, Sir, Bofors had taken the stand before the Audit Bureau that it would not divulge certain things on the ground of confidentiality and that Bureau, after investigating, trying to meet the bank officials and other sources, had concluded that some of the stands taken by Bofors were not truthful and that has been read out by one of the Members. Only the latter portion I want to read out. The second conclusion in the Report is that considerable amounts have been paid subsequently to AB Bofors' previous agents in India. The whole thing is nebulous. Who is this previous agent, what were the nevments that more

nade, to whom they were made and or what-all these questions have been left open by this Report and ire in an enigmatic state. So, there s no doubt that there is a need for nvestigation and there is no dispute on this aspect. But what is the mode of that investigation? The Government has shown courage to come to this House and involve this House in this investigative process itself. You are aware that many such matters could have been covered up by exee investigations But, as I have

Jy, in its ireless pursuit for n its persistent pursuit of dities, this Government is structure of this only vant to remind simple of the this only vant to remind immentarians to rise to the structure of the this only want we

call the principle of purity in politics. Before I close, I propose to quote from Rousseau ant that speaks for itself. It says.

"The passage from the state of nature to civil state, produces a very remarkable change in man, by substituting justice for instinct in his conduct, and giving his action the morality they had formerly lacked. Then only when voice of duty takes the place of physical impulse and right of appetite, does man, so far had considered only himself, find that he is forced to act on different principles and to consult his reason before listening to his inclination."

I hope that all of us, both on this side as well as in the opposition side, will listen to the promptings of our reason and endorse the decision to have such a Committee for investigating the truth.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There are three more speakers. If the House agrees, we can conclude the discussion and the Minister can reply tomorrow.

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SHRI NIRMAL CHATTERJEE: If we adjourn till tomorrow, the additional benefit would be that some of us would be given an opportunity to speak. A promise has been given that if we can make time, Mr. Satya Pal Malik will also be permitted to speak. Taking all this into account, we humbly request that the House be adjourned till 11 o'clock tomorrow.

SHRI DIPEN GHOSH: In any case, the discussion is not going to be concluded today.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The Business Advisory Committee has allotted only two days. Only three Members? are left.

SHRI NIRMAL CHATTERJEE: You referred to the Business Advisory Committee. We had a discussion with the Deputy Chairman and we did say that there was a chance of this debate spilling over to another day. There was a consensus that this will be done.

SHRI PARVATHANENI UPEN-DRA: The normal convention is that the leaders of the opposition parties, Leader of the House and the Minister for Parliamentary Affairs generally consult each other before extending the sitting of the House. No such consultation has taken place today.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): That is why I have put it to the House.

SHRI DIPEN GHOSH: In any case, the debate is not going to be concluded today.

SHRI NIRMAL **CHATTERJEE** : Kindly permit me to conclude. (Interruptions) The Government said that they are open for all kind of discussion. If that be so and if there is a full-throated discussion, at least that will create some kind of good mood. If the majority is allowed to decide this way, then our charge is that with the majority in the Committee they will bull doze that Enquiry Committee also.

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THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. There is no unanimity about extending the House. I adjourn the House till 11 o'elock tomorrow. The House then adjourned at sixteen minutes past six of the clock till eleven of the clock on Wednesday, the 12th August, 1987.

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